

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 201 OF 2023 (WZ)



Charan Bhatt

...Applicant

Versus

Environment & Climate

Change Dept. & Ors

Regi. Sr. No.

106/2024/V

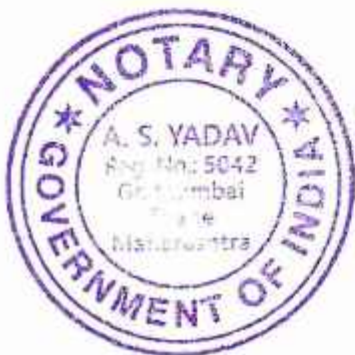
...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**

**NO. 10, MR. RAJESH NANDA**

I, Rajesh Nanda, adult, Indian inhabitant, the Respondent No.10, having my office at Lotus Growth Spaces, Plot No.2, Shivechapada, Vasai Phata, Survey No.371/A, Village: Pelhar, Tal: Vasai, Dist. Palghar- 401 208, do hereby solemnly affirm and state as under:


1. I say that am the Respondent No. 10 in the above captioned proceedings and as such am aware of the facts of the matter and competent to depose to the same. I deny all averment, assertions, allegations, contentions etc raised by the Applicant in toto and nothing shall be deemed to be admitted unless except specifically admitted by the deponent herein.



2. At the very outset, I say and submit that the Application under reply is a completely misconceived Application filed with ulterior motives so as to prejudice the rights of the Respondent No. 10. I apprehend that the said Application is a motivated litigation filed at the behest of persons having pecuniary interest in depriving the Respondent No. 10 of his rights available under the law and as such the captioned Application deserves to be dismissed outright.
3. The answering Respondent No. 10 apprehends that the present litigation is motivated towards ensuring that no development whatsoever takes place by the owners in specific areas as outlined in the captioned Application, thereby directly causing the value and purpose of the lands to diminish. The same will resultantly benefit persons who would want to usurp the lands in the outlined areas at throwaway prices.
4. I have read a copy of the present Application (**'the said Application'**) filed by the Applicant seeking reliefs more particularly mentioned therein and I am filing this Affidavit to oppose the said Application and to bring on record the true



relevant facts surrounding the issue raised in the captioned Application.

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5. The Applicant herein has filed the present Application stating the urgent need to protect Sasunavghar village against alleged environmentally harmful activities, illegal construction, land filing (debris), wetland conversion into non-wetland areas, damage to water bodies and waterlogging by purportedly holding the Respondent No.10 accountable for the same and incorrectly placing reliance upon zone reservation certificate documents dated April 10, 2019 and January 29, 2019 which wrongfully indicates the said land to be affected by Wetlands despite the Brief Document being prepared for Palghar district as shall be highlighted in the subsequent paragraphs of the present Affidavit.
  
  6. It is alleged that the Respondent No. 10 has obtained development permissions for developing industrial plots even though the same is affect from mangrove, High Tide Line, Low Tide Line and Intertidal Line, mangrove buffer and wetland. As preposterous as the said allegation may be, the prayers sought in the captioned Application seek

injunction on construction activities on the basis of SAC Wetland data from 2006/2007 and other consequential reliefs.

7. It is in this conspectus that it is necessary to place on record the true and correct facts revolving the issue of Wetlands in the State of Maharashtra. National Wetland Atlas is a publication sponsored by Ministry of Environment and Forests, Government of India (MOEF). This publication deals with the updated database and status of wetlands, compiled in Atlas format.
  
8. Wetlands defined as areas of land that are either temporarily or permanently covered by water, exhibit enormous diversity according to their genesis, geographical location, water regime and chemistry. Wetlands are one of the most productive ecosystems and play crucial role in hydrological cycle. Utility wise, wetlands directly and indirectly support millions of people in providing services such as storm and flood control, clean water supply, food, fiber and raw materials, scenic beauty, educational and recreational benefits. The Millennium Ecosystem Assessment estimates conservatively that wetlands cover seven percent of the earth's surface and deliver 45% of the world's natural



productivity and ecosystem services. However, the very existence of these unique resources does not per se indicate that each and every land parcel ought to be considered as Wetlands.



9. In May 2010, under the sponsorship of Central Government – Ministry of Environment, Forests and Climate Change, the Space Application Centre (SAC), Ahmedabad & Maharashtra Remote Sensing Application Centre (MRSAC), Nagpur prepared a National Wetland Atlas for Maharashtra which identifies a total of 46,460 Wetlands in the entire State of Maharashtra.
  
10. In the year 2013, a Public Interest Litigation came to be filed before the Hon'ble Bombay High Court being PIL No. 87 of 2013, inter alia, seeking directions against the authorities in respect of the inaction on activities of the builders who are illegally reclaiming the lands and carrying on construction after dumping the debris which is in flagrant violation of the rules and provisions of the Environment Protection Act, 1986, Wildlife Protection Act, 1972, Indian Forest Act, 1926 and the Forest (Conservation) Act, 1980, CRZ of 1991 and 2011 and Wetland Rules, 2010. It was further alleged that the

authorities failed to observe the statutory provisions to protect the Wetland, despite the directions being given by the MOEF etc. Similar prayers have now been sought for before this Hon'ble Tribunal.

11. The Hon'ble Bombay High Court vide its Order dated 14<sup>th</sup> October, 2013, directed the State Government to take a decision whether they propose to adopt the Wetland Atlas prepared by the Central Government, and whether they would like to prepare a brief document in respect of Wetland Atlas for the State of Maharashtra as envisaged under Rules 6 (2) and 6 (3) of the Wetland Rules, 2010 and further that if the State of Maharashtra does not propose to adopt the Wetland Atlas it was to inform the time frame within which the said brief document shall be prepared for the State of Maharashtra. Consequently, further directions came to be passed forbidding any construction or reclamation of any kind on the areas which had been identified as Wetland Areas in the Wetland Atlas as prepared by the Central Government without the leave of the Hon'ble Bombay High Court. A copy of the said Order dated 14<sup>th</sup> October, 2013 passed in PIL No.



87 of 2013 is being annexed to the present Affidavit and is being marked as Exhibit "A".



12. Accordingly, the Urban Development Department issued a circular bearing Ref No. TPB-4313/1209/CR – 194/20133/UD-11 dated 18<sup>th</sup> December, 2013, recording that the Hon'ble High Court directed the Secretary of Forest Department and Environment Department to take a decision whether to adopt the Wetland Atlas under the Wetland Rules, 2010 and further directed that No Municipal Corporation shall permit reclamation of land or any kind of construction in respect of the areas which have been identified as Wetland Areas in the Wetland Atlas without the permission of the Hon'ble Bombay High Court. A copy of the said Circular dated 18<sup>th</sup> December, 2013 of the Urban Development Department is being annexed to the present Affidavit and is being marked as Exhibit "B".


13. The Respondent No. 3 vide its Letter dated 16<sup>th</sup> September, 2017 submitted its clarifications to the Respondent No. 2 qua the land parcels situated within the boundaries of Vasai-Virar City Municipal Corporation identifying the wetlands. A copy

of the Letter dated 16<sup>th</sup> September, 2017 is being annexed to the present Affidavit and is being marked as Exhibit "C".

14. The State Government vide its G. R. dated 6<sup>th</sup> February, 2018 had constituted a State Wetland Authority under the chairmanship of the Hon'ble Minister of Environment and in view of the directions passed by the Hon'ble Bombay High Court, all the District Collectors had been informed to prepare brief documents to submit before the Wetland Authority. A copy of the said G. R. dated 6<sup>th</sup> February, 2018 is being annexed to the present Affidavit and is being marked as Exhibit "D".

15. Accordingly, the Respondent No. 4 in order to assist the Respondent No. 2 for preparing the brief document has vide its Letter dated 4<sup>th</sup> April, 2018 identified the wetlands which are situated within the boundaries of the Vasai-Virar City Municipal Corporation. The land parcel in question does not form a part of and has been excluded from the list of affected lands. A copy of the said Letter dated 4<sup>th</sup> April, 2018 is being annexed to the present Affidavit and is being marked as Exhibit "E".






16. However, since the authorities were miserably failed in submitting the brief document. It is in this regards that the Hon'ble High Court vide its Order dated 15<sup>th</sup> January, 2020 passed in Writ Petition No. 303 of 2018, after recording a series of Order passed by the Hon'ble High Court, noted that in compliance of the Order dated 14<sup>th</sup> January, 2020 issued by the Chief Secretary, Govt. of Maharashtra, to all the Collectors and Divisional Commissioners, the said Authorities shall prepare and submit the brief documents of wetland within a period of two weeks and further directed that copies of all brief documents prepared for all wetlands in the State of Maharashtra shall be supplied to the Petitioner so as to enable the Petitioner to verify whether brief documents of all wetlands as already identified under the National Wetlands Atlas – Maharashtra, are being prepared and in a proper manner. A copy of the said Order dated 15<sup>th</sup> January, 2020 is being annexed to the present Affidavit and is being marked as Annexure "F".

17. Despite the above order, all the districts did not submit brief documents and accordingly, the Hon'ble High Court vide its Order dated 29<sup>th</sup> January, 2020 recorded that an affidavit has

been filed by Shri Joy Shrikant Thakur, Under Secretary of the Environment Department, Government of Maharashtra placing on record the actual number of wetlands observed within the State of Maharashtra. Accordingly, the same was taken on record and it was highlighted that till date the District Collectors are not taking their duties seriously despite directions from the Hon'ble High Court and accordingly directed the District Collectors of Nagpur, Nandurbar and Parbhani to appear before the Court on the adjourned date along with their Affidavits explaining as to why incorrect/incomplete information was submitted to the Principal Secretary, Environment Department, Government of Maharashtra, Mumbai, despite taking several months to submit the required information. A copy of the said Affidavit dated 29<sup>th</sup> January, 2020 submitted by Shri Joy Shrikant Thakur, Under Secretary of the Environment Department, Government of Maharashtra is being annexed to the present Affidavit and is being marked as "Annexure B". A copy of the said Order dated 29<sup>th</sup> January, 2020 passed by the Hon'ble High Court is being annexed to the present Affidavit and is being marked as Annexure "G".





18. The Hon'ble High Court vide its Order dated 5<sup>th</sup> February, 2020 recorded that Collectors of 10 districts who had not submitted the brief documents of wetlands, have now submitted the same. Soft copies of the same were directed to be filed in Court and thereafter, to be provided to the Advocates for the parties. A copy of the said Order dated 5<sup>th</sup> February, 2020 is being annexed to the present Affidavit and is being marked as Annexure "H".

19. It is pursuant to the aforesaid Orders that the Advocate appearing for the Petitioner in Writ Petition No. 303 of 2018 was handed over with a pendrive containing the brief document made for all the districts for the State of Maharashtra which was submitted before the Hon'ble Court in the aforesaid proceedings. Admittedly the State Government had directed the Collectors of their respective Districts to prepare the brief document pursuant to the Orders of the Hon'ble Court. In compliance of the Orders of the Hon'ble Court, the Brief Document was submitted in the Court in the course of hearing of the aforesaid Writ Petition.

20. The Petitioner in the said Writ Petition No. 303 of 2018, has vide its Additional Affidavit dated 1<sup>st</sup> February, 2022 put it on

record that the brief document was handed over in pen drive to the advocate of the Petitioner and accordingly the said brief document was put on record in the said Proceedings. A copy of the said Additional Affidavit dated 1<sup>st</sup> February, 2022 filed by the Petitioner in the said Writ Petition No. 303 of 2018 is being annexed to the present Affidavit and is being marked as Annexure "I". A copy of the brief document relevant for the subject land is being annexed to the present Affidavit and is being marked as Annexure "J".

21. It is pertinent to note that it is only after the constant intervention and a series of Orders passed by the Hon'ble High Court, that the brief document was prepared and submitted to the Hon'ble High Court, which was duly taken on record. The Applicant, by way of the captioned Application seeks to re open the entire issue and entirely discard the brief document which is on the record of the proceedings before the Hon'ble Bombay High Court. It is also therefore apparent that the brief document so prepared by the State Government and submitted to the Hon'ble High Court now supersedes the Wetland Atlas. For this reason alone, any reference to the Wetland Atlas is wholly misplaced



and misconceived. By doing so and by suppressing the proceedings before the Hon'ble High Court, the Applicant has misled this Hon'ble Tribunal and has not approached this Hon'ble Tribunal with clean hands. These clearly establish grounds for rejection of the present Application in limine.

22. The Hon'ble Bombay High Court vide its Order dated 12<sup>th</sup> April, 2022 passed in the said Writ Petition No. 303 of 2018 observed that the grievance in the said Petition was that the Application for revised development permission was not being considered by the Vasai-Virar City Municipal Corporation despite the fact that the land did not fall under the category of Wetland as per Wetland Rules, 2010. *The Hon'ble Court further observed that it was an admitted position that the land involved therein did not form a part of Wetlands declared in the brief document for Palghar District, Maharashtra and accordingly directed to process the Application filed by the Petitioner for revised Development permission while allowing the said Petition.* A copy of the said Order dated 12<sup>th</sup> April, 2022 passed in Writ Petition No. 303 of 2018 is being annexed to the present Affidavit and is being marked as Annexure "K".

23. The Respondent No. 10 states and submits that the Applicant ought to have shown sanctity towards the Orders passed by the Hon'ble High Court and the resulting actions taken by the Respondents. After an entire series of Orders passed by the Hon'ble High Court, pursuant to which, the Respondents had prepared and submitted a brief document, now if the same is sought to be discarded, it shall tantamount to setting aside the series of Orders passed by the Hon'ble High Court and render the same a nullity.

24. In another such Petition being Writ Petition No. 7132 of 2021 the Petitioner therein had sought declaration that the land parcels were not Wetland on the ground that the same did not fall under the category of Wetland in the brief document. Accordingly, the Hon'ble Bombay High Court vide its Order dated 10<sup>th</sup> October, 2022 was pleased to allow the said Petition, inter alia, directing the authorities to grant permission to undertake the construction/redevelopment activities on the said land. A copy of the said Order dated 10<sup>th</sup> October, 2022 in Writ Petition No. 7132 of 2021 is being annexed to the present Affidavit and is being marked as Exhibit "L". Similar Order were also passed on the same day

by this Hon'ble Court in Writ Petition Nos. 6893 and 4096 of 2022. A copy of the said Order dated 10<sup>th</sup> October, 2022 is being annexed to the present Affidavit and is being marked as Exhibit "M".

25. It is therefore not open now for the Applicant to act in dereliction of the Orders passed by the Hon'ble High Court and completely discard the brief document which is on the record of the Hon'ble High Court in relevant proceedings. It is rather astonishing to note that the Applicant has placed reliance on the Wetland Atlas whereas the same has already been superseded by the Brief Document. It is essentially the case of the Respondent No. 10 that by way of the captioned Application, all the Orders passed by the Hon'ble High Court and the subsequent brief documents prepared and submitted to the Hon'ble High Court, on the basis of which several subsequent orders are passed, is sought to be negated and be rendered a nullity.


26. The Respondent No. 10 states and submits that while the said issue has already been adjudicated upon by the Hon'ble Bombay High Court, the same cannot be reopened by way of the captioned Application. The correct remedy, however,

would be to either seek review of the Orders passed by the Hon'ble Bombay High Court or challenge the same before Hon'ble Supreme Court.

27. In the above backdrop, I say that the Respondent No.10 through the entity Lotus Growth Spaces has already filed Civil Writ Petition No. 1716 of 2024 on 12<sup>th</sup> January, 2024 ("**Writ Petition**") before the Hon'ble Bombay High Court *inter-alia* seeking (i) that the lands of the Petitioner do not form part of Wetlands as per the Wetland Rules, 2017 and the Brief Document prepared for Palghar District by the Collector, Palghar, (ii) clarification that the said lands therein is not part of Wetland as per the Brief Document for Palghar district and (iii) to process the Petitioner's Architect's letter received on 19<sup>th</sup> January 2023 for development permission on the said land. A copy of the same has also been submitted to this Hon'ble Tribunal and additionally served upon the parties to the present Application.

28. Accordingly, at the hearing dated 2<sup>nd</sup> July, 2024 before the Hon'ble Bombay High Court, the State Government has been directed to file an Additional Affidavit to verify the position of the State Wetland Authority and apprise the Hon'ble Court





of the time frame within which the process of preparation of new Brief Document shall be carried on and finalized. In this regarding, the Petition has been adjourned to 23<sup>rd</sup> July, 2024 for further consideration. A copy of the order dated 2<sup>nd</sup> July, 2024 is annexed hereto as Exhibit "N".

29. It is specifically asserted by the Respondent No. 10 in the said Writ Petition that the authorities acted in an arbitrary manner by not granting permissions to the Respondent No. 10. The Respondent No. 10 apprehends that the captioned application is a concerted effort to deprive the Respondent No. 10 from obtaining permissions which otherwise he is entitled to under the law as well as to completely derail the proceedings of the aforesaid Writ Petition before the Hon'ble High Court.

30. Be that as it may, I say that observing that wetlands are vital parts of the hydrological cycle, the Ministry of Environment, Forest and Climate Change vide its Notification dated 26<sup>th</sup> September, 2017 was pleased to Notify the Wetlands (Conservation and Management) Rules, 2017 (hereinafter referred to as the "said Rules" of the sake of brevity). The definition of 'wetland' as provided in the said


rules is being reproduced hereunder for ready reference of this Hon'ble High Court:

*"2(g) "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;"*

31. A bare perusal of the aforesaid definition makes it abundantly clear that paddy fields are specifically excluded from the definition of the word 'wetland'. Admittedly, the subject lands being paddy fields are even otherwise excluded from the definition of the word 'wetland' and for this reason also any development on the same cannot be restricted as being wetlands and the Petitioners cannot be subjected to obtaining



NOC from the Wetland Authority for the said purpose. Hereto annexed and marked as Exhibit "O" colly is copy of Peek-Pahani (Crops Survey Report) of subject land maintained by Tahsildar showing that subject land is Paddy Field since years.



32. Respondent No. 10 has not been granted permissions by the authorities and coupled with the said fact, actions of the authorities in complete disregard of the brief document prepared subsequently by the State of Maharashtra has deprived the Respondent No. 10 from exercising his rights thereby violating Article 19 (i) (g) of the Constitution of India.

33. Any refusal to grant development permission to the Respondent No. 10 on the ground that the land parcel in question is a wetland as per the Wetland Atlas whereas the same being excluded from being a wetland in the Brief Document prepared by the State is also violative of Article 14 of the Constitution of India.

34. Categorizing the land parcel in question as a Wetland on the basis of the Wetland Atlas when the Brief Document prepared by the State admittedly supersedes the Wetland Atlas is in grave violation of the fundamental rights of the Respondent No. 10.

35. It is humbly submitted that in view of the aforesaid, the present Affidavit be taken on record by this Hon'ble Tribunal as the Respondent No.10 would be relying upon the same.

Solemnly Affirmed at Mumbai )  
 this 22<sup>nd</sup> day of October, 2024 )

*(Signature)*  
 Before me,

*(Signature)*

Advocates for the Respondent No.10



BEFORE ME  
*Anand*  
 22-10-2024  
 AJEET S. YADAV  
 ADVOCATE & NOTARY  
 GOVT. OF INDIA

Regi. Sr. No.  
 106/2024/V



2013:BHC-AS:11507-DB



- 1 -

(PIL 87 of 2013)

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
PUBLIC INTEREST LITIGATION NO.87 OF 2013**

Vanshakti & Ors.	...Petitioners
Vs.	
Union of India, through the Secretary MOEF & Ors.	...Respondents

\*\*\*\*\*

Ms.Gayatri Singh for Petitioners  
Mr.D.A.Dubey for Respondent No.1  
Mr.G.W. Mattos -AGP for Respondent No.2  
Ms. Sharmila Deshmukh for Respondent No.3  
Mr.N.R. Bubna for Respondent No.4

\*\*\*\*\*

**CORAM : V. M. KANADE &  
S.C. GUPTA, JJ.**

**DATE : OCTOBER 14, 2013**

P.C.

1. By order dated 16<sup>th</sup> September, 2013, we had directed the State Government to take a decision whether they propose to adopt the Wetland Atlas prepared by the Central Government, and whether they would like to prepare a brief document in respect of Wetland Atlas for the State of Maharashtra as envisaged under Rules 6(2) and 6(3) of the Wetland Rules, 2010. Unfortunately, the said direction does not appear to have been incorporated in our order dated 16<sup>th</sup> September, 2013. We, therefore, now direct the Secretary, Department of Environment and the Secretary of Forest Department, State of Maharashtra to take a decision whether they

1/2



propose to adopt Wetland Atlas, prepared by the Central Government under the said Rules and whether they would like to prepare their own brief document in respect of Wetland Atlas for the State of Maharashtra. If the State of Maharashtra does not propose to adopt the Wetland Atlas prepared by the Central Government, the Secretary, Department of Environment and the Secretary of Forest Department, State of Maharashtra to inform this Court the time frame within which the said brief document shall be prepared for the State of Maharashtra.

2. In the meantime, however, we deem it fit and proper to give a direction in respect of the areas which have been identified as Wetland Areas in the Wetland Atlas by the Central Government that no reclamation of land and any kind of construction shall be permitted without leave of this Court. The Secretary, Urban Development Department, State of Maharashtra is directed to issue a circular, informing the direction given by this Court to all the Corporations and the Zilha Parishad. Stand over to 29<sup>th</sup> October, 2013.

Parties to act on the copy of this order duly authenticated by the Registry of this Court.

**[S.C.GUPTA, J.]**

**[V. M. KANADE, J.]**

EX-D

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EX-E

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Form No. 107 (22-10-63) 23 Dec 2013 1:24:51 PM

Maharashtra Regional & Town Planning Act, 1956  
Director (P&T) Section 13(4)  
regarding the application  
of land and any plan of  
construction in Wetland Areas  
identified in the Wetland Atlas  
prepared by the Central  
Government.

GOVERNMENT OF MAHARASHTRA  
Urban Development Department,  
Mumbai, Maharashtra  
Date: 16 December 2013

No. TPE-433/2013/CR-13/0013/UD-11

Re: Order of Hon'ble High Court, Bombay dated 14/10/2013 in  
Public Interest Litigation No. 47 of 2013

**ORDER**

With its order dated 14/10/2013 in P.L. No. 17/2013, the Hon'ble High Court, Bombay has directed the Secretary of Town Planning and the Secretary, Government Dept. State of Maharashtra to take a decision whether to adopt the Wetland Atlas prepared by the Central Government or prepare their own sitef document in respect of the Wetland Atlas under the Wetland Atlas 2013. The Hon'ble High Court has also directed the State Government to, inter alia, issue a Circular to all the Municipal Corporations and Zilla Parishads directing them not to permit construction of land and any kind of construction in respect of the areas, which have been identified as Wetland Areas in the Wetland Atlas by the Central Government, without permission of Hon'ble High Court.

In view of the above, the State Government is requested to issue necessary direction under section 13(4) of the Maharashtra Regional and Town Planning Act, 1956 to all the Planning Authorities in the State as under-

*one copy*  
*[Signature]*

*one copy*  
*[Signature]*

*14*  
*13*

*one copy*  
*[Signature]*



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29

Survey Nombu under Eco-sensitive Zone

Year	Area	Forest Area	Forest Area	Total Area	
29	area pt. 163pt. 160pt. 159. 158pt.				
30	Year Sasunngidha 31726/170. 807. 3126. 249pt. Gawha. 30(81). Gawha. 237(29). 244(22). 245(23). 248(70). 362pt. 251. 328. 60. 66. 67. 64. 65. 63. 62. 61. 60. 59. 66. 3. 4. 5. 10. 11. 15. 17. 13. 14. 12. 18. 20. 21. 22. 13. 25. 26. pada. 50. 51. 49. 52. 54. 57. 53. +77pt. 28pt. 29. 80. 83pt. 81. 82. 84pt. 85pt. 86pt. 87. 88pt. 89. 91. 90. 92pt. 96pt. 97pt. 7. 5. 98. 97. 94. 106. 25. 26. 117. 20. 45. 15. 10. 11. 32. 31. 14. 15. 16. 17. 23. 25. 19. 10. 41. 22. 13. 55. 142pt. 148.	197.453	+2/1, 14, 20.	6369	203.622
		103.320	312pt. 249. 374. 371. 372. 363pt. 367	130 581	251.901



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SURVEY NUMBERS UNDER Eco-SENSITIVE Zone

Sl. No.	Area	Point S. Nos.	Area	Point S. Nos.	Area	Total Area (H)
		151pt. 155. 153pt. 154pt. 155pt. 157. 158pt. 156.				
31	Mort	Whole Area	164.530			164.530
32	Poman	220, 189, 18 7, 217, Poda, 216, 212, 21 4, 105, 219, 24 9, 104, 183 221, 222, 186, 181, 102, 17, 178, 176, 174, 179, 79.130 223, 178, 177, 211, 169, 173, 172, 171, 217, 170, poda, 160, 187, 163, 164, 160, 161, 162, 166, 165.	79.130			79.130
33	Kanjan	99, 149, 148, 147.	12.140			12.140
34	Shilottar	5, 4, 3, 1ptC 21pt. 5	3.6300			3.630
35	Borivali	Shilupat		20	4.846	4.846
36	Borivali	Tarf Mated		145, 145, 147,	7.249	7.249
37	Kandivoli			TADA	0.757	0.757
38	Tulsi	Lake	120.000			120.000
	Total		4042.521		1010.706	5053.227



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SURVEY NUMBERS UNDER Eco-SENSITIVE Zone

Sl. No.	Area	Plot Nos.	Area	Area	Area	Area
		151pt. 155, 153pt. 154pt. 158pt. 157, 158pt. 156.				
31	Mori	Whole Area	164.530	---	---	164.530
32	Pemao	220, 180, 18, 7, 217, 7, 20, 216, 212, 21 4, 185, 219, 24 9, 194, 183 221, 222, 186, 481, 182, 17, 175, 176, 174, 179, 223, 178, 177, 211, 189, 173, 172, 171, 207, 178, 168, 160, 167, 163, 164, 160, 161, 162, 166, 165.	79.130	---	---	79.130
33	Kaman	99, 149, 148, 147.	12.140	---	---	12.140
34	Sindhutar	S. 4, 5, 1pt. 21pt. 6	3.6300	---	---	3.630
35	Borivali	Shimpoli	---	20	4.846	4.846
36	Borivali	Tarf Mabad	---	143, 146, 147.	7.249	7.249
37		Kandivali	---	1644	0.752	0.752
38		Tulsi	Lake	120.000	---	120.000
	<b>Total</b>		<b>4842.521</b>		<b>1910.706</b>	<b>3491.219</b>

TRUE COPY  
*[Signature]*  
 ADVOCATE HIGH COURT



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File copy of PSE No. 40 to 44

Maharashtra Regional & Town Planning Act,  
1966,

Directive under section 154(1) regarding  
ban on reclamation of land and any kind of  
construction in Wetland Atlas identified in  
the Wetland Atlas prepared by the Central  
Government.

GOVERNMENT OF MAHARASHTRA

Urban Development Department,  
Mantralaya, Mumbai 400 032.

Dated 18<sup>th</sup> December 2013

No:- TPB-4313/1209/CR-194/2013/UD-11

Read:- Order of Hon'ble High Court, Bombay  
dated 14/10/2013 in Public Interest  
Litigation No.87 of 2013

O R D E R

Vide its Order dated 14/10/2013 in PIL  
No.87/2013, the Hon'ble High Court, Bombay  
has directed the Secretary of Forest  
Department, and the Secretary, Environment  
Dept. State of Maharashtra to take a  
decision on whether to adopt the Wetland  
Atlas prepared by the Central Government or  
prepare their own brief document, in respect  
of the Wetland Atlas under the Wetland  
Rules 2010. The Hon'ble Court has also  
directed the State Government to,  
meanwhile, issue a Circular to all the



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Municipal Corporations and Zilla Parishads directing them not to permit reclamation of land and any kind of construction in respect of the areas, which have been identified as Wetland Areas in the Wetland Atlas by the Central Government, without permission of Hon'ble High Court.

In view of the above, the State Government finds it expedient to issue necessary direction under section 154(1) of the Maharashtra Regional and Town Planning Act, 1966 to all the Planning Authorities in the State as under:-

D I R E C T I O N

No Municipal Corporation, Municipal Council, Nagar Panchyat, Zilla Parishad or Planning Authority shall permit reclamation of land and any kind of construction in respect of the areas, which have been identified as Wetland Areas in the Wetland Atlas by the Central Government, without permission of Hon'ble High Court, Bombay.

sd/-

(Sanjay Ranait )

Under Secretary to Government

To



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All Municipal Commissioners of Municipal Corporations.

All Chief Officer, Municipal Councils/ Nagar Panchayats.

All Chief Executive Officers, Zilla Parishads.

All Planning Authorities other than Municipal Corporations, Municipal Councils & Nagar Panchayats -

Copy to

- 1) The Principal Secretary to Hon'ble Chief Minister.
- 2) The Personal Assistant to Hon'ble Minister of State (Urban Development).
- 3) The Additional Chief Secretary, Revenue and Forest Department, Mantralaya, Mumbai.
- 4) The Principal Secretary, Environment Department, Mantralaya, Mumbai.
- 5) The Principal Secretary (Forests), Revenue & Forest Deptl, Mantralaya, Mumbai.
- 6) The Director, Town Planning, Maharashtra State, Pune.
- 7) The Deputy Director, Town Planning, Gr. Mumbai.
- 8) The Desk Officer, UD-7, 9, 10, 12, 13, 30.



658

25

9) The Desk Officer, UD-29, being requested to publish the said order on the official website of Government of Maharashtra.

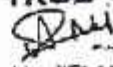
10) Select File (UD-11).

			Area pt. 163pt, 160pt, 159, 158pt.				
29		Year	Whole Area	197.493	42/1, 14/20	6.169	203. 622
30	Vasai	Sasunavghar	312/A/1/(80). 312, 249pt, Gavthan, 38(81), Gavthan, 232 (79), 244(77); 245(73), 248(76) 362pt, 251, 328, 68, 66, 67, 64 , 65, 63, 52, 61, 60, 59, 69, 3, 4, 6, 2, 8, 1, 5, 1 0, 11, 15, 12, 13, 1 4, 19, 18, 20, 21, 2 2, 23 Karala pada, 50, 51, 49, 52, 54, 57, 53, 4, 77pt, 73pt, 79, 80, 83pt, 81, 82, 84pt, 85pt, 86pt, 87, 88pt, 89, 91, 90, 92pt, 9 6pt, 97pt, 7, 5, 48, 47, 44, 56, 25,	103.320	312pt, 249, 374, 37 1, 372, 362pt, 361	130.581	233. 901



36

			26, 27, 28, 46, 27, 28, 46, 45, 30, 31, 32, 33, 34, 35, 36, 37, 29, 38, 39, 40, 41, 42, 43, 55, 147pt, 148 . 151pt, 155, 153pt, 154pt, 159pt, 157, 158pt, 156.					
31		Mori	Whole Area	164.530			164. 530	
32		Poman	220, 188, 187, 217 , Pada, 216, 212, 2 14, 185, 219, 249, 184, 183, 221, 222 , 186, 181, 182, 17 , 179, 176, 174, 17 9, 223, 178, 177, 2 11, 169, 173, 172, 171, 247, 170, pad a, 168, 167, 163, 1 64, 160, 161, 162, 166, 165.	79.130				79.1 30
33		Karan	99, 149, 148, 147.	12.140			12.1 40	
34		Shilontar	5, 4, 3, 1pt, 21pt, 6.	3.6300			3.63 0	
35	Boriv ali	Shimpoli			20	4.846	4.84 6	
36		Borivalli Tarf Malad			143, 14 6, 147	7.249	7.24 9	
37		Kandivalli			164A	0.752	0.75 2	
38		Tulsi	Lake	120.000			120. 000	
		<u>Total</u>		4042.52 3		1918.70 6	5961 .229	

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 ADVOCATE HIGH COURT



CPL/11/37496  
L-1505799511564

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर, पिन ४०१ ३०५.

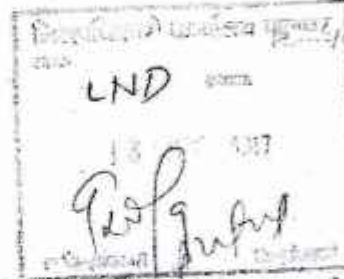


दूरधनी : ०२५०-२५२५१०५/०६/२५२९८८८/२५२९८९०  
फॅक्स : ०२५०-२५२५१०५  
ई-मेल : vasaivirarcorporation@yahoo.com

जाचक क्र. : व.वि.श.म/न.२/शा.१०८९/२०१७  
दिनांक : १६/०६/२०१७ १८

ता. वसई, जि. पालघर, पिन ४०१ ३०५  
प्रति,

१) जिल्हाधिकारी तथा जिल्हा वंडाधिकारी पालघर  
पाथ्येनाथ-६, बिडको नाका, पालघर  
ता. पालघर, जि. पालघर



विषय:- वेटलॅंड (संवर्धन आणि व्यवस्थापन) नियम २०१० नुसार मीजे-टिवरी, ता. वसई, जि. पालघर येथील स.नं-२/३ व इतर या जागेचा खुलासा करणेबाबत.

दि. क्र. ०३  
२२/०९/१७  
श्री. पालघर  
१५/०६/२०१७

संदर्भ:-

- १) जिल्हाधिकारी पालघर यांचे पत्र क्र.महसूल/क-१/टे-जमीनबाब/कायि-५२५/२०१७ दि.३०/०८/२०१७.
- २) पर्यावरण विभागाचे पत्र क्र. पर्यावरण/२०१६/प्र.क्र.१०८/ता.क.६ दि.०५/०९/२०१७.

संदर्भात नमूद केलेल्या पत्राद्वारे आपण मौजे-सोपारा, निर्मळ, गास, दिवाणभाण, विरोक, अमळगाव, चुळणे, टिवरी, सुगंध, चंद्रपाडा व राजारली या गावांतील जमीनी CRZ क्षेत्रात मोडतस किंवा कोसे याबाबतचे अभिप्राय मागितले आहेत याबाबतच्या अभिप्राय/तर्पारिल सोसा संस्थेच्या सन २००९ च्या वसई विरार शहर महानगरपालिकेसाठी तयार करण्यात आलेल्या CRZ नकाशानुसार खालील प्रमाणे आहे.

Village	CRZ Status	S.No.	CRZ Remarks
Separa	Not affected	31	
	Partly affected	--	--
	Fully affected	--	--
	Fully affected	--	--
Nirmal	Not affected	1,2,5	
	Partly affected	--	--
	Fully affected	--	--
	Fully affected	--	--
Gas	Not affected	328, 329	
	Partly affected	८८	CRZ landward of (HTL) High Tide line Buffer zone area.
	Fully affected	--	--
	Fully affected	--	--
Diwanon	Not	52	

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर, पिन ४०१ ३०५.



दूरधनी : ०२५०-२५२५१०५/०६/२५२९८८८/२५२९८९०

फॅक्स : ०२५०-२५२५१०७

ई-मेल : vasaivirarcorporation@yahoo.com

जावक क्र. : व.वि.श.म.

दिनांक :

क्र.सं/परिषद/नगर/झो.दा. / २०१५-१६

दि. / ०५/२०१५

	affected		
	Partly affected	48, 50	Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area.
		51, 53	CRZ landward of (HTL) High Tide line Buffer zone area
	Fully affected	56	(HTL) High Tide line, Mangroves area, Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area.
Girij	Not affected	---	
	Partly affected	142-A	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves area, Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
	Fully affected	142-B	(HTL) High Tide line, (ITZ) Inter Tidal zone area and CRZ landward of (HTL) High Tide line Buffer zone area.
		158	(HTL) High Tide line, Salt pan area and CRZ landward of (HTL) High Tide line Buffer zone area.
Jrnelman	Not affected	31, 32, 34, 49, 50	
	Partly affected	11, 42, 48	(HTL) High Tide line, (ITZ) Inter Tidal zone area and CRZ landward of (HTL) High Tide line Buffer zone area
		16, 55	Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
		17, 19, 20, 35, 36, 47, 51, 57	(HTL) High Tide line, Mangroves area, Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
		21, 22, 23, 24, 30, 33, 52	CRZ landward of (HTL) High Tide line Buffer zone area
		53	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves area, Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
	Fully affected	15	Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
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दूरध्वनी : ०२५०-२५२५१०५/०६/२५२५६६६/२५२५६९०

फॅक्स : ०२५०-२५२५१०७

ई-मेल : vasaivirarcorporation@yahoo.com

जावक क्र. : व.वि.श.म.

दिनांक :

अ.क्र./संवर्धन/मर/दु.स.-----/२०१५-१६

दि.---/०७/२०१५

Chulne	Fully affected	152, 151, 137, 132, 134, 136, 139, 149, 148, 150, 142, 141, 140, 147, 146, 145, 144, 226, 234	(HTL) High Tide line & Salt pan area
		131	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Salt pans area and CRZ landward of (HTL) High Tide line Buffer zone area.
		143	(HTL) High Tide line, Salt pan & CRZ landward of (HTL) High Tide line Buffer zone area
		135, 153,	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Salt pans area and CRZ landward of (HTL) High Tide line Buffer zone area
	Partly affected	154	(HTL) High Tide line, (ITZ) Inter Tidal zone area and Salt pans area
	Partly affected	224	(HTL) High Tide line, (ITZ) Inter Tidal zone area and Salt pans area
Tivri	Not affected	15, 38, 60, 59	
	Partly affected	128, 30, 31, 35, 36, 37, 42, 43, 44, 53, 61, 62, 63, 64, 75, 76, 77, 82	(HTL) High Tide line, (ITZ) Inter Tidal zone area and CRZ landward of (HTL) High Tide line Buffer zone area
		39, 40, 41, 45, 46, 47, 48, 49, 50, 51, 14, 52, 54, 55,	CRZ landward of (HTL) High Tide line Buffer zone area
		58	(HTL) High Tide line, and CRZ landward of (HTL) High Tide line Buffer zone area
		56	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves area, Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
Rajavali	Not affected	6, 17, 18, 19, 20, 21, 31, 32, 34	
	Partly affected	5	(HTL) High Tide line, Mangroves area, Mangroves Buffer zone

मुख्य कार्यालय, विरार  
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दूरभाषी : ०२५०-२५२५१०५/०६/२५२५६६६/२५२५६६०

फॅक्स : ०२५०-२५२५१०३

ई-मेल : vasavirarcorporation@yahoo.com

भाषक क्र. : व.वि.श.म.

दिनांक :

जा.क्र./परिचयन/गण/श्री.वा.-----/-----/२०१२-१३

दि.---/---/२०१२

		13, 22, 27, 33	area and CRZ landward of (HTL) High Tide line Buffer zone area
		26	Mangroves Buffer zone area and CRZ land ward of (HTL) High Tide line Buffer zone area
		14, 15, 16, 25, 30, 35, 36, 37, 40	Mangroves area, Mangroves Buffer zone area and CRZ land ward of (HTL) High Tide line Buffer zone area
Juchandra	Not affected	1, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 16, 17, 18, 19, 23, 24, 25, 26, 27, 29, 30, 31, 32, 33, 34, 35, 38, 39, 53, 54, 58, 77, 78, 79, 83, 84, 88, 97, 98, 99, 113, 116, 139, 145, 147, 156, 158, 159, 160, 161, 163, 223, 294, 295, 301, 332, 337, 346, 348, 349, 351, 355	CRZ land ward of (HTL) High Tide line Buffer zone area
	Partly affected	2, 41, 42, 48, 56, 94, 117, 222, 354, 357, 371	Mangroves Buffer zone area and CRZ landward of (HTL) High Tide line Buffer zone area
		3, 22, 36, 40, 51, 52, 55, 59, 76, 95, 96, 115, 136, 138, 146, 153, 154, 164, 165, 216, 217, 296, 305, 306, 307, 308, 336, 352, 356, 359, 361, 363, 365, 367, 379, 37	CRZ land ward (HTL) High Tide line Buffer zone area
		21, 142, 144,	(HTL) High Tide line, Mangroves area, Mangroves Buffer zone area & CRZ land ward (HTL) High Tide line Buffer zone area
			(HTL) High Tide line, (ITZ) Inter



(19)

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर, पिन ४०१ ३०५.



दूरधनी : ०२१०-२५२५१०५/०६/२५२५८८८/२५२५८१०

फॅक्स : ०२१०-२५२५१००

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जावक क्र. : च.वि.श.म.

दिनांक :

क्र. क्र./पावशम/नग/दा.दा.-----/-----/२०१२-१८

दि.----/---/२०१२

		148, 149, 150, 304, 338, 345, 347, 350	Tidal zone area & CRZ land ward (HTL) High Tide line Buffer zone area
		57, 109, 155, 289	(HTL) High Tide line, Mangroves area, (ITZ) Inter Tidal zone area, Mangroves Buffer zone area & CRZ land ward (HTL) High Tide line Buffer zone area
		157,	(HTL) High Tide line, & CRZ land ward (HTL) High Tide line Buffer zone area
		85,86	(HTL) High Tide line, Mangroves area, Mangroves Buffer zone area & CRZ land ward (HTL) High Tide line Buffer zone area
		82	by Mangroves Buffer zone area,
		100,	(HTL) High Tide line, Mangroves area & CRZ land ward (HTL) High Tide line Buffer zone area
		152, 190, 288	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves Buffer zone area & CRZ land ward (HTL) High Tide line Buffer zone area
		344	(HTL) High Tide line, Mangroves Buffer zone area & CRZ land ward (HTL) High Tide line Buffer zone area
	Fully affected	43, 44, 45, 46, 49, 90, 211	(HTL) High Tide line, Mangroves area, (ITZ) Inter Tidal zone area, Mangroves Buffer zone area & CRZ landward of (HTL) High Tide line Buffer zone area
		89, 210	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves Buffer zone area & CRZ landward of (HTL) High Tide line Buffer zone area
		87	(HTL) High Tide line, (ITZ) Inter Tidal zone area, Mangroves area & Mangroves Buffer zone area
Chandrapada	Not affected	38, 39, 40, 41, 42, 43, 44, 46, 47, 48, 49, 51, 52, 53, 61, 63, 64, 65, 86, 87, 88, 89, 90, 93,	

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पातघर, पिन ४०१ ३०५.



दूरधनी : ०२५०-२५२५१०५/०६/२५२५६६६/२५२५६९०

फॅक्स : ०२५०-२५२५१०५

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जावक क्र. : व.वि.श.म./न.र./शा.१०८९/१०१७

दिनांक : १६/०६/२०१७

जा.क्र./विवरण/राश/डो.वा...../...../२०१५-१६

दि.---/०५/२०१७

	94, 95, 96, 97, 98, 99, 100, 101, 102, 106	
Partly affected	59, 60, 62, 82, 83, 84, 91	(HTL) High Tide line, (ITZ) Inter Tidal zone area & CRZ land ward (HTL) High Tide line Buffer zone area
	45, 66, 67, 85, 92, 103, 104, 105	CRZ land ward (HTL) High Tide line Buffer zone area
	68	(HTL) High Tide line, CRZ land ward (HTL) High Tide line Buffer zone area
Fully affected	--	--

**Note:** वसई विरार शहर महानगरपालिकेचे क्षेत्रासाठी वापरण्यात येणारा गेस संस्थेने तयार केलेला CRZ-२००९ च्या नकाशानुसार उपरोक्त माहिती पूर्ववर्ष्यात येत आहे.

तसेच कोस्टल रेग्युलेशन झोन नॉटीफिकेशन मिनीस्ट्री ऑफ एन्व्हाय्रमेंट अँड फॉरेस्ट (डिपार्टमेंट ऑफ एन्व्हाय्रमेंट फॉरेस्ट अँड वाइल्ड लाईफ) यांच्या अधिसूचना दिनांक ०६/०१/२०११ च्या नुसार नवीन CRZ सर्वे करण्याचे काम सैझ संस्था केरळ यांच्या कडून सर्वे करून CRZ नकाशे बनवून सदर नकाशे मंदार सेक्रेटरी (MCZMA) महाराष्ट्र कोस्टलझोन मॅनेजमेंट अथॉरिटी, एन्व्हाय्रमेंट डिपार्टमेंट, मंत्रालय यांच्या कडे मंजूरी साठी पाठविण्यात आले आहेत. सदरचे नकाशांना मंजूरी प्रलंबीत आहे.

आयुक्त

नगररचना विभाग

वसई विरार शहर महानगरपालिका

प्रत

शा.श्रे. २ तथा अवर सचिव, पर्यावरण

महाराष्ट्र शासन, पर्यावरण विभाग,

१५ वा मजला, नवीन प्रशासन भवन,

मादाम कामा रोड, हुतात्मा राजगुरु चौक,

मंत्रालय, मुंबई ४०००३२

महाराष्ट्र राज्य वेटलँड प्राधिकरण गठीत करणेबाबत...

महाराष्ट्र शासन  
पर्यावरण विभाग

शासन निर्णय क्रमांक : संकीर्ण २०१७/प्र.क्र. ४६/तां.क.३

१५ वा मजला, नवीन प्रशासन भवन,  
मादाम कामा मार्ग, मंत्रालय, मुंबई-४०० ०३२  
दिनांक: ६ फेब्रुवारी, २०१८.

**वाचा :-** १) केंद्रीय वने व पर्यावरण मंत्रालयाचे जीएसआर-१२०३ (ई) दि.२६.९.२०१७ च्या अधिसूचने अन्वये वेटलँड (संवर्धन व व्यवस्थापन) नियम, २०१७

**प्रस्तावना:-**

केंद्रीय वने व पर्यावरण मंत्रालयाने जीएसआर-१२०३ (ई) दि.२६.९.२०१७ च्या अधिसूचने अन्वये वेटलँड (संवर्धन व व्यवस्थापन) नियम, २०१७ प्रकाशित केले आहेत. या अधिसूचनेतील तरतूदीच्या अंमलबजावणीसाठी नियम ५ मध्ये दिलेल्या संरचनेनुसार राज्य शासन स्तरावर महाराष्ट्र राज्य वेटलँड प्राधिकरण गठीत करणे अपेक्षित आहे. तसेच नियम ५ (६) अन्वये या प्राधिकरणाला सहाय्य करण्यासाठी तांत्रिक समिती व ४ सदस्यीय तक्रार निवारण समिती गठीत करणे आवश्यक आहे. त्यानुसार महाराष्ट्र राज्य वेटलँड प्राधिकरणाचे व त्याअंतर्गत समित्यांचे गठन खालीलप्रमाणे करणे विचाराधिन होते.

**शासन निर्णय :-** महाराष्ट्र राज्य वेटलँड प्राधिकरणाचे व त्याअंतर्गत समित्यांचे गठन खालीलप्रमाणे प्रस्तावित करण्यात येत आहे.

१. मा.मंत्री, पर्यावरण विभाग	अध्यक्ष
२. अतिरिक्त मुख्य सचिव, पर्यावरण विभाग.	उपाध्यक्ष
३. सचिव, वने विभाग	सदस्य
४. सचिव, नगर विकास विभाग	सदस्य
५. सचिव, ग्राम विकास विभाग	सदस्य
६. सचिव, जलसंपदा विभाग	सदस्य
७. सचिव, पदुम विभाग	सदस्य
८. सचिव, मदत व पुनर्वसन विभाग	सदस्य
९. सचिव, पर्यटन विभाग	सदस्य

१०	सचिव, महसूल विभाग	सदस्य
११	सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
१२	अतिरिक्त प्रधान मुख्य वनसंरक्षक, केंद्रीय वन व पर्यावरण मंत्रालय, विभागीय कार्यालय, नागपूर	सदस्य
१३	चीफ वाईल्ड लाईफ वार्डन	सदस्य
१४	सदस्य सचिव, राज्य जैव विविधता मंडळ	सदस्य
१५	संचालक, महाराष्ट्र रिमोट सेंन्सींग सेंटर	सदस्य
१६	डॉ. हिमांशू कुलकर्णी, शास्त्रज्ञ, अँक्वाडॅम, पुणे.	तज्ञ सदस्य (मत्स्य व जलसंपदा)
१७	डॉ. भारत भूषण, विभाग प्रमुख, पर्यावरण, यशदा, पुणे.	तज्ञ सदस्य (वेटलँड इकॉलॉजी/ लँडस्केप प्लानिंग)
१८	प्रो.डॉ. क्रीष्णन नारायणन, विभाग प्रमुख, मानवता व समाज शास्त्र, आयआयटी, मुंबई.	तज्ञ सदस्य (सामाजिक व आर्थिक)
१९	संचालक/ प्रतिनिधी, सेंट्रल इन्स्टिट्यूट ऑफ फिशरीज एज्युकेशन, वसोवा, मुंबई.	तज्ञ सदस्य (फिशरीज/ इकॉलॉजी)
२०	डॉ. रितेश कुमार, वेटलँड इंटरनॅशनल, साऊथ एशिया	तज्ञ सदस्य (वेटलँड)
२१	संचालक, पर्यावरण विभाग, मंत्रालय	सदस्य सचिव

२. या समितीची कार्यक्षमता वेटलँड (संवर्धन व व्यवस्थापन) नियम, २०१७ मधील नियम ५ (४) मध्ये विहित केल्याप्रमाणे असतील. सदर प्राधिकरण वर्षातून कमीत कमी ३ वेळा बैठका घेईल. तसेच तज्ञ सदस्यांचा समितीवरील कार्यकाळ ३ वर्षांपेक्षा जास्त नसेल.

३. वेटलँड अधिसूचनेतील नियम ५ (६) (अ) नुसार या प्राधिकरणास तांत्रिक सहाय्य करण्यासाठी, ब्रिफ डॉक्युमेंटसचा आढावा घेणे, प्रारूप व्यवस्थापन आराखडे तयार करणे व प्राधिकरणाने शिफारस

शासन निर्णय क्रमांक: संकीर्ण २०१७/प्र.क्र. ४६/तां.क.३

केलेल्या बाबींवर तांत्रिक सल्ला देणे इ. कामांसाठी खालीलप्रमाणे तांत्रिक समिती गठीत करण्यात येत आहे.

१.	शास्त्रज्ञ श्रेणी-१, पर्यावरण विभाग, मंत्रालय	समिती प्रमुख
२.	सह संचालक, जलप्रदूषण निवारण, महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
३.	सहाय्यक सिस्टम अधिकारी (माहिती तंत्रज्ञान), महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
४.	श्रीमती निलीमा श्रीवास्तव, शास्त्रज्ञ, एमआरसेक, नागपूर	सदस्य
५.	डॉ.हिमांशू कुलकर्णी, शास्त्रज्ञ, ॲक्वाडॅम, पुणे	सदस्य
६.	श्री.द.सू.भालेराव, शास्त्रज्ञ-२, पर्यावरण विभाग, मंत्रालय	सदस्य सचिव
७.	क्षेत्रीय अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ.	समन्वयक

समिती प्रमुख आवश्यकतेनुसार बैठकीसाठी प्राधिकरणातील इतर तज्ञ सदस्यांना आमंत्रित करू शकतील. ही समिती वेटलँड अधिसूचनेतील नियम ५ (६) (अ) नुसार वेटलँड प्राधिकरणास सहाय्य करेल.

४. वेटलँड अधिसूचनेतील नियम ५ (६) (अ) नुसार ४ सदस्यीय तक्रार निवारण समिती खालीलप्रमाणे गठीत करण्यात येते आहे.

१.	उप सचिव (आस्थापना), पर्यावरण विभाग, मंत्रालय	समिती प्रमुख
२.	प्रादेशिक अधिकारी, मुख्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
३.	विधी अधिकारी, पर्यावरण विभाग / महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
४.	श्री.जाँय ठाकूर, शास्त्रज्ञ-२, पर्यावरण विभाग, मंत्रालय	सदस्य सचिव
५.	क्षेत्रीय अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ.	समन्वयक

वरील दोन्ही समित्या प्रत्येक तिमाहीत कमीत कमी एकदा तरी बैठक घेतील व त्याचा अहवाल प्राधिकरणास सादर करतील.

५. या प्राधिकरणाच्या व त्या अंतर्गत गठीत समित्यांच्या दैनंदिन कामकाजासाठी तसेच वेटलँड नियम, २०१७ प्रमाणे वेटलँड आयडेंटिफिकेशनच्या बाबतीतील कामासाठी सेक्रेटरिएट म्हणून महाराष्ट्र प्रदूषण नियंत्रण मंडळ कार्य करेल. तसेच प्राधिकरण / समित्या इ.च्या बैठका, कार्यालयीन खर्च, बैठकीवरील खर्च, तज्ञ सदस्य, सदस्य सचिव यांचेसाठी वाहन, वाहन चालक, वाहनासाठी इंधन व अनुषंगिक खर्च, तज्ञ सदस्य, सदस्य व सदस्य सचिव यांच्या स्थळ पाहणी च्या अनुषंगाने झालेला खर्च इ. राज्य पर्यावरण आघात मुल्यांकन प्राधिकरणाच्या बचत खात्यात जमा निधीतून करण्यात यावा.

६. प्राधिकरण व त्याअंतर्गत गठित समित्यांच्या नियमित कामकाजाच्या सहाय्यासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळातून ३ क्षेत्रिय अधिकारी वा तत्सम अधिकारी उधार सेवेने प्राधिकरणाच्या कामासाठी उपलब्ध करून घेण्यात येतील. तसेच ३ डाटा ऑपरेटर, ३ लघुलेखक, ३ लिपिक व २ प्रकल्प अधिकारी महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून कंत्राटी तत्वावर प्राधिकरणासाठी उपलब्ध करून देण्यात यावेत. यावरील खर्च परिच्छेद ५ मध्ये नमूद केल्यानुसार राज्य पर्यावरण आघात मुल्यांकन प्राधिकरणाच्या बचत खात्यात जमा निधीतून करण्यात यावा, असे प्रस्तावित करण्यात येत आहे.

७. प्राधिकरणात व समित्यांमधील तज्ञ सदस्यांना बैठक भत्ता / मानधन प्रत्येक दिवसासाठी केंद्र शासनाच्या नियमाप्रमाणे रु.३,०००/- प्रतिदिन, इकॉनॉमी वर्ग विमान प्रवास, द्वितीय श्रेणी रेल्वे प्रवास, स्थानिक प्रत्यक्ष झालेला प्रवास खर्च, प्रत्यक्ष वास्तव्यासाठीचा खर्च इ. अनुज्ञेय असेल तसेच तज्ञ सदस्य, सदस्य व सदस्य सचिव यांच्या क्षेत्र भेटी दरम्यान मानधन प्रत्येक दिवसासाठी केंद्र शासनाच्या नियमाप्रमाणे रु.३,०००/- प्रति दिन, इकॉनॉमि वर्ग विमान प्रवास, द्वितीय श्रेणी रेल्वे प्रवास, स्थानिक प्रत्यक्ष झालेला प्रवास खर्च इ. अनुज्ञेय असेल. स्थळ पाहणीदरम्यान राहण्यासाठी झालेला प्रत्यक्ष खर्चही अनुज्ञेय असेल.

८. सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा सांकेतांक २०१८०२०६१६३३०४९९०४ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने

Satish Madhukar  
Gavai

Digitally signed by Satish Madhukar Gavai  
DN: cn=Satish Madhukar Gavai, o=State of Maharashtra, ou=Government of Maharashtra, email=satish.madhukar.gavai@maharashtra.gov.in, c=IN

(सतिश गवई),

अ.मु.स. (पर्यावरण)

प्रति,

१. मा. मुख्यमंत्री यांचे प्रधान सचिव
२. मा. मंत्री व राज्यमंत्री, पर्यावरण यांचे खाजगी सचिव
३. मा. मुख्य सचिव
४. सचिव, नगर विकास विभाग
५. सचिव, ग्राम विकास विभाग
६. सचिव, जलसंपदा विभाग
७. सचिव, पर्यटन विभाग
८. सचिव, पदुम विभाग
९. सचिव, मदत व पुनर्वसन विभाग
१०. सचिव (वने), महसूल व वने विभाग
११. वेटलॅंड प्राधिकरण व समितीचे सर्व सदस्य.
१२. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ
१३. सर्व विभागीय आयुक्त
१४. सर्व जिल्हाधिकारी
१५. सर्व महानगरपालिका आयुक्त
१६. सर्व मुख्यकार्यकारी अधिकारी जिल्हापरिषद
१७. सर्व मंत्रालयीन विभाग
१८. सर्व मुख्यधिकारी, नगरपालिका
१९. महासंचालक, माहिती व जनसंपर्क संचालनालय (प्रसिध्दीसाठी)
२०. संचालक, मुंबई दूरदर्शन (प्रसिध्दीसाठी).



(13)

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर - ४०१३०५.



दुरध्वनी : ०२५० - २५२५१०१/०२/०३/०४/०६  
फोनसं : ०२५० - २५२५१०९  
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पावक क्र.: व.वि.श.म./न.र./शा.१४/२०१८/३८  
दिनांक : ४/४/२०१८

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L-1523088340543

जिल्हाधिकारी कार्यालय पालघर  
LND  
06 APR 2018  
दि. ४/४/२०१८

महसूल कार्यालय, विरार  
पत्र दिनांक :- ०९/०६/२०१८  
टिप. :- ०३ २७७  
लिपाक/अ.का.

प्रति,  
मा. जिल्हाधिकारी पालघर,  
पार्श्वनाथ-९, चिडको नाका,  
पालघर, ता.जि. पालघर.



विषय -- जिल्हातील पाणथळ जागेचे त्रिफ डॉक्युमेंट बनविण्या बाबत.  
संदर्भ -- १) आपले कडील पत्र क्र./महसूल/क-१/टे-जमिनदाब/वेटलॅंड/  
कावि-३५५/२०१८ दि.२२/०३/२०१८.

उपरोक्त विषयान्वये कळविण्यांत येते की, मौजे-सोपारा, निर्मळ, गास, दिवाणमान, गिरीज, उमेलमान, चुळणे, सांडोर, टिवरी, जुचंद्र, मालजीपाडा, चंद्रपाडा व राजावली या १३ गावातील जमिनी CRZ क्षेत्रात मोडतात किंवा कसे या बाबतचे अभिप्राय मागितले होते ते या कार्यालयीन पत्र क्र. व.वि.श.म./न.र./शा.१०८१/२०१७-१८ दि.१६/०९/२०१७ रोजी सदर अभिप्राय आपणांस कळविण्यांत आले आहेत.

आपले कडील संदर्भिय पत्रानुसार मौजे- सोपारा, निर्मळ, गास, दिवाणमान, गिरीज, उमेलमान, चुळणे, सांडोर, टिवरी, जुचंद्र, मालजीपाडा, चंद्रपाडा, व राजावली या १३ गावांमधील INTER TIDAL क्षेत्रामधील मिळकती खालील प्रमाणे आहेत.

Village	CRZ Status	S.NO.	CRZ Remarks
Girij	Partly affected	१४२-A	Inter Tidal Zone
	Fully affected	१४२-B	Inter Tidal Zone
Umelman	Partly affected	११,४२,४८,५३	Inter Tidal Zone
Chulne	Fully affected	१३३, १३५, १५३, १५४	Inter Tidal Zone
	Partly affected	२२४	Inter Tidal Zone
Tivri	Partly affected	१२८, ३०, ३१, ३५, ३६, ३७, ४२, ४३, ४४, ५३, ६१, ६२, ६३, ६४, ७५, ७६, ७७, ८२, ५६	Inter Tidal Zone
Juchandra	Partly affected	२१, १४२, १४४, १४८, १४९, १५०, ३०४, ३३८, ३४५, ३४७, ३५०, ५७, १०६, १११, २०९, १५२, १९०, २८८	Inter Tidal Zone

मुख्य कार्यालय, विरार  
विरार (पूर्व),  
ता. वसई, जि. पालघर - ४०१३०५.



दूरध्वनी : ०२५० - २५२५१०४/०२/०३/०४/०५/०६  
फॅक्स : ०२५० - २५२५१०७  
ई-मेल : vasavivirarcorporation@yahoo.com

व्यक्त क्र.: व.वि.न.प./न.क्र./१११४/२०१६

दिनांक : ४/६/२०१६

	Fully affected	४३, ४४, ४५, ४६, ४९, ९०, २११, ८९, २१०, ८५	Inter Tidal Zone
Chandrapada	Partly affected	५९, ६०, ६२, ८२, ८३, ८४, ९३	Inter Tidal Zone

CRZ नोटिफिकेशन २०११ मधील नियम I (IV) अन्वये INTER TIDAL ZONE ची व्याख्या पुढील प्रमाणे केलेली आहे.

“Land Area between HTL and LTL which will be termed as the Inter Tidal Zone”.

तसेच CRZ नोटिफिकेशन २०११ चे नियम ७(१) अन्वये The area between Low Tide Line and High Tide Line हा CRZ-I समजण्यात येतो.

महाराष्ट्र शासनाच्या पर्यावरण विभागाने प्रसिध्द केलेल्या प्रारूप किनारा क्षेत्र व्यावस्थापना धोरणखंडे (Draft CZMP) बाबत आपण यापूर्वी जनसुनावणी घेतलेल्या आहेत. सदर आराखड्यामध्ये सुध्दा INTER TIDAL ZONE हा CRZ-IB म्हणून दर्शविण्यात आलेला आहे.

सबब INTER TIDAL क्षेत्र हे CRZ क्षेत्राबाहेर असू शकत नाही.

सोबत यापूर्वी दि.१६/०९/२०१७ च्या पत्राची प्रत CRZ नोटिफिकेशन २०११ ची प्रत जोडत आहे.

  
उपसंचालक,

नगररचना विभाग,

वसई विरार शहर महानगरपालिका

प्रत:-

शास्त्रज्ञ श्रेणी-१ तथा उप सचिव, पर्यावरण  
महाराष्ट्र शासन, पर्यावरण विभाग  
१५ वा मजला, नविन प्रक्षालन भवन  
मादाम कामा रोड, हुतात्मा राजगुरु चौक,  
मंत्रालय, मुंबई-४०० ०३२.



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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION NO.303 OF 2018**

M/s. Kale Entertainment and Resorts Pvt. Ltd. ... Petitioner

Versus

Union of India and others ... Respondents

ALONGWITH

PUBLIC INTEREST LITIGATION NO.87 OF 2013

Vanashakti Public Trust ... Petitioner

versus

Union of India and others ... Respondents

Mr. Subhash Abhyankar with Ms. Anu Karadharan, for Petitioner in WP No.303 of 2018.

Mr. Zaman Ali with Ms. Sheetal Alvarez, for Petitioner in PIL 87 of 2013.

Mr. N.R.Bubna, for Respondent No.1 in WP No.303 of 2018.

Mr. P.P.Kakade, Govt. Pleader, with Ms. M.P.Thakur, AgP, for State in WP No.303 of 2018.

Mr. G.W.Mattos, AGP, for Respondent in PIL 87 of 2013.

Ms. Swati Sagvekar, for Respondent Nos.3 and 4 in WP No.303 of 2018.

Ms. Sharmila Deshmukh, for Respondent No.10 in PIL 87 of 2013.

Mr. Milan Bhise with Mr. Amit Bhawe, Mr. Vinod Sakpal, Mr. Akshay Kandarkar i/by

Mr. Rajesh Datar, for Applicant in NMS 151 of 2017.

Mr. Anil Diggikar, Principal Secretary, Environment Dept., present.

**CORAM: S.J. KATHAWALLA &  
B.P.COLABAWALLA, JJ.**

**DATE: 15<sup>th</sup> JANUARY, 2020**

**P.C.:**

1. In May 2010, under the sponsorship of Central Government - Ministry of Environment, Forests and Climate Change, the Space Application Centre (SAC),

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Ahmedabad & Maharashtra Remote Sensing Application Centre (MRSAC), Nagpur prepared a **National Wetland Atlas for Maharashtra** for the following reasons :

*“Utility-wise, wetlands directly and indirectly support millions of people in providing services such as food, fiber and raw materials. They play important roles in storm and flood control, in supply of clean water, alongwith other educational and recreational benefits. Despite these benefits, wetlands are the first target of human interference and are among the most threatened of all natural resources. Around 50% of the earth’s wetlands are estimated to already have disappeared worldwide over the last hundred years through conversion to industrial, agricultural and residential purposes. Even in current scenario, when the ecosystem services provided by wetlands are better understood – degradation and conversion of wetlands continues.*

*Aware of their importance, the Government of India has formulated several policies and plans for the conservation and preservation of these crucial ecosystems. Realising the need of an updated geospatial data base of these natural resources as the pre-requisite for management and conservation planning, National Wetland Inventory and Assessment (NWIA) project was formulated as a joint vision of Ministry of Environment & Forestry, Govt. of India, and Space Applications Centre (ISRO).” (emphasis supplied)*

2. The National Wetlands Atlas for Maharashtra identifies a total of 46,460 Wetlands in the entire State of Maharashtra. A Chart showing district wise break-up of all Wetlands in Maharashtra as per the said Atlas is tendered in Court. The same is



taken on record and marked 'X' for identification.

3. On 14<sup>th</sup> October, 2013 this Court in Public Interest Litigation (PIL) No.87 of 2013 passed the following order :

*"1. By order dated 16<sup>th</sup> September, 2013, we had directed the State Government to take a decision whether they propose to adopt the Wetland Atlas prepared by the Central Government and whether they would like to prepare a brief document in respect of Wetland Atlas for the State of Maharashtra as envisaged under Rules 6(2) and 6(3) of the Wetland Rules, 2020. Unfortunately, the said direction does not appear to have been incorporated in our order dated 16<sup>th</sup> September, 2013. We therefore, now direct the Secretary, Department of Environment and the Secretary of Forest Department, Government of Maharashtra to take a decision whether they propose to adopt Wetland Atlas, prepared by the Central Government under the said Rules and whether they would like to prepare their own brief document in respect of Wetland Atlas for the State of Maharashtra. If the State of Maharashtra does not propose to adopt the Wetland Atlas prepared by the Central Government, the Secretary, Department of Environment and the Secretary of Forest Department, State of Maharashtra to inform this Court the time frame within which the said brief document shall be prepared for the State of Maharashtra.*

*2. In the meantime, however, we deem it fit and proper to give a direction in respect of the areas which have been identified as Wetland Areas in the Wetland Atlas by the Central Government that no reclamation of land and any kind of construction shall be permitted without leave of this Court. The Secretary, Urban Development Department, Government of Maharashtra is directed to issue a circular*



*informing the direction given by this Court to all the Corporations and the Zilha Parishad. Stand over to 29<sup>th</sup> October, 2013”.*

4. On 19<sup>th</sup> March, 2014 this Court in PIL No.87 of 2013 passed the following order :

*“2. Pursuant to the directions given by this court the learned A.G.P. has submitted report in respect of certain areas. Perusal of the report indicates that there is rampant destruction of wetlands and land is reclaimed after systematic destruction of wetlands. We have seen photographs which are tendered by the petitioners which also clearly demonstrate that apart from destruction of wetlands, the land is reclaimed and illegal reclamation is being carried out by certain persons. As of today, no permanent machinery is set up by the State Government for the purpose of stopping destruction of wetlands. We are, therefore, of the opinion that it would be necessary to impose total ban on destruction and reclamation of wetlands which are described in the Atlas prepared by the Central Government. permission should be granted for destruction Hereinafter no and reclamation of wetlands and prompt action including lodging of FIR/complaint be taken. This action should be taken by the Collector, who is authority in respect of entire Revenue District and also by the Regional Officers of State Pollution Control Board, who have been delegated powers under section 20, 21, 23 of the Water (Prevention and Control of Pollution) Act, 1974. The steps should also be taken by these authorities and they should submit report about the steps taken by them in respect of reclamation of wetlands as indicated in the report submitted by Chief Conservator of Forests, Mangrove Cell, Mumbai.”*



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5. On 16<sup>th</sup> December, 2019 this Court in Writ Petition No.303 of 2018 passed the following order :

*“1. By an order dated 14<sup>th</sup> October, 2013 passed by this Court in PIL No.87 of 2013, directions were given to the Department of Environment and Secretary to the Forest Department, State of Maharashtra to decide whether they propose to adopt the Wetland Atlas prepared by the Central Government under Rules 6(2) and 6(3) of the Wetland Rules, 2010 or whether they would like to prepare their own document in respect of the Wetland Atlas for the State of Maharashtra.*

*2. Mr. Sanjay Baliram Sandanshiv, Scientist II Cum Under Secretary, has filed his Affidavit dated 12<sup>th</sup> December, 2019 setting out as follows :*

*“7. This Department vide GR dated 06.02.2018 has constituted Wetland Authority, under the Chairmanship of Hon’ble Minister of Environment. In view of the directions of the Hon’ble High Court, all District Collectors, are informed to prepare brief documents to submit before the wetland authority. On 27<sup>th</sup> August, 2019 State Wetland Authority reviewed the progress of the preparation of brief documents in respect of wetlands in State. Accordingly, all District Collectors are instructed to prepare brief documents within 15 days.”*

*3. The said statements made in the Affidavit are of no assistance to the Court. No particulars are provided as to what exactly is done from 14<sup>th</sup> October, 2013. No detailed particulars of the steps taken from 6<sup>th</sup> February, 2018, i.e. the date of the GR, are provided. This is so because hardly any steps are taken in the matter, which conduct is strongly deprecated. The fact remains that the orders passed by the Court are not complied with by the State Government since a very*



*long time. The State Government is directed to prepare the brief document, if so interested, within a period of four weeks from today.*

*4. Stand over to 13<sup>th</sup> January, 2020, high on board."*

6. On 13<sup>th</sup> January, 2020 this Court after reproducing the order dated 16<sup>th</sup> December, 2018 interalia recorded in brief the contents of the Affidavit of Mr. Sanjay Baliram Sandanshiv, Scientist II Cum Under Secretary, in paragraph 2 of the order which is reproduced hereunder :

*"2. Today, an Affidavit is filed by Shri. Sanjay Baliram Sandanshiv, Under Secretary, Environment Department, Government of Maharashtra, wherein he has stated as follows :-*

*(i) that pursuant to the directions of this Court dated 14<sup>th</sup> October, 2013, the Revenue and Forest Department constituted the Maharashtra State Wetland Committee chaired by the Chief Secretary vide GR dated 30<sup>th</sup> April, 2014;*

*(ii) that the Environment Department had instructed all District Collectors of 28 districts for preparation of brief documents vide letters dated 17<sup>th</sup> November 2015, 18<sup>th</sup> November 2015, 12<sup>th</sup> April 2016, 22<sup>nd</sup> July 2016, 11<sup>th</sup> August 2016, 3<sup>rd</sup> October 2016, 17<sup>th</sup> May 2018, 18<sup>th</sup> January 2019, 2<sup>nd</sup> May 2019, 17<sup>th</sup> May 2019 and 18<sup>th</sup> December 2019;*

*(iii) that the Environment Department constituted State Wetland Authority, Grievance Committee and Technical Committee vide G.R. dated 6<sup>th</sup> February, 2018 for scrutinizing the brief documents submitted by the concerned Districts ;*

*(iv) that on 19<sup>th</sup> December, 2019, the Environment Department brought to the notice of all Divisional Commissioners and District Collectors of the*



- State regarding directions given by this Court dated 16<sup>th</sup> December, 2019 and instructed them to submit brief documents of wetland area within 15 days time, failing which they will be solely responsible for the delay ;*
- (v) that again on 20<sup>th</sup> December, 2019, the Principal Secretary (Environment) vide D.O. letter instructed all Divisional Commissioners and all District Collectors to prepare brief documents of wetland area within 15 days time, failing which they will be solely responsible for the delay ;*
- (vi) that on 24<sup>th</sup> December, 2019 all concerned officers of the Konkan Division District Collector Offices remained present for further guidance and technical assistance for preparation of brief documents ;*
- (vii) that on 26<sup>th</sup> December, 2019 all Divisional Commissioners and all District Collectors were reminded for the preparation of brief documents of wetland in the light of this Court order dated 16<sup>th</sup> December, 2019 ;*
- (viii) that on 7<sup>th</sup> January 2020 all Divisional Commissioners and all District Collectors were requested by the Environment Department to send the progress report about the preparation of brief documents of wetland within two days in the light of the order dated 16<sup>th</sup> December, 2020 ;*
- (ix) that out of 36 Districts of State of Maharashtra, 2 Districts namely, Sindhudurg and Ratnagiri have completed brief documents and submitted online to Environment Department ;*
- (x) that in Parbhani and Nagpur, there are no wetlands.*
- (xi) that so far as Thane and Mumbai Suburban Districts are concerned, the work of wetland is already completed. However, due to some technical issues, the brief documents are not uploaded online.*
- (xii) that the Raigad and Palghar Districts shall prepare the brief documents within a period of 15 days ;*
- (xiii) that so far as balance 28 Districts are concerned, the District*



*Collectors are already informed to complete the process to prepare brief documents, failing which the concerned officer shall be solely responsible, for the delay."*

In the said order, this Court after recording that the Additional Commissioners and Collectors have failed to comply with the orders passed by this Court and also the directions/reminders given pursuant thereto by the Environment Department, including the Principal Secretary (Environment), directed the Principal Secretary (Environment) to appear before the court on 15<sup>th</sup> January, 2020 at 11.00 a.m., and inform the Court about the action taken / proposed to be taken against the Divisional Commissioners and District Collectors for not complying with the directions of this Court more so because in the communication addressed by him to the Divisional Commissioners and District Collectors, he had already warned them that if they fail to submit the brief documents within the prescribed time, they will be solely responsible for the delay.

7. Today, Mr. Anil Diggikar, the Principal Secretary (Environment) is present in Court. Mr. Diggikar has placed before the Court an order dated 14<sup>th</sup> January, 2020 issued by the Chief Secretary, Govt. of Maharashtra, to all the Collectors and Divisional Commissioners, directing them to forthwith prepare and submit the brief documents of wetlands as per the directions of the Court, failing which necessary action will be taken against them for evading the orders of this Court. The Collectors and Divisional Commissioners shall therefore prepare and submit the brief documents



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of wetland within a period of two weeks from today. A copy of this order shall be forthwith forwarded to all the Collectors and Divisional Commissioners.

8. Since the Under Secretary, Environment Department has tendered an Affidavit in Writ Petition No.303 of 2018 stating that in Parabhani, Nandurbar and Nagpur Districts, there are no wetlands, Mr. Zaman Ali, Advocate appearing for the Petitioner in PIL No.87 of 2013 referred to the district wise break up prepared by the Petitioner as per the National Wetland Atlas for Maharashtra and pointed out that :

(i) Nandurbar District has a total of 735 Wetlands (Item No.1, Chart at Annexure - A);

(ii) Nagpur District has a total of 1054 Wetlands (Item No.9, Chart at Annexure - A);

(iii) Parbhani District has a total of 276 Wetlands (Item No.17, Chart at Annexure - A);

Advocate Mr. Zaman Ali submitted that therefore, a stark difference is prima facie observed between the data submitted by the Under Secretary, Environment Department and the available scientific data on number of wetlands identified in Maharashtra by premier scientific agencies (SAC and MRSAC). He submitted that in view of the above, it is highly misleading and incorrect for the Under Secretary, Environment Department to submit on oath that there are no wetlands in Nandurbar, Nagpur and Parbhani Districts.

9. In view thereof, the Principal Secretary (Environment) who is present in Court, has agreed to look into the above grievance of the Petitioner and make his

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submissions on the adjourned date. Also, copies of all brief documents prepared for all wetlands in the State of Maharashtra shall be supplied to the Petitioner so as to enable the Petitioner to verify whether brief documents of all wetlands as already identified under the National Wetlands Atlas – Maharashtra, are being prepared and in a proper manner.

10. Stand over to 29<sup>th</sup> January, 2020 first on board.

( B.P.COLABAWALLA, J. )

( S.J.KATHAWALLA, J. )



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION NO.303 OF 2018**

M/s. Kale Entertainment and Resorts Pvt. Ltd. ... Petitioner  
Versus  
Union of India and others ... Respondents

**ALONGWITH  
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Vanashakti Public Trust ... Petitioner  
versus  
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Mr. Subhash Abhyankar with Ms. Anu Karadharan, for Petitioner in WP No.303 of 2018.

Ms. Kruti Venkatesh with Ms. Shefali, for Petitioner in in PIL 87 of 2013.

Mr. N.R.Bubna, for Respondent No.1 in WP No.303 of 2018.

Mr. P.P.Kakade, Govt. Plcader, with Ms. M.P.Thakur, AGP, for State in WP No.303 of 2018.

Mr. G.W.Mattos, AGP, for Respondent in PIL 87 of 2013.

Mr. N.R.Bubna, for Respondent No.1 in WP 303 of 2018 and for Respondent No.4 in PIL 87 of 2013.

Ms. Swati Sagvekar, for Respondent Nos.2 and 3 in WP No.303 of 2018.

Ms. Sharmila Deshmukh, for Respondent No.10 in PIL 87 of 2013.

Mr. Milan Bhise with Mr. Vinod Sakpal i/by Milan Bhise and Co., for Respondent No.11.

Mr. C.M.Lokesh i/by G.S.Hegde, for Applicant in CHSWL 37 of 2016.

Mr. Akshay Kandarkar i/by Mr. Rajesh Datar, for Applicant in NMSL 151 of 2017.

Mr. Joy S. Thakur, Deputy Secretary, (Addl. Charge) Environment Dept., Govt of Maharashtra, present.

**CORAM: S.J. KATHAWALLA &  
B.P.COLABAWALLA, JJ.**

**DATE: 29<sup>th</sup> JANUARY, 2020**

**P.C.:**

1. On 15<sup>th</sup> January, 2020 this Court passed an order, paragraph 7 of which reads

thus :

*“7. Today, Mr. Anil Diggikar, the Principal Secretary (Environment) is present in Court. Mr. Diggikar has placed before the Court an order dated 14<sup>th</sup> January, 2020 issued by the Chief Secretary, Govt. of Maharashtra, to all the Collectors and Divisional Commissioners, directing them to forthwith prepare and submit the brief documents of wetlands as per the directions of the Court, failing which necessary action will be taken against them for evading the orders of this Court. The Collectors and Divisional Commissioners shall therefore prepare and submit the brief documents of wetland within a period of two weeks from today. A copy of this order shall be forthwith forwarded to all the Collectors and Divisional Commissioners.”*

2. Despite the above order, the brief documents in respect of wetlands pertaining to 10 districts are not ready till date. The reason given is that there are practical difficulties. The 10 districts cannot be facing practical difficulties since last several years. We therefore, do not accept the excuse given and as a last chance and only by way of indulgence, grant a week's time to the 10 districts who have not prepared and submitted the brief documents of wetlands till date. It is also made clear that if this order is not complied with within one week from today, the Collector/Divisional Commissioner of the concerned district who is in breach of this order, shall remain present in Court on the adjourned date.

3. Today an Affidavit is filed by Shri Joy Shrikant Thakur, Under Secretary of

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the Environment Department, Government of Maharashtra, Mumbai, stating that in the previous affidavit, it was mentioned that there are no wetlands in Nandurbar, Nagpur and Parbhani Districts; this was based on the reports received from the respective District Collectors; however, after the ground truthing was carried out, the actual number of wetlands observed in Nandurbar, Nagpur and Parbhani Districts are set out in the table placed in Exhibit 1 to the said Affidavit. It is therefore, clear that the District Collectors of Nagpur, Nandurbar and Parbhani had earlier sent incorrect/incomplete reports based on which an incorrect affidavit was filed before the Court. It is therefore, also clear that till date the District Collectors are not taking their duties seriously despite directions from this Court as well as from the Chief Secretary, Government of Maharashtra.

4. Before passing any harsh orders against the District Collectors of Nagpur, Nandurbar and Parbhani for giving such incomplete/incorrect information, on the basis of which incorrect statements were made before the Court thereby misleading the Court, we direct the District Collectors of Nagpur, Nandurbar and Parbhani to appear before this Court on the adjourned date along with their Affidavits explaining as to why incorrect/incomplete information was submitted to the Principal Secretary, Environment Department, Government of Maharashtra, Mumbai, despite taking several months to submit the required information. Stand over to 5<sup>th</sup> February, 2020.

(B.P.COLABAWALLA, J.)

(S.J.KATHAWALLA, J.)

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**THE HIGH COURT OF JUDICATURE AT BOMBAY  
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**WRIT PETITION NO. 303 OF 2018**

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**ALONG WITH  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013**

Vanashakti Public Trust ...Petitioner  
Vs.  
Union of India and Ors. ...Respondents.

**ALONG WITH  
CONTEMPT PETITION NO. 1 OF 2015  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013  
ALONG WITH  
NOTICE OF MOTION (L) NO. 740 OF 2015  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013  
A/W  
CHAMBER SUMMONS (L) NO. 37 OF 2016  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013  
A/W  
NOTICE OF MOTION (L) NO. 140 OF 2017  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013  
A/W  
NOTICE OF MOTION (L) NO. 151 OF 2017  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013  
A/W  
NOTICE OF MOTION NO. 259 OF 2017  
IN  
PUBLIC INTEREST LITIGATION NO. 87 OF 2013**

.....

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Mr. Subhash Abhyankar with Ms. Anu Karadharan, for Petitioner in WP No.303 of 2018.  
 Ms. Gayatri Singh Sr. Counsel a/w Kruti Venkatesh with Ms. Shefali, for Petitioner in PIL 87 of 2013.  
 Mr. N.R.Bubna, for Respondent No.1 in WP No.303 of 2018.  
 Mr. P.P.Kakade, Govt. Pleader, with Ms. M.P.Thakur, AGP, for State in WP No.303 of 2018.  
 Mr. G.W.Mattos, AGP, for Respondent in PIL 87 of 2013.  
 Mr. N.R.Bubna, for Respondent No.1 in WP 303 of 2018 and for Respondent No.4 in PIL 87 of 2013.  
 Mr. S.S.Pakale a/w Ms. Vandana Mahadik and Ms. Sheetal Metkari for Respondent/ M.C.G.M. in PIL No. 87 of 2013  
 Ms. Swati Sagvekar, for Respondent Nos.2 and 3 in WP No.303 of 2018.  
 Ms. Sharmila Deshmukh a/w Ms. Jaya Bagwe for Respondent No.10 in PIL 87 of 2013.  
 Mr. Milan Bhise with Mr. Vinod Sakpal i/by Milan Bhise and Co., for Respondent No.11.  
 Mr. C.M.Lokesh i/by G.S.Hegde, for Applicant in CHSWL 37 of 2016.  
 Mr. Akshay Kandarkar i/by Mr. Rajesh Datar, for Applicant in NMSL 151 of 2017.  
 Mr. Joy S. Thakur, Deputy Secretary, (Addl. Charge) Environment Dept., Govt of Maharashtra, present.  
 Mr. Ravindra H. Thakare, Collector, Nagpur is present.  
 Mr. Dattatraya M. Borude, In charge Collector, Nagpur is present.  
 Mr. P. Siva Sankar IAS Collector, Parbhani is present.

.....

**CORAM : S. J. KATHAWALLA &  
 B. P. COLABAWALLA, JJ.**  
**DATED 5<sup>TH</sup> FEBRUARY, 2020.**

**P.C. :**

1. Mr. P.P.Kakade, Govt. Pleader appearing in Writ Petition No.303 of 2018 states that the Collectors of 10 districts who had not submitted the brief documents of wetlands, have now submitted the same. Soft copies of the same are directed to be filed in Court tomorrow and thereafter, provided to the Advocates for the parties.

2. Paragraphs 3 and 4 of our order dated 29<sup>th</sup> January, 2020 reads thus :-

“3. *Today an Affidavit is filed by Shri Joy Shrikant Thakur, Under Secretary of the Environment Department, Government of Maharashtra, Mumbai, stating that in the previous affidavit, it was mentioned that there are no wetlands in Nandurbar, Nagpur and Parbhani Districts; this was based on the reports received from the respective District Collectors; however, after the ground truthing was carried out, the actual number of wetlands observed in Nandurbar, Nagpur and Parbhani Districts are set out in the table placed in Exhibit 1 to the said Affidavit. It is therefore, clear that the District Collectors of Nagpur, Nandurbar and Parbhani had earlier sent incorrect/incomplete reports based on which an incorrect affidavit was filed before the Court. It is therefore, also clear that till date the District Collectors are not taking their duties seriously despite directions from this Court as well as from the Chief Secretary, Government of Maharashtra.*

4. *Before passing any harsh orders against the District Collectors of Nagpur, Nandurbar and Parbhani for giving such incomplete/incorrect information, on the basis of which incorrect statements were made before the Court thereby misleading the Court, we direct the District Collectors of Nagpur, Nandurbar and Parbhani to appear before this Court on the adjourned date along with their Affidavits explaining as to why incorrect/incomplete information was submitted to the Principal Secretary, Environment Department, Government of Maharashtra, Mumbai, despite taking several months to submit the required information. Stand over to 5<sup>th</sup> February, 2020.”*

2. Pursuant thereto, the Collectors of Nandurbar, Nagpur and Parbhani Districts, are present before us. They have informed the Court that they maintain/confirm the earlier stand taken by them in their respective reports that there are no wetlands in Nandurbar, Nagpur and Parbhani Districts. The Collector of Nagpur states that there is one wetland at Nagpur which falls under the forest area and is therefore, exempted.

3. We, therefore, turned to Mr. Joy Thakur, under Secretary of the Environment Department, Government of Maharashtra, Mumbai and enquired as to why he has made the following statements in his affidavit dated 29<sup>th</sup> January, 2020 :

*“10. I say and submit that in previous affidavit, it was mentioned that there are no wetlands in Nandurbar, Nagpur and Parbhani Districts, based on the reports received from respective District Collectors. I further say and submit that ground truthing was carried out and the actual number of wetlands observed are mentioned in the table placed in para 9 above.”*

4. Mr. Joy Thakur, now admits that there are no wetlands in Nandurbar, Nagpur and Parbhani districts. He has made a feeble attempt to give some explanation which we doubt whether he himself understands the same. However, neither he nor his Advocate state that the statements made by him in paragraph 10 of his Affidavit, do not convey that there were no wetlands in the Nandurbar, Nagpur and Parbhani Districts. They cannot say so since the order dated 29<sup>th</sup> January, 2020 was dictated in open Court in the presence of Mr. Joy Thakur and his Advocate. In fact, when this Court whilst dictating the order dated 29<sup>th</sup> January, 2020 passed strictures against District Collectors, Mr. Joy Thakur or his Advocate, did not make any attempt to give any explanation to the Court but continued to maintain that the fault lies at the door of the Collectors of Nandurbar,



10.WP.303.2018.doc

Nagpur and Parbhani. It is, therefore, clear that the under Secretary has filed an affidavit making incorrect statements and it is he who has misled the Court as well as the Advocates and not the District Collectors of Nandurbar, Nagpur and Parbhani.

5. We, therefore, direct Mr. Joy Thakur, Under Secretary of the Environment Department, Government of Maharashtra, Mumbai to file an affidavit, setting out as to why action should not be taken against him for making incorrect statements on Affidavit, thereby misleading the Court and inviting orders against the Collectors of Nandurbar, Nagpur and Parbhani, who as it now appears, were not at fault.

6. Stand over to 18<sup>th</sup> February, 2020.

(B. P. COLABAWALLA, J.)

(S. J. KATHAWALLA, J.)



~~EX-L~~

181

129

Amendment carried out as  
per order dt. 1/2/2024

22/2/2024

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION NO. 303 OF 2018

Kale Entertainment &amp; Resorts Pvt. Ltd. ...Petitioner

Versus

State of Maharashtra &amp; Ors ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF THE  
PETITIONER ABOVENAMED

I, Sameer Nandkumar Kale, aged about 51 years, the Director of the Petitioners, having my office at 8, Nandadeep, Kailashpuri, Upper Govind Nagar, Malad (East), Mumbai - 400 097, do hereby state on solemn affirmation as under:

1. I say that I have filed the above Writ Petition for declaration and other consequential reliefs more particularly mentioned in the said Writ Petition.
2. I say that the said Writ Petition was listed on various dates before this Hon'ble Court. I say that the present matter was listed before this Hon'ble Court on 13/01/2020, when this Hon'ble Court has called upon Principal Secretary

True Copy  
SK

67 Environment Department of Maharashtra to remain present. I say that, accordingly during the said hearing, on 15/01/2020 Respondent No. 1 has submitted before this Hon'ble Court the brief document pertaining to certain districts of the State of Maharashtra. I say that since the brief document for the Palghar District was also ready and submitted before this Hon'ble Court, a copy whereof was directed to be given to the advocate appearing for the Petitioner. I say that the advocate for the Petitioner was handed over the pen drive which contained the copy of the brief document.

3. I thus say that the brief document prepared for Palghar District as handed over to the advocate for the Petitioner being annexed to the present Affidavit and marked as "Exhibit - A" is being produced before this Hon'ble Court. I say that the bear perusal of the said brief document it can be seen that Village - Sasunavghar is not a part of wetland as declared in the brief document for Palghar District.
4. I say that whatever stated hereinabove is true and correct to my knowledge.





(S) (83)

For Kale Entertainment & Resorts Pvt. Ltd.

*Sameer Kale*

Director

(Sameer Kale)

Solemnly affirmed at Mumbai )

this <sup>22</sup> 4<sup>th</sup> day of <sup>February</sup> January, 2022 )

Before me,

*Singh*  
Mr. Poojit Singh  
Singh Natar, Panel of  
Advocates for the Petitioner  
Mumbai-53  
MAY/537/2022

BEFORE ME

*Brajesh C. Yadav*  
05/02/22



**BRAJESH C. YADAV**  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
Tel No. 205, Bldg. No. 21-C, Laxmi Court  
Sahakar Nagar, Chhatrapati Shivaji Road  
Andheri (E) W. Mumbai - 400 072

Reg. No.	1
Sr. No.	636/2022
Date	01/2/22





(TYPED COPY)

**IN THE HIGH COURT OF JUDICATURE AT  
BOMBAY**

**CIVIL APPELLATE JURISDICTION**

**WRIT PETITION NO. 303 OF 2018**

Kale Entertainment & Resorts Pvt Ltd ...Petitioner

Versus

State of Maharashtra & Ors ... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF**

**THE**

**PETITIONER ABOVENAMED**

I, Sameer Nandkumar Kale, aged about 51 years, the Director of the Petitioner, having my Office at 8, Nandadeep Kailashpuri, Upper Govind Nagar, Malad (East), Mumbai 400097, do hereby state on solemn affirmation as under:

1. I say that I have filed the above Writ Petition for declaration and other consequential reliefs more particularly mentioned in the said Writ Petition.
  
2. I say that the said Writ Petition was listed on various dates before this Hon'ble Court. I say that the present matter was listed before this Hon'ble Court on 13.01.2020 when this Hon'ble Court has called upon Principal Secretary Environment Department of Maharashtra to remain present. I say that, accordingly during the said hearing on 15.01.2020, Respondent No.1 has submitted before this Hon'ble Court the brief document pertaining to certain districts of the State of Maharashtra. I say that since the brief document for the Palghar District was also ready and submitted before this Hon'ble Court, a copy whereof was directed to be

given to the advocate appearing for the Petitioner. I say that the advocate for the Petitioner was handed over the pen drive which contained the copy of the brief document.

3. I thus say that the brief document prepared for Palghar District as handed over to the advocate for the Petitioner being annexed to the present affidavit and marked as "Exhibit-A" is being produced before this Hon'ble Court. I say that the bear perusal of the said brief document it can be seen that Village- Sasunavghar is not a part of wetland as declared in the brief document for Palghar District.

4. I say that whatever stated hereinabove is true and correct to my knowledge.

For Kale Entertainments & Resorts Pvt Ltd

Director

(Sammer Kale)

Solemnly Affirmed at Mumbai }

This \_\_\_ day of \_\_\_\_\_ 2022 }

Before Me

## Serial Number: 1

## Wetland Information as per Atlas

Wetland Code:	15457
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	3.85
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.78
Longitude:	72.84

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	NA		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Gundale		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.78 Longitude: 72.84		
1.6	Name of the protected area (please write <u>[not applicable]</u> if the wetland is not located in a protected area):	NA		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	NA		
1.8	Existing Land use of wetland:	Mining		
Reason for marking wetland as 'Not Verified':		Other		
Other Details:		1		
Wetland File:		Attached		
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NA	NA	NA	No

Serial Number: 2				
Wetland Information as per Atlas				
Wetland Code:	15530			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	2.23			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.77			
Longitude:	72.82			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	NA		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Gundale		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.77 Longitude: 72.82		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	NA		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	NA		
1.8	Existing Land use of wetland :	Mining		
Reason for marking wetland as 'Not Verified':		Other		
Other Details:		1		
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NA	NA	NA	Yes

## Serial Number: 3

## Wetland Information as per Atlas

Wetland Code:	15412
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	5.51
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.79
Longitude:	72.84

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	NA		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Gundale		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.79 Longitude: 72.84		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	NA		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	NA		
1.8	Existing Land use of wetland:	Minting		
Reason for marking wetland as "Not Verified":		Other		
Other Details:		1		
Wetland File:		Attached		
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	na	na	NA	No

Serial Number: 4				
Wetland Information as per Atlas				
Wetland Code:	15482			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	6.48			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.81			
Longitude:	72.85			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	NA		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Kirat		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.81 Longitude: 72.85		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	NA		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	NA		
1.8	Existing Land use of wetland:	Mining		
Reason for marking wetland as 'Not Verified':		Other		
Other Details:				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NA	NA	NA	No

## Serial Number: 5

## Wetland Information as per Atlas

Wetland Code:	15482
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	6.48
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.81
Longitude:	72.85

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	NA		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Kirat		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.81 Longitude: 72.85		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	NA		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	NA		
1.8	Existing Land use of wetland:	Mining		
Reason for marking wetland as 'Not Verified':		Other		
Other Details:		1		
Wetland File:		Attached		
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NA	NA	NA	No

Serial Number: 6				
Wetland Information as per Atlas				
Wetland Code:	15394			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	3.98			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.65			
Longitude:	72.73			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified: <input type="checkbox"/>	No		
1.1	Name of the Wetland:	Ranjhanpada Talav		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Mahim		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.65 Longitude: 72.73		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Privet		
1.8	Existing land use of wetland:	Ground Water Recharging		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex. Links File				
Role of Architect /Landscape Architect in Conservation,Restoration & Management of Wetlands through Sensitive Design & Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	668/5	0.24.6	Balkrishna Govind Raut	Yes

## Serial Number: 7

## Wetland Information as per Atlas

Wetland Code:	15407
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	2.45
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.85
Longitude:	72.67

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Tarapur Gav Talav
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Tarapur
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.85 Longitude: 72.67
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Tarapur
1.8	Existing land use of wetland:	Ground water recharging
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		Attached
Wetland File:		
Additional Documents:		
ANNEX I TO ANNEX V LINKS		

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	126	101.00.00	Grampanchayat Tarapur	Yes
Government	10	0.80.00	Ranjeet Jagannath save	No
Government	10/2	1.62.00	Robinson mathu jobe	No
Government	7	0.40.0	satish pershuram save	Yes

Serial Number: 8				
Wetland Information as per Atlas				
Wetland Code:	15331			
Tehsil:	Jawahar			
District:	Palghar			
Area (In Hectares):	5.07			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.97			
Longitude:	73.24			
Wetland information submitted by collector office				
n	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Jamsar Talav		
1.2 (a)	Name of Tehsil:	Jawahar		
1.2 (b)	Name of Village:	Jamsar		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.97 Longitude: 73.24		
1.6	Name of the protected area (Please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Jamsar		
1.8	Existing Land use of wetland:	Ground Water recharging, Traditional Fishing, Domestic use, Bird watching and Botany study		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex V File				
Annex I to VI				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	IS Wetland
Government	Not Available	6.16.0	Grampanchayat	Yes
Private	258	0.42.0	Krushna Janu Padro	No
Private	259	3.62.0	Sunanda Vijay Patekar	No
Private	114	0.97.0	dattatray Baburao Jedhav	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	111	0.99.9	Annsaya Dattatray Jedhav	No
Private	115	0.15.0	Grampenchyat Jamsar	No
Private	116	0.24.0	Suresh Yashwant Padre	No

Palghar

Serial Number: 9				
Wetland Information as per Atlas				
Wetland Code:	15344			
Tehsil:	Jawahar			
District:	Palghar			
Area (In Hectares):	5.01			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	20.00			
Longitude:	73.25			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khadkhat dam		
1.2 (a)	Name of Tehsil:	Jawahar		
1.2 (b)	Name of Village:	Vinval		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.94 Longitude: 73.25		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Nil		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Water Irrigation		
1.8	Existing Land use of wetland:	water storage		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
OWNERSHIP DETAILS				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	106/28	0.13	Irrigation Department	Yes

## Serial Number: 10

## Wetland Information as per Atlas

Wetland Code:	15343
Tehsil:	Jawahar
District:	Paigbar
Area (In Hectares):	2.90
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.96
Longitude:	73.22

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Not Available
1.2 (a)	Name of Tehsil:	Jawahar
1.2 (b)	Name of Village:	Gorthan
1.3	Name of District:	Paigbar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.96 Longitude: 73.22
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Nil
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Forest Department
1.8	Existing Land use of wetland:	For Water storage
	Reason for marking wetland as "Not Verified":	Other
	Other Details:	

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	IS Wetland
Government	12	35.15.0	forest department	Yes

Serial Number: 11				
Wetland Information as per Atlas				
Wetland Code:	15330			
Tehsil:	Jawahar			
District:	Palghar			
Area (In Hectares):	4.62			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.97			
Longitude:	73.25			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Vinval Pazar Talav		
1.2 (a)	Name of Tehsil:	Jawahar		
1.2 (b)	Name of Village:	Vinval		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 20.00 Longitude: 73.25		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	not applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Gram Panchayat		
1.8	Existing Land use of wetland:	Ground water recharging		
Reason for making wetland as 'Not Verified':		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to V				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	100/2B	0-19-0	Pazar Talav	Yes
Government	103/10B	0-02-0	Pazar Talav	Yes
Government	104/1	0-25-0	Pazar Talav	Yes
Government	104/2B	0-05-0	Pazar Talav	Yes
Government	104/3B	0-20-0	Pazar Talav	Yes
Government	104/4B	0-63-0	Pazar Talav	Yes
Government	105/1	0-22-3	Pazar Talav	Yes
Government	105/2B	0-27-0	Pazar Talav	Yes
Government	106/1A	0-04-0	Pazar Talav	Yes
Government	106/2B	0-13-0	Pazar Talav	Yes
Private	28/1	0-27-1	Saki Kahu thetate	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	28/2	0-04-0	Thaidu Lakhma Thore	No
Private	28/3	0-07-6	Rahli Arjya Khotade	No
Private	28/4	0-04-5	Sonya Navsha Morgha	No
Private	28/5	0-12-6	Shrikalu Lakhma Bhore	No
Private	28/6	0-20-0	Sonya Navsha Morgha	No
Private	28/7	1-39-4	Dhaku iachm bhore	No

Palghar

Serial Number: 12				
Wetland Information as per Atlas				
Wetland Code:	15267			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	3.12			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.91			
Longitude:	72.68			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khajuri Talav		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Varor		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.91 Longitude: 72.68		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Varor		
1.8	Existing Land use of wetland:	Ground Water Recharging		
Reason for marking wetland as "Not Verified":		Human-made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI Attachment File				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Varor	Yes
Private	100	Not Available	Not Available	Yes
Private	101	Not Available	Not Available	Yes
Private	102	Not Available	Not Available	Yes
Private	Not Available	Not Available	Not Available	Yes
Private	138	Not Available	Not Available	Yes
Private	075	Not Available	Not Available	Yes
Private	900	Not Available	Not Available	Yes

## Serial Number: 13

## Wetland Information as per Atlas

Wetland Code:	15332
Tehsil:	Jawahar
District:	Palghar
Area (In Hectares):	6.42
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.86
Longitude:	73.22

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Sakur Pazar Talav
1.2 (a)	Name of Tehsil:	Jawahar
1.2 (b)	Name of Village:	Khadachimet
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.86 Longitude: 73.22
1.6	Name of the protected area (please write 'X' not applicable if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Gram Panchayat
1.8	Existing Land use of wetland:	Fishing, Agriculture Groundwater Recharging
	Reason for marking wetland as "Not Verified":	Other,
	Other Details:	:
	Wetland File:	Attached
	Additional Documents:	
	Annex I to Annex V Attachment file	

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	2/3	0.25	Pazar Talav	Yes
Government	2/4	0.25.00	Pazar Talav	Yes
Government	2/E	0.57.90	Pazar Talav	Yes
Government	2/E	0.41.00	Pazar Talav	Yes
Government	25/6	0.01.00	Pazar Talav	Yes
Government	25/A	0.56.00	Pazar Talav	Yes
Government	25/AA	4.10.00	Pazar Talav	Yes
Government	3/7	0.17.00	Pazar Talav	Yes
Government	3/AA	0.29.00	Pazar Talav	Yes
Government	3/U	0.81.00	Pazar Talav	Yes
Government	3/K	0.09.00	Pazar Talav	Yes

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	001	Not Available	Not Available	Yes

Palghar

## Serial Number: 14

## Wetland Information as per Atlas

Wetland Code:	15418
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	9.51
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.69
Longitude:	72.88

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Pajhar Talao
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Dhukatan
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.69 Longitude: 72.88
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	na
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Dhuktan
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		Attached
Wetland File:		
Additional Documents:		
Annex I to Annex V		
Dhuktan Lake Revenue Data		
Role of Architect / Landscape Architect in Conservation, Restoration & Management of Wetlands through Sensitive Design & Planning		
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning		
PCB REPORT		

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	10.07.0	Grampanchayat Dhuktan	Yes
Government	Not Available	383.19.0	Forest Department	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	Not Available	37.10.0	Forest	
Private	4/1	0.40.60	Bhivaji Aaji Kavra	No
Private	4/2	0.17.50	Bhivaji Aaji Kavra	No
Private	4/3	0.16.40	Bhivaji Aaji Kavra	No
Private	4/4	0.36.50	Bhivaji Aaji Kavra	No
Private	4/5	0.10.10	Bhivaji Aaji Kavra	No
Private	9/1	0.30.10	Ananta krushna Marad	No
Private	9/2	0.59.20	Jani kedyva vanged	No
Private	9/3	0.06.60	Chaugupi jinya vad	No
Private	9/4	0.05.30	Chaugupi jinya vad	No
Private	9/5	0.05.60	Ananta krushna Marad	No
Private	2/1	0.13.90	Laxman borku pardhi	No
Private	25/1	0.38.10	Budhya laxman marad	No
Private	25/2	0.19.20	Madhu Laxman Marad	No
Private	25/3	3.04.0	Madhu Laxman Marad	No
Private	25/4	0.42.0	Budhya Laxman Marad	No
Private	25/5	1.92.0	Budhya Laxman Marad	No
Private	3/1	0.16.90	Bhiji Aaji Kavra	No
Private	3/2	0.16.20	Bhiji Aaji Kavra	No
Private	3/3	0.01.80	Bhiji Aaji Kavra	No
Private	3/4	1.16.20	Bhiji Aaji Kavra	No
Private	3/5	1.27.00	Bhiji Aaji Kavra	Yes

## Serial Number: 15

## Wetland Information as per Atlas

Wetland Code:	15317
Tehsil:	Dahanu
District:	Palghar
Area (In Hectares):	6.29
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.90
Longitude:	72.69

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Bahle LAKE
1.2 (a)	Name of Tehsil:	Dahanu
1.2 (b)	Name of Village:	Chinchani
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.90 Longitude: 72.69
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Chinchani
1.8	Existing land use of wetland:	Storage of water and Water ground reaching

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose.

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex V

Revenue Data

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Chinchani	Yes
Private	1121	Revenue Dept	3.90.00	No
Private	1120	0.60.0	chitreykha vartak	No
Private	1119	0.72.0	Tarabai	No
Private	1118	0.29.0	Anjali Babre	No
Private	1116	0.19.07	ramabar Moreshwar	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	1134	Mahade		No
Government	1134	0.73.01	v Goreswar	No
Private	1134	0.26.0	Vivek Arun patil	No
Private	1135	0.15.9	Sudhakar Laxman Patil	No
Private	1135	0.07.0	Pandurang G. Patil	No

Palghar

## Serial Number: 16

## Wetland Information as per Atlas

Wetland Code:	15318
Tehsil:	Dahanu
District:	Palghar
Area (In Hectares):	4.32
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.88
Longitude:	72.69

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Nevale Talav
1.2 (a)	Name of Tehsil:-	Dahanu
1.2 (b)	Name of Village:	Chinchani
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.88 Longitude: 72.69
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Chinchani
1.8	Existing Land use of wetland :	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers-like fishing, local vegetation

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose,

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex V

Revenue Data

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	4.35	Grampanchayat Chinchani	Yes
Private	1993	0.65.0	Tarudata Ramchandra Kini	No
Private	1193/2	0.64.0	Ratan Patil	No
Private	1193/3	0.70.0	Santosh Sangare	No
Private	2030	0.55.1	Pandurang Churi	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Welland
Private	2025	0.43.1	Madhukar Sane	No
Private	2029	0.44.9	Deubai Churi	No
Private	2023	0.00.4	Vikas Churi	No
Private	2027	0.04.0	Vidya Shasne	No
Private	1195/1	0.65.8	Vikas Churi	Yes

Palghar

## Serial Number: 17

## Wetland Information as per Atlas

Wetland Code:	15259
Tehsil:	Dahanu
District:	Palghar
Area (In Hectares):	3.08
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.95
Longitude:	72.84

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Manipur		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Manipur		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.95 Longitude: 72.84		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Available		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Available		
1.8	Existing Land use of wetland:	Mining		
Reason for marking wetland as 'Not Verified':		Other		
Other Details:		1		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 18				
Wetland Information as per Atlas				
Wetland Code:	15313			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	2.43			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.96			
Longitude:	72.83			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Not Available		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Manipur		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude: to degree, minutes and second):	Latitude: 19.96 Longitude: 72.83		
1.6	Name of the protected area (please write 'x' (not applicable) if the wetland is not located in a protected area):	Not Available		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Available		
1.8	Existing Land use of wetland:	Not Available		
Reason for marking wetland as "Not Verified":		Other;		
Other Details:		1		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 19				
Wetland Information as per Atlas				
Wetland Code:	15327			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	71.10			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.91			
Longitude:	72.82			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No.		
1.1	Name of the Wetland:	Sakhare Dam		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Sakhare		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.91 Longitude: 72.82		
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Forest		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Water Irrigation		
1.8	Existing Land use of wetland :	Water supply for 8-9 Villages		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose, Irrigation ,		
Other Details:				
Wetland File:		Attached.		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	not Available	Forest	Yes

Serial Number: 20				
Wetland Information as per Atlas				
Wetland Code:	15284			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	29.23			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.93			
Longitude:	72.83			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Raytali Lake		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Raytali		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in-degree, minutes and second):	Latitude: 19.93 Longitude: 72.83		
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Water Irrigation		
1.8	Existing Land use of wetland :	Ground water recharging, Farming, Drinking, traditional Fishing		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex V				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 21

## Wetland Information as per Atlas

Wetland Code:	15325
Tehsil:	Dahanu
District:	Paighar
Area (In Hectares):	2.48
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.94
Longitude:	72.72

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Chandigav Talav
1.2 (a)	Name of Tehsil:	Dahanu
1.2 (b)	Name of Village:	Chandshiv
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.98 Longitude: 72.71
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Chandigav
1.8	Existing Land use of wetland:	Water recharging, Fishing, Agriculture

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex V

tadsh\_bsdapokharcun2@gmail.com

OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 22		
Wetland Information as per Atlas		
Wetland Code:	15253	
Tehsil:	Talsari	
District:	Paighar	
Area (In Hectares):	4.87	
Wetland Type (1):	Inland	
Wetland Type (2):	Man-made	
Wetland Type (3):	Tank/pond (man-made)	
Latitude:	20.13	
Longitude:	72.75	
Wetland information submitted by collector office		
#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Motha Talav Zai
1.2 (a)	Name of Tehsil:	Talsari
1.2 (b)	Name of Village:	Zai-Borigaon
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 20.13 Longitude: 72.75
1.6	Name of the protected area (please write 'N/A' if not applicable) if the wetland is not located in a protected area:	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Zai
1.8	Existing land use of wetland:	Ground Water Recharging, Fishing, Bird Watching
2.1	Area of wetland (ha):	4.87
2.2	Wetland type:	Natural (Inland), Permanent lakes, Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m):	Average Depth: 7 Maximum Depth: 8 Highest ever recorded depth: 8.5
2.4	Elevation (above mean sea level) (m):	7
2.5 (a)	Main source of water:	Rainfall, Groundwater, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	Not known
2.5 (e)	Water salinity:	Not known
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	2115
2.6 (b)	Temperature (C):	Minimum Temperature: 14 Maximum Temperature: 38

#	Parameters	Information
2.6 (c)	Humidity (C):	Minimum Humidity: 75 Maximum Humidity: 85
2.7	Area of zone of influence (in ha):	25.32.84
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%):	0
ii	Grassland/Shrubland (%):	20.5
iii	Agriculture (%):	20.69
iv	Settlements (Rural) (%):	60.15
v	Settlements (Urban) (%):	0
vi	Industrial (%):	0
3.1	List of plant species present in wetland:	Annex I Flora Check list & Annex III Images_Flora
3.2	List of animal species present in wetland:	Annex II Fauna check list & Annex IV Images_Fauna
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Annex I Flora Check list & Annex II Fauna check list
3.4	Major plant invasive alien species and extent of invasion:	Annex I Flora Check
3.5	Major animal invasive alien species and extent of invasion:	Annex II Fauna check list

## SECTION 4: ECOSYSTEM SERVICES:

Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	160 water-wells and 175 bore wells are recharged.
Source of water for agriculture	No	
Fisheries	Yes	traditional fishing plays imp role in nutritional value of aquatic resources in the livelihood of villagers.
Cultivation of aquatic food plants	No	
Medicinal plants	No	
Is a recreational site	Yes	Traditional Fishing and Bird Watching
Buffering communities from extreme events like floods and storms	Yes	
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	No	
Is a site for recreation and aquatic sport	No	Traditional fishing, swimming, bird watching are few of the numerous recreational activities villagers enjoy in these systems.
Source/cultivation noteworthy food plants species	No	
Habitat for noteworthy animal species	Yes	Seasonal survey should be done further. Check Annex V (Wetland Indicators)
Habitat for migratory water birds	Yes	This Site is a shallow wetland an ideal habitat for aquatic bird & migratory birds. Need further fauna survey in winter. Check Annex V (Wetland Indicators)
Mining	No	
Any other, please list	No	

## SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES

#	Parameters	Information	
Nature of right and privilege	Relevant for the site	Does this negatively impact the wetland's ecological health	Brief description
Community Fishing (without any lease or permission from government department)	No	No	
Fishing under lease from government department	Yes	Yes	When an invasive aggressive species like tilapia is introduced into lake, it may not have any natural predators or controls. It can breed and spread quickly, taking over an area. Therefore such invasive species should not be introduced in this Lake
Harvest of plants (without any lease or permission from government department)	No	No	
Harvest of plants under lease from government department	No	No	
Agriculture or horticulture within wetland	No	No	
Grazing	Yes	Not assessed	
Religious practices	No	No	
Withdrawal of water for domestic use	No	No	
Withdrawal of water for agriculture or fisheries	No	No	
Bathing or wallowing of domestic animals (Buffalo, elephant etc.)	Yes	No	
Drinking water for bovines	Yes	No	
Plying of boats	No	No	
Any other, please list here	No	Not assessed	

## SECTION 6: PRESENT AND POTENTIAL THREATS:

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	Low	Present	
Pollution (Sewage/solid waste disposal etc.)	High	Present	Adjoining residential areas home sewage water comes in a lake. People are dumping plastic and garbage in this lake
Unsustainable harvest of biological resources	Low	Present	
Mining	Low	Present	
Siltation/Idol immersion	High	Present	
Encroachment	High	Present	Residences comes in high flood line of Lake
Spread of invasive species	Medium	Present	Besharam and Akeshia plants. Forest dept should not plant any invasive species like Akeshia, Suru, Gulmohar etc. Local species like Jambhal, Umbar/Vad, Pimpal, Karanj etc should be planted
Any other, please list	Medium	Present	

## SECTION 7: NOTIFICATION CATEGORY:

Category
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## SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017

#	Parameters	Information
Activity	Relevant for the site	Additional information, if any
Reclamation / filling up	No	
Setting up of new industries / expansion of existing industries	No	
Handling or storage / disposal of hazardous substances (except port areas)	Yes	
Solid Waste Dumping	Yes	All Solid waste people throwing in the lake
Sink for untreated sewage/industrial effluent	Yes	
Construction activities (except boat jetties)	Yes	The ecology and raw beauty of wetland will decline if there is mindless development activities. Hollow blocks, bamboo etc sustainable constructions should be done if necessary involving a partnership between Natural building architects, NGOs and villagers enhancing wetland without harming ecology. For e.g Thannal Organisation thannal.com/ , Laurie Baker Center for Habitat study <a href="https://www.lauriebakercentre.org/">https://www.lauriebakercentre.org/</a> , Auroville earth institute <a href="http://www.earth-auroville.com/">http://www.earth-auroville.com/</a>
Any other, please list	No	

**SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:**

Activity	Relevant for the site	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention	No	
Harvesting of resources (living / non-living)	No	
Grazing	No	
Discharge of treated sewage/ effluent / wastewater	Yes	
Construction of boat jetties, and facilities for temporary use, as pantoon bridges	Yes	
Aquaculture, agriculture and horticulture activities within the wetland boundaries.	No	
Any other, please list	No	

**SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:**

NA
Wetland File: Attached
Additional Documents:
Annex I to Annex V file
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

**OWNERSHIP DETAILS:**

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	na	na	na	Yes

Serial Number: 23				
Wetland Information as per Atlas				
Wetland Code:	15531			
Tehsil:	Paighar			
District:	Paighar			
Area (In Hectares):	2.89			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.78			
Longitude:	72.90			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khutal		
1.2 (a)	Name of Tehsil:	Paighar		
1.2 (b)	Name of Village:	Khutal		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.78 Longitude: 72.90		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Not applicable		
1.8	Existing Land use of wetland :	Canal		
Reason for marking wetland as "Not Verified":		River Channel,		
Other Details:				
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 24

## Wetland Information as per Atlas

Wetland Code:	15243
Tehsil:	Talsari
District:	Palghar
Area (In Hectares):	4.58
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	20.17
Longitude:	72.91

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Varvada Lake
1.2 (a)	Name of Tehsil:	Talsari
1.2 (b)	Name of Village:	Varvada
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 20.176034 Longitude: 72.896047
1.6	Name of the protected area (please write 'N/A' if not applicable; if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/LT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Varvada
1.8	Existing Land use of wetland:	Ground Water Recharging,
2.1	Area of wetland (ha):	4.58
2.2	Wetland type:	Natural (Inland), Seasonal/intermittent lakes, Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m):	Average Depth: 4.24 Maximum Depth: 5 Highest ever recorded depth: 3
2.4	Elevation (above mean sea level) (m):	60
2.5 (a)	Main source of water:	Rainfall, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	Not known
2.5 (e)	Water salinity:	Not known
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	2183
2.6 (b)	Temperature (C):	Minimum Temperature: 16 Maximum Temperature: 38

#	Parameters	Information
2.6 (c)	Humidity (C)	Minimum Humidity: 65 Maximum Humidity: 80
2.7	Area of zone of influence (in ha):	170.15
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%)	0
ii	Grassland/Shrubland (%)	10.5
iii	Agriculture (%)	38.46
iv	Settlements (Rural) (%)	51.53
v	Settlements (Urban) (%)	0
vi	Industrial (%)	0
3.1	List of plant species present in wetland:	Annex I Flora check list & Annex III Images Flora
3.2	List of animal species present in wetland:	Annex II Fauna check list & Annex IV Images Fauna
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Annex I Flora check list & Annex II Fauna check list
3.4	Major plant invasive alien species and extent of invasion:	Annex I Flora check list
3.5	Major animal invasive alien species and extent of invasion:	Annex II Fauna check list

SECTION 4: ECOSYSTEM SERVICES:

Palghat

#	Parameters	Information
Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	
Source of water for agriculture	Yes	Water Used for Paddy Farming
Fisheries	Yes	traditional fishing plays imp role in nutritional value of aquatic resources in the livelihood of villagers
Cultivation of aquatic food plants	No	
Medicinal plants	Yes	adjoining forest of this wetland is source of medical plants. Further survey should be done with help of village barefoot botanis
Is a recreational site	Yes	many people coming for this wetland for Bird Watching
Buffering communities from extreme events as floods and storms	Yes	
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	Yes	Flora of this wetland have cultural value. One man from tribal community harvest Gira for rituals to celebrate 1st farm produce. Further anthropology study should be done by experts. Ramsar Convention on Wetlands supports govt to safeguard cultural values of wetlands, livelihoods, & rights of local communities to participate in their management
Is a site for recreation and aquatic sport	Yes	Bird Watching, Bird Photography
Source/cultivation noteworthy food plants species	Yes	
Habitat for noteworthy animal species	Yes	This wetland has ideal habitat for small mammals because wetland has number local fishes and amphibians. (Annex V)
Habitat for migratory water birds	Yes	The wetland is a shallow water body with aquatic grass, rich food source for ex. Divulve which is an ideal habitat for aquatic birds & Migratory Birds. (Annex V)
Mining	No	
Any other, please list	No	

## SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES:

#		Parameters		Information
Nature of right and privilege	Relevant for the site	Does this negatively impact the wetland's ecological health	Brief description	
Community fishing (without any lease or permission from government department)	No	No	wetland is of cultural & religious significance to local community	
Fishing under lease from government department	No	No		
Harvest of plants (without any lease or permission from government department)	No	No		
Harvest of plants under lease from government department	No	No		
Agriculture or horticulture within wetland	No	No		
Grazing	No	Not assessed		
Religious practices	Yes	No		
Withdrawal of water for domestic use	No	No		
Withdrawal of water for agriculture or fisheries	No	No		
Bathing or wallowing of domestic animals (buffalo, elephant etc.)	Yes	No		
Drinking water for bovines	Yes	No		
Plying of boats	No	Not assessed		
Any other, please list here	No	Not assessed	Video- <a href="https://drive.google.com/open?id=1PRV-Ci8VX4AW14CGq4mttbVTvatskHw">https://drive.google.com/open?id=1PRV-Ci8VX4AW14CGq4mttbVTvatskHw</a>	

## SECTION 6: PRESENT AND POTENTIAL THREATS:

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	Low	Present	
Pollution (Sewage/solid waste disposal etc.)	Low	Present	
Unsustainable harvest of biological resources	Low	Present	
Mining	Low	Present	
Siltation/soil immersion	Low	Present	
Encroachment	High	Potential	Said wetland is near highway thus there is risk of encroachment. Demarcation of high flood level & buffer zone should be done. Ramsar Convention on Wetlands supports govt to safeguard cultural values of such wetlands, livelihoods & rights of local communities to participate in their management.
Spread of invasive species	Low	Present	
Any other, please list	Medium	Present	

## SECTION 7: NOTIFICATION CATEGORY:

Category
Wetland is located in religious/cultural site

## SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:

#	Parameters	Information
Activity	Relevant for the site	Additional information, if any
Reclamation / filling up	Yes	
Setting up of new industries / expansion of existing industries	No	
Handling or storage / disposal of hazardous substances (except port areas)	Yes	
Solid Waste Dumping	Yes	
Slak for untreated sewage/industrial effluent	No	
Construction activities (except boat jetties)	Yes	Said wetland is near highway thus there is risk of encroachment. Demarcation of high flood level & buffer zone should be done. Ramsar Convention on Wetlands supports govt to safeguard cultural values of such wetlands, livelihoods, & rights of local communities to participate in their management.
Any other, please list	No	

**SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:**

Activity	Relevant for the site	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention	No	
Harvesting of resources (living / non-living)	No	
Crazing	No	
Discharge of treated sewage/ effluent / wastewater	No	
Construction of boat jetties, and facilities for temporary use, as pantoon bridges	Yes	
Aquaculture, agriculture and horticulture activities within the wetland boundaries	No	
Any other, please list	No	

**SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:**

NA

Wetland File:

Attached.

Additional Documents:

Annex I to Annex VI

tadab\_bedapokharan2@gmail.com

**OWNERSHIP DETAILS:**

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Varvada	Yes
Private	31/2	4.97.6	Upendra Ramji Rai	No
Government	38	0.15.0	Govt. of Maharashtra	No
Government	34	1.80.6	Govt. of Maharashtra	Yes
Private	46	0.70.4	Vipul Vishmi Patel	Yes

Serial Number: 25				
Wetland Information as per Atlas				
Wetland Code:	15245			
Tehsil:	Talsari			
District:	Palghar			
Area (In Hectares):	3.02			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	20.11			
Longitude:	72.88			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Kawada Talav		
1.2 (a)	Name of Tehsil:	Talsari		
1.2 (b)	Name of Village:	Kavade		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 20.11 Longitude: 72.88		
1.6	Name of the protected area (please write <input type="checkbox"/> Not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Kawada		
1.8	Existing Land use of wetland:	Ground water recharging, Agriculture, traditional fishing		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex V				
Revenue Data				
tadah_badapokharan2@gmail.com				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Kawada	Yes
Private	31/2	4.97.6	Upendra Rai	No
Government	38	0.15.0	Govt. Maharashtra	No
Government	34	1.80.6	Govt. Maharashtra	No
Government	46	0.70.4	Vipul Patel	No

## Serial Number: 26

## Wetland Information as per Atlas

Wetland Code:	15514
Tehsil:	Paighar
District:	Paighar
Area (In Hectares):	3.62
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.62
Longitude:	72.74

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Bharnepada Lake
1.2 (a)	Name of Tehsil:	Paighar
1.2 (b)	Name of Village:	Kelve
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and seconds):	Latitude: 19.62 Longitude: 72.74
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	NA
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Kelave
1.8	Existing Land use of wetland:	Ground water recharging.

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose.

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex V

Role of Architect /Landscape Architect in Conservation,Restoration &amp; Management of Wetlands through Sensitive Design &amp; Planning

PCB REPORT

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NA	NA	Grampanchayat	Yes
Private	1341	0.28.3	Dattatrey Save	No
Private	1301	0.31.9	Sachin Bhoir	No
Private	1302	0.12.6	Shivram Raut	No
Private	1312	0.11.9	Sandeep Kini	No
Private	1348	0.14.2	Manohar Save	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	is Wetland
Private	1381	0.044	Chintamani Save	No
Private	1023	0.223	Anant Gherat	No

Palghar

## Serial Number: 27

## Wetland Information as per Atlas

Wetland Code:	15386
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	3.22
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.53
Longitude:	72.76

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Malyacha Talav		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Khardi		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.52 Longitude: 72.75		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	n.a.		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	grampanchayat Khardi		
1.8	Existing land use of wetland:	water recharging, bovine drinking		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex V				
Role of Landscape Architect in Conservation, Restoration & Management of Wetlands through Sensitive Design & Planning				
PCB REPORT				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	grampanchayat Khardi	Yes

Serial Number: 28				
Wetland Information as per Atlas				
Wetland Code:	15468			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	33.34			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.57			
Longitude:	72.85			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Karavale Dam		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Karavale		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and seconds):	Latitude: 19.57 Longitude: 72.85		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):			
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :			
1.8	Existing Land use of wetland :			
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 29

## Wetland Information as per Atlas

Wetland Code:	15300
Tehsil:	Dahanu
District:	Palghar
Area (In Hectares):	6.30
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	20.08
Longitude:	72.72

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Gholvad Lake
1.2 (a)	Name of Tehsil:	Dahanu
1.2 (b)	Name of Village:	Gholvad
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 20.08 Longitude: 72.72
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	nil
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat gholwad
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex V

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	252/1	13.67	Grampanchayat Gholwad	Yes

Serial Number: 30				
Wetland Information as per Atlas				
Wetland Code:	15487			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	32.81			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.73			
Longitude:	72.89			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Manor Talav		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Manor		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.73 Longitude: 72.89		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland	Water Irrigation		
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex V				
Role of Architect /Landscape Architect in Conservation, Restoration & Management of Wetlands through Sensitive Design & Planning				
PCB REPORT				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Manor	Yes
Private	135	2.07.9	Tukaram Dhanwa	No
Private	136	0.56.5	Raghu Dhoir	No
Private	27	Not Available	Anam Raghu Raes	No
Private	133/2	0.42.0	Ganu Narayan Gharat	No
Private	133/3	0.68.0	Madhav Charat	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	177/2	0.50.0	Habib Umar Khan	Yes

Palghar

Serial Number: 31				
Wetland Information as per Atlas				
Wetland Code:	15463			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	2.73			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.66			
Longitude:	72.94			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Erambi Lake		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Erambi		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.66 Longitude: 72.94		
1.6	Name of the protected area (please write <del>Not</del> applicable if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Erambi		
1.8	Existing Land use of wetland:	Ground Water recharging, traditional fishing		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Additional Documents:				
Annex I to Annex V File				
Role of Architect /Landscape Architect in Conservation, Restoration & Management of Wetlands through Sensitive Design & Planning				
PCB REPORT				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Erambi	Yes
Private	266/3	3.24.5	Baliram Pava	No
Private	266/2	3.76.9	Ganesh Lalush	No
Private	266/1	3.24.3	Jayesh KASARIYA	No

## Serial Number: 32

## Wetland Information as per Atlas

Wetland Code:	15368
Tehsil:	Vada
District:	Palghar
Area (In Hectares):	3.99
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.63
Longitude:	73.20

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Valtarna Reservoir		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	na		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.63 Longitude: 73.20		
1.6	Name of the protected area (please write & (not applicable), if the wetland is not located in a protected area):	not in Palghar Dist jurisdiction. It has to be transferred to Shahapur Taluka in Thane Dist		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Maharashtra state		
1.8	Existing Land use of wetland :	not in Palghar Dist jurisdiction. It has to be transferred to Shahapur Taluka in Thane Dist		
Reason for marking wetland as "Not Verified":		Other ,		
Other Details:				
Additional Documents:				
Wada Tehsildar Letter				
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government*	na	na	na	Yes

Serial Number: 33				
Wetland Information as per Atlas				
Wetland Code:	15374			
Tehsil:	Vada			
District:	Paigar			
Area (In Hectares):	4.02			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.63			
Longitude:	73.27			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Quary pada (kalambhe)		
1.2 (a)	Name of Tehsil:	wada		
1.2 (b)	Name of Village	Wada		
1.3	Name of District:	Paigar District		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.63 Longitude: 73.27		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	na		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Maharashtra		
1.8	Existing Land use of wetland:	other		
Reason for marking wetland as 'Not Verified'		Human made water bodies / tanks specifically constructed for drinking water purpose, Other		
Other Details:		1		
Additional Documents:				
Wade Thasildar Letter				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	936	4.02	Forest land	No

## Serial Number: 34

## Wetland Information as per Atlas

Wetland Code:	15319
Tehsil:	Dahanu
District:	Paighar
Area (In Hectares):	10.20
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	20.11
Longitude:	72.75

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Bable Lake		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	bordi		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 20.109019 Longitude: 72.745516		
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Bordi		
1.8	Existing Land use of wetland:	Ground Water Recharging		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Bordi	Yes

Serial Number: 35				
Wetland Information as per Atlas				
Wetland Code:	15326			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	10.01			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.93			
Longitude:	72.68			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Ambistewadi Lake		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Ambistewadi -vadhavan		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.93 Longitude: 72.68		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Vadhvan		
1.8	Existing Land use of wetland:	Ground Water Recharging.		
Reason for marking wetland as 'Not Verified':				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat	Yes

Serial Number: 36				
Wetland Information as per Atlas				
Wetland Code:	15258			
Tehsil:	Dahanu			
District:	Paighar			
Area (In Hectares):	6.32			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.96			
Longitude:	72.71			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Dhakti Dahanu Lake		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Dhakti Dahanu		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.96 Longitude: 72.71		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Dhakti Dahanu		
1.8	Existing Land use of wetland :	Ground Water recharging		
Reason for marking wetland as "Not Verified"				
Other Details:				
Wetland File:			Attached	
Additional Documents:				
<p>Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning</p>				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Dhakti Dahanu	Yes

Serial Number: 37				
Wetland Information as per Atlas				
Wetland Code:	15260			
Tehsil:	Dahanu			
District:	Palghar			
Area (In Hectares):	5.48			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.92			
Longitude:	72.68			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Vadhvan Lake		
1.2 (a)	Name of Tehsil:	Dahanu		
1.2 (b)	Name of Village:	Vadhavan		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.92 Longitude: 72.68		
1.6	Name of the protected area (please write <input type="checkbox"/> "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchaya Vadhvan		
1.8	Existing Land use of wetland:	Ground water recharging, Fishing		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
ANNEX I to ANNEX VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Applicable	Not Applicable	Grampanchayat Vadhvan	Yes

## Serial Number: 38

## Wetland Information as per Atlas

Wetland Code:	15373
Tehsil:	Vada
District:	Palghar
Area (In Hectares):	3.66
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.68
Longitude:	73.22

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Pazar Talav-Dhapad		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Dhapad		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.68 Longitude: 73.22		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :			
1.8	Existing Land use of wetland :	GROUND WATER RECHARGING		
Reason for marking wetland as "Not Verified":		Other ,		
Other Details:		1		
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	43/1/A	1.44.0	FOREST DEPARTMENT	Yes

Serial Number: 39				
Wetland Information as per Atlas				
Wetland Code:	15372			
Tehsil:	Vada			
District:	Palghar			
Area (In Hectares):	9.17			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.55			
Longitude:	73.11			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Usar River Chanel		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Usar		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.55 Longitude: 73.11		
1.6	Name of the protected area (please write <input type="checkbox"/> if not applicable. If the wetland is not located in a protected area):	Not Available		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Available		
1.8	Existing Land use of wetland:-	Not Available		
Reason for marking wetland as "Not Verified":		River Channel,		
Other Details:				
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 40

## Wetland Information as per Atlas

Wetland Code:	15366
Tehsil:	Vada
District:	Palghar
Area (In Hectares):	8.86
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.66
Longitude:	73.15

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Motha Talav
1.2 (a)	Name of Tehsil:	Vada
1.2 (b)	Name of Village:	Wada
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.66 Longitude: 73.15
1.6	Name of the protected area (please write 'N/A' not applicable if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Govt. of Maharashtra
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose.

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey No	13.96.61	Govt. of Maharashtra	Yes

Serial Number: 41				
Wetland Information as per Atlas				
Wetland Code:	15375			
Tehsil:	Vada			
District:	Palghar			
Area (In Hectares):	11.16			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.67			
Longitude:	73.00			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Shelte		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Shelte		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.67 Longitude: 73.00		
1.6	Name of the protected area (please write <input type="checkbox"/> Not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Sheltey		
1.8	Existing Land use of wetland:	Ground water recharging, Fishing		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
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Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Grampanchayat Shetty	No
Government	No Survey Number	11.16.00	Forest Department	Yes

## Serial Number: 42

## Wetland Information as per Atlas

Wetland Code:	15369
Tehsil:	Vada
District:	Palghar
Area (In Hectares):	61.15
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.52
Longitude:	73.06

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Lohape Pazar Talav
1.2 (a)	Name of Tehsil:	Vada
1.2 (b)	Name of Village:	Lohape
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.52 Longitude: 73.06
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Water Irrigation Wada
1.8	Existing Land use of wetland :	Ground Water recharging, Drinking Water Supply

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose.

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

Revenue Data

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	21/1, 29/2, 31,32, 34,34/1, 35, 47, 48, 49, 55/5, 56/1, 60, 69, 70, 58/2, 59, 76, 80, 83/2, 55/6	21.28.5	Irrigation department	Yes

Serial Number: 43				
Wetland Information as per Atlas				
Wetland Code:	15367			
Tehsil:	Vada			
District:	Paighar			
Area (In Hectares):	5.67			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/poni (man-made)			
Latitude:	19.59			
Longitude:	73.19			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Dongarpada Pazar Talav Kambre		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Kambre		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.59 Longitude: 73.19		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat		
1.8	Existing land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation		
Reason for marking wetland as "Not Verified"		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
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Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	202/203, 204/2	5.41.3	Pazar Talav	Yes
Private	204/1, 201/1, 201/2, 20/3	6.71.4	Suresh Yashwant Nadge	No

## Serial Number: 44

## Wetland Information as per Atlas

Wetland Code:	15376
Tehsil:	Vada
District:	Palghar
Area (In Hectares):	5.94
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.67
Longitude:	72.97

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Galtare Talav		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Galatare		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.67 Longitude: 72.97		
1.6	Name of the protected area (please write <not applicable> if the wetland is not located in a protected area):	Reserve Forest		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Forest		
1.8	Existing Land use of wetland :	Ground Water Recharging		
Reason for marking wetland as "Not Verified":		Other ,		
Other Details:		1		
Wetland File:		Attached		
Additional Documents:				
Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey	5.94.0	Forest	Yes

Serial Number: 45				
Wetland Information as per Atlas				
Wetland Code:	15371			
Tehsil:	Vada			
District:	Paighar			
Area (In Hectares):	2.19			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.68			
Longitude:	73.06			
Wetland Information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Vadicha Talay		
1.2 (a)	Name of Tehsil:	Vada		
1.2 (b)	Name of Village:	Aapatf br.		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.68 Longitude: 73.06		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Apti		
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
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Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is-Wetland
Government	No Survey	0.30.00	Grass land (Grampanchayat Apti)	Yes

## Serial Number: 46

## Wetland Information as per Atlas

Wetland Code:	15568
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	3.60
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.77
Longitude:	72.76

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Birwadi talav
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Birwadi
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.77 Longitude: 72.76
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Birwadi
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.

Other Details:

Wetland File: Attached

Additional Documents:

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Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

Revenue Data

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NO SURVEY	3.60	Grampanchayat	Yes
Private	113	1.45.90	Vjaya Dhanesh Jodke	No
Private	114	1.90.30	prashu Nagesh Samant	No
Private	46	0.10.10	Purushottam Sankar Kumbhar	No
Private	47	0.08.10	Maken Kumbhar	No

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Welland
Private	48	1.02.08	Mohan Kumbhar	No
Private	13/1/23	0.30.00	Naresh Jain	No
Private	12	0.72.0	Sanjay Dada Raut	No
Private	115	0.90.0	Rakesh Mahale	No
Private	116	0.30.0	Vinod Jadhav	No
Private	117	0.73.00	Hemant Ramakant	No
Government	118	0.42.0	Arun Sitaram Patil	No
Private	119	0.35.70	Bibi Patil	No

Palghar

## Serial Number: 47

## Wetland Information as per Atlas

Wetland Code:	15507
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	49.15
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.72
Longitude:	72.81

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Devkhop Lake
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Nandore
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.72 Longitude: 72.81
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	not applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat
1.8	Existing Land use of wetland :	Farming, Fishing, recharging group water
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		
Wetland File:		Attached
Additional Documents:		

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Revenue Data

PCB Report

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Private	40	0.45.5	Laxman Gopal Tambde	No
Private	71/1/1	0.30.0	Tulshi Ratna Vartha	Yes

<b>Serial Number: 48</b>				
<b>Wetland Information as per Atlas</b>				
Wetland Code:	15548			
Tehsil:	Paighar			
District:	Paighar			
Area (In Hectares):	2.20			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.56			
Longitude:	72.84			
<b>Wetland information submitted by collector office</b>				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Karavle Gav Talav		
1.2 (a)	Name of Tehsil:	Paighar		
1.2 (b)	Name of Village:	Karavle		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.56 Longitude: 72.84		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Karvale Grampanchayat		
1.8	Existing Land use of wetland:	Ground Water Recharging		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey	Not Available	Grampanchayat Karavle	Yes
Private	11	1-50	Rama Tembdi	No
Private	11	0-76	Maji Sawar	No
Private	11	1-10	Krushna Lainge	No
Private	11	0-42	Kashinath Dalvi	No

## Serial Number: 49

## Wetland Information as per Atlas

Wetland Code:	15512
Tehsil:	Paighar
District:	Paighar
Area (In Hectares):	2.31
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.78
Longitude:	72.75

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Saravali Talav
1.2 (a)	Name of Tehsil:	Paighar
1.2 (b)	Name of Village:	Saravali
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.78 Longitude: 72.75
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Saravali Grampanchayat
1.8	Existing land use of wetland :	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,
Other Details:		

## Additional Documents:

## Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	Not Available	Grampanchayat Saravali	Yes
Private	34/3/4	0.28.50	Baburav S Gharat	No
Private	40/1/1	0.43.80	Vishram B. Gharat	No
Private	40/1/2	0.10.0	Bojaram G Vichare n	Yes

Serial Number: 50				
Wetland Information as per Atlas				
Wetland Code:	15546			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	15.56			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.59			
Longitude:	72.83			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Sinchan Talav		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Umharapada		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.59 Longitude: 72.83		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Gram panchayat Umharapada		
1.8	Existing Land use of wetland:	Ground water recharging (village 7 water wells & 11 Bore-well		
Reason for marking wetland as 'Not Verified':		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
PCB REPORT				
OWNERSHIP DETAILS				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	163	25.00.00	Forest Department	Yes
Government	Not Available	21.85	Gram Panchayat	Yes

## Serial Number: 51

## Wetland Information as per Atlas

Wetland Code:	15411
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	2.31
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.79
Longitude:	72.71

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Pazar Taval Pam
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Pam
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.79 Longitude: 72.71
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Pam
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		
Wetland File:		Attached
Additional Documents:		
Annex I to Annex VI		
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning		

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	Not Available	Grampanchayat Pam	Yes
Private	160/118	0.40.0	Vijay A Pimpale	No
Private	160/115	0.40.0	Vilas N Pimpale	No
Private	160/30	0.60.0	Bhaskar G. Pimpale	No
Private	160/142	0.30.0	Govind K. Pimpie	No

Serial Number: 52				
Wetland Information as per Atlas				
Wetland Code:	15413			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	3.80			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.78			
Longitude:	72.72			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Kumbhavali		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Kumbhavali		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.78 Longitude: 72.72		
1.6	Name of the protected area (please write 'N/A' if not applicable, if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Applicable		
1.8	Existing Land use of wetland:	Not Applicable		
Reason for marking wetland as "Not Verified":		Other,		
Other Details:		1		
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 53

## Wetland Information as per Atlas

Wetland Code:	15455
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	2.85
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.85
Longitude:	72.76

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Newale Lake
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Newale
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.85 Longitude: 72.76
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Newale
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		
Wetland File:		Attached
Additional Documents:		
<div style="border: 1px solid black; padding: 5px;">           Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning         </div>		

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NO Survey Number	Not Available	Grampanchayat Newale	Yes
Private	102	0.22.5	Dhuren Thakur	No
Private	10.3	1.82.9	Dhuren Thakur	No
Private	98	0.65.2	Dhuren Thakur	No
Private	99	0.39.4	Vishnu Rewool	No
Private	97	0.58.6	Shinwari Liks	No
Private	96	0.51.6	Budhya Dumada	No

Serial Number: 54				
Wetland Information as per Atlas				
Wetland Code:	15533			
Tehsil:	Palghar			
District:	Palghar			
Area (In Hectares):	11.74			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.76			
Longitude:	72.70			
Wetland Information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Bandhara Talav		
1.2 (a)	Name of Tehsil:	Palghar		
1.2 (b)	Name of Village:	Nandgaon		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.76 Longitude: 72.70		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Nandgaon		
1.8	Existing land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands (through Sensitive Design and Planning)				
OWNERSHIP DETAILS				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	636	Not Available	Grampanchayat Nandgaon	Yes
Private	596	0.50.0	MANIRAM PATIL	No
Government	597	0.69.0	Govt.	No
Government	598	1.50.0	Govt.	No
Private	599	Narendra Patil	0.73.0	No
Private	635	1.52.0	Bahen H Patil	Yes

## Serial Number: 55

## Wetland Information as per Atlas

Wetland Code:	15451
Tehsil:	Palghar
District:	Palghar
Area (In Hectares):	2.43
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.76
Longitude:	72.69

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Nandgaon Village Lake
1.2 (a)	Name of Tehsil:	Palghar
1.2 (b)	Name of Village:	Nandgaon
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.76 Longitude: 72.69
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Nandgaon
1.8	Existing Land use of wetland :	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,
Other Details:		
Wetland File:		Attached
Additional Documents:		

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	799	Not Available	Grampanchayat Nandgaon	Yes
Private	872	0.07.0	Damodar B Thakur	No
Private	871	0.07.0	Dwarkanbhai H Patil	No
Private	870	0.06.5	Menira Patil	No
Private	873	0.03.8	Jalim Keshav Reut	No

Serial Number: 56				
Wetland Information as per Atlas				
Wetland Code:	15348			
Tehsil:	Vikramgad			
District:	Paigar			
Area (In Hectares):	11.18			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.87			
Longitude:	73.05			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Savrai Dam		
1.2 (a)	Name of Tehsil:	Vikramgad		
1.2 (b)	Name of Village:	Savarai		
1.3	Name of District:	Paigar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.87 Longitude: 73.05		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Irrigation Dept.		
1.8	Existing Land use of wetland :	water Irrigation		
Reason for marking wetland as "Not Verified":		Irrigation ,		
Other Details:				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 57

## Wetland Information as per Atlas

Wetland Code:	15336
Tehsil:	Jawahar
District:	Paighar
Area (In Hectares):	15.14
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.93
Longitude:	73.22

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Jal Sagar
1.2 (a)	Name of Tehsil:	Jawahar
1.2 (b)	Name of Village:	Jawahar
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.93 Longitude: 73.22
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	NA
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Nagar Parishad Jawahar
1.8	Existing land use of wetland:	water supply, bovine drinking, water recharging

Reason for marking wetland as "Not Verified":

Human made water bodies / tanks specifically constructed for drinking water purpose, Irrigation , Other .

Other Details:

1

Wetland File:

Attached

Additional Documents:

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	227	35.92.7	Water Supply Company	Yes

Serial Number: 58				
Wetland Information as per Atlas				
Wetland Code:	15361			
Tehsil:	Mokhada			
District:	Palghar			
Area (In Hectares):	9.20			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.94			
Longitude:	73.35			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Mokhada Talav		
1.2 (a)	Name of Tehsil:	Mokhada		
1.2 (b)	Name of Village:	Mokhada		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.94 Longitude: 73.35		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Irrigation Department Palghar, Mokhada Municipal Corporation		
1.8	Existing Land use of wetland:	Supply for Water drinking, Ground water recharge		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 59

## Wetland Information as per Atlas

Wetland Code:	15356
Tehsil:	Mokhada
District:	Palghar
Area (In Hectares):	2.44
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.94
Longitude:	73.35

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Mokhada talav		
1.2 (a)	Name of Tehsil:	Mokhada		
1.2 (b)	Name of Village:	Mokhada		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.94 Longitude: 73.35		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable, <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Water Irrigation		
1.8	Existing Land use of wetland:	Ground Water recharge		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 60				
Wetland Information as per Atlas				
Wetland Code:	15365			
Tehsil:	Mokhada			
District:	Palghar			
Area (in Hectares):	4.93			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.77			
Longitude:	73.44			
Wetland Information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Sayade Pajhar Talav		
1.2 (a)	Name of Tehsil:	Mokhada		
1.2 (b)	Name of Village:	Sayade		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19°46'03 Longitude: 73°26'17		
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Sayade		
1.8	Existing Land use of wetland:	Ground Water recharging, Irrigation		
Reason for marking wetland as 'Not Verified':		Human made water bodies / tanks specifically constructed for drinking water purpose, Irrigation.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 61

## Wetland Information as per Atlas

Wetland Code:	15357
Tehsil:	Mokhada
District:	Palghar
Area (In Hectares):	6.62
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.79
Longitude:	73.40

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Khodula
1.2 (a)	Name of Tehsil:	Mokhada
1.2 (b)	Name of Village:	Khodula
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.79 Longitude: 73.40
1.6	Name of the protected area (please write 'N/A' not applicable, if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Mokhada Grampanchayat
1.8	Existing Land use of wetland:	Drinking water
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.
Other Details:		
Wetland File:		Attached
Additional Documents:		
ANNEX I to ANNEX VI		

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 62				
Wetland Information as per Atlas				
Wetland Code:	15362			
Tehsil:	Mokhada			
District:	Palghar			
Area (In Hectares):	33.00			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.89			
Longitude:	73.41			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khoch Pazar Talav		
1.2 (a)	Name of Tehsil:	Mokhada		
1.2 (b)	Name of Village:	Khoch		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19°53'33 Longitude: 73°24'19		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Gramp		
1.8	Existing Land use of wetland :			
Reason for marking wetland as 'Not Verified':		Human made water bodies / tanks specifically constructed for drinking water purpose, Irrigation .		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 63				
Wetland Information as per Atlas				
Wetland Code:	15364			
Tehsil:	Mokhada			
District:	Palghar			
Area (In Hectares):	17.80			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.97			
Longitude:	73.42			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Morchondi Pajbar Talav		
1.2 (a)	Name of Tehsil:	Mokhada		
1.2 (b)	Name of Village:	Morchondi		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19A°58'03 Longitude: 73A°25'04		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Morchondi		
1.8	Existing land use of wetland :	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose.		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 64				
Wetland Information as per Atlas				
Wetland Code:	15350			
Tehsil:	Vikramgad			
District:	Palghar			
Area (In Hectares):	112.03			
Wetland Type (1):	Inland			
Wetland Type (2):	Natural			
Wetland Type (3):	Lake/pond (natural)			
Latitude:	19.77			
Longitude:	73.12			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khand Talav		
1.2 (a)	Name of Tehsil:	Vikramgad		
1.2 (b)	Name of Village:	Khand		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.77 Longitude: 73.12		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Forest Department		
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing,		
Reason for marking wetland as "Not Verified":		Other ,		
Other Details:		1		
Additional Documents:				
Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	45	133.42	Forest Department	Yes

## Serial Number: 65

## Wetland Information as per Atlas

Wetland Code:	15337
Tehsil:	Vikramgad
District:	Palghar
Area (In Hectares):	17.63
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.77
Longitude:	73.06

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Deherje Talav
1.2 (a)	Name of Tehsil:	Vikramgad
1.2 (b)	Name of Village:	Deharje
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and seconds):	Latitude: 19.77 Longitude: 73.06
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Deherje
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation
Reasons for marking wetland as 'Not Verified':		
Other Details:		
Wetland File:		Attached

## Additional Documents:

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

Revenue Data

## OWNERSHIP DETAILS

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NO Survey Number	No Specific Area mention	Grampanchayat Deherje	Yes
Private	91	1.35.00	Kantilala Bhalerao	No
Private	90/2	1.00.00	Suvarna Patil	No
Private	90/1	2.83.00	Harishchandra Patil	No
Private	105	0.80.00	Pruthviraj Adik	No

Serial Number: 66				
Wetland Information as per Atlas				
Wetland Code:	15339			
Tehsil:	Vikramgad			
District:	Palghar			
Area (In Hectares):	3.44			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.72			
Longitude:	73.06			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Moh Talav		
1.2 (a)	Name of Tehsil:	Vikramgad		
1.2 (b)	Name of Village:	Moha kh.		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.72 Longitude: 73.06		
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Moh Khurd		
1.8	Existing land use of wetland:	Ground Recharging, Fishing.		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	2.70/00	Grampanchayat Moh Khurd	Yes
Private	Not Available	9.71/25	Prabhakar B Patil	No
Private	Not Available	Forest Plot	Gurunath Shevade	No
Private	Not Available	Forest Plot	Shankar Mahala	No
Private	Not Available	Forest Plot	Arjun Rghya Kharad	Yes

## Serial Number: 67

## Wetland Information as per Atlas

Wetland Code:	15338
Tehsil:	Vikramgad
District:	Palghar
Area (In Hectares):	12.36
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.74
Longitude:	73.13

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Khosta Talav
1.2 (a)	Name of Tehsil:	Vikramgad
1.2 (b)	Name of Village:	Khosta
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.74 Longitude: 73.13
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Khost
1.8	Existing Land use of wetland :	Ground Water Recharging , Fishing

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

Revenue Data

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	50.57.80	Grampanchayat Khoste	Yes
Private	Forest Land	Forest Land	Dhakai Raghunath Baraf	No

Serial Number: 68				
Wetland Information as per Atlas				
Wetland Code:	15597			
Tehsil:	Wasai			
District:	Paighar			
Area (In Hectares):	6.68			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.40			
Longitude:	72.77			
Wetland Information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Kalamb Talav		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Kalamb		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude; to degree, minutes and second):	Latitude: 19.40 Longitude: 72.77		
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Mangroves And CRZ		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Grampanchayat Kalamb		
1.8	Existing Land use of wetland :	Traditional Fishing.		
Reason for marking wetland as "Not Verified":		Other ,		
Other Details:		1		
Wetland File:		Attached		
Additional Documents:				
<p>Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning</p>				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	106A	45.02.00	Govt. of Maharashtra	Yes
Government	106B	22.50.00	Forest Department	Yes
Government	No Survey No.	3.34.00	Gavthan	Yes

## Serial Number: 69

## Wetland Information as per Atlas

Wetland Code:	15631
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	2.99
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.51
Longitude:	72.85

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Mangroves
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Kasarale
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and seconds):	Latitude: 19.51-Longitude: 72.85
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Forest Department
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Forest
1.8	Existing land use of wetland :	Mangroves
Reason for marking wetland as "Not-Verified":		River Channel.
Other Details:		
Wetland File:		Attached

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

Serial Number: 70				
Wetland Information as per Atlas				
Wetland Code:	15682			
Tehsil:	Wasai			
District:	Palghar			
Area (In Hectares):	5.34			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.47			
Longitude:	72.86			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Shirgaon Pazar Talav		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Shirgaon		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.47 Longitude: 72.86		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Zilla Parishad Small Water Irrigation		
1.8	Existing Land use of wetland:	Ground Water Recharging,		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	402/1	Not Available	Zilla Parishad Water Irrigation department	Yes
Government	402/1	409.24.0	Forest Department	No
Government	401/A	Not Available	Govt. (Gurucharan)	No

## Serial Number: 71

## Wetland Information as per Atlas

Wetland Code:	15627
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	14.83
Wetland Type (1):	Coastal
Wetland Type (2):	Natural
Wetland Type (3):	Salt marsh
Latitude:	19.39
Longitude:	72.82

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Khajan Land
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Dhwanman
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.39 Longitude: 72.82
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	not applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Maharashtra Government
1.8	Existing Land use of wetland :	Traditional fishing, Bird Watching, Avifauna study, Bird Photography
2.1	Area of wetland (ha) :	169
2.2	Wetland type:	Natural (Inland), Seasonal/ intermittent lakes, Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m) :	Average Depth: 1.5 Maximum Depth: 2 Highest ever recorded depth: 2
2.4	Elevation (above mean sea level) (m):	1
2.5 (a)	Main source of water:	Rainfall, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	Not known
2.5 (e)	Water salinity:	Not known
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	2317
2.6 (b)	Temperature (C):	Minimum Temperature: 16 Maximum Temperature: 38

#	Parameters	Information
2.6 (c)	Humidity (C):	Minimum Humidity: 64 Maximum Humidity: 95
2.7	Area of zone of influence (in ha):	366
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%):	0
ii	Grassland/Shrubland (%):	53.55
iii	Agriculture (%):	30.32
iv	Settlements (Rural) (%):	0
v	Settlements (Urban) (%):	20.44
vi	Industrial (%):	0
3.1	List of plant species present in wetland:	Annex I Flora Checklist & Annex III Images_Flora
3.2	List of animal species present in wetland:	Annex II Fauna Checklist & Annex IV Images Fauna (During monsoons wetland & surrounding area bushes with greenery. All these result into ideal habitat for avifauna. This wetland provides food & shelter to many migratory and resident species of birds)
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Annex I Flora Checklist & Annex II Fauna Checklist
3.4	Major plant invasive alien species and extent of invasion:	Annex I Flora Checklist
3.5	Major animal invasive alien species and extent of invasion:	Annex II Fauna Checklist
<b>SECTION 4: ECOSYSTEM SERVICES:</b>		

#	Parameters	Information
Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	Ground water recharging provide a pathway for surface water to enter and thereby recharge groundwater. This Wetlands also play an important role as the primary natural discharge path of some groundwater aquifers.
Source of water for agriculture	Yes	Para grass is harvested by unknown people for selling fodder to cattle farm in near vicinity. Roughly Rs 1 lakh turnover is estimated through this illegal harvest. But there are no official records.
Fisheries	Yes	Traditional Fishing is done by local Adivasi communities. Mungoor, Rohu, Katla, Shirui, Singhada, Kale Mase are few of the local species found in this wetland
Cultivation of aquatic food plants	No	
Medicinal plants	No	
Is a recreational site	Yes	Avifauna study, Birding, Traditional Fishing by local adivasi community
Buffering communities from extreme events as floods and storms	Yes	Lot of construction bodies have started dumping sand & debris in this wetland which acts as buffering communities from extreme events as floods & storms. Due to unchecked dumping, illegal reclamation this ecologically imp site is degrading faster. It would soon be filled up & ecological balance would be upset.
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	No	
Is a site for recreation and aquatic sport	Yes	Bird Watching, Avifauna study
Source/cultivation noteworthy food plants species	Yes	Further seasonal survey should be done
Habitat for noteworthy animal species	Yes	The canopy surrounding this wetland site & its pathways attracts birds such as Orioles & Drongos. Monsoon triggers the availability of benthic fauna, plankton & algae attract waders & birds like spoonbills, flamingoes & many other aquatic birds
Habitat for migratory water birds	Yes	Suitable habitat for 13 migratory birds including near threatened species European roller (Coracias coracias), 20 resident migratory species with 2 near threatened species painted stork (Mycteria leucocephala) & lesser flamingo (Phoenicopterus minor). 51 species of resident birds with one near threatened species river tern (Sterna aurantia)
Mining	No	
Any other, please list	No	Para Grass a aggressive invader of this wetland. It is source of income for some people who supply fodder to dairy farm

## SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES:

#	Parameters		Information	
	Nature of right and privilege	Relevant for the site	Does this negatively impact the wetland's ecological health	
	Community Fishing (without any lease or permission from government department)	Yes	No	Traditional Fishing is done by local Advaiti communities. Mungoor, Rohu, Katla, Shirui, Singhada, Kale Mase are few of the local species found in this wetland
	Fishing under lease from government department	No	No	
	Harvest of plants (without any lease or permission from government department)	Yes	Yes	Para Grass is an aggressive invader of this wetland. It's proliferation is very fast. If not harvested it can disturb the ecosystem of this wetland
	Harvest of plants under lease from government department	No	Not assessed	
	Aquaculture or horticulture within wetland	No	No	
	Grazing	Yes	No	cattle from near by farms graze on this wetland site
	Religious practices	No	No	
	Withdrawal of water for domestic use	No	No	
	Withdrawal of water for agriculture or fisheries	No	No	
	Bathing or wallowing of domestic animals (buffalo, elephant etc.)	Yes	No	
	Drinking water for bovines	Yes	No	
	Plying of boats	No	No	
	Any other, please list here	No	Not assessed	

## SECTION 6: PRESENT AND POTENTIAL THREATS:

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	Medium	Present	
Pollution (Sewage/solid waste disposal etc.)	High	Present	This area is crowded with human population around 104,664 according to 2001 census. There is no proper surveillance by VVMC. It has become dump & landfill site. Hazardous content from wastes are leached out into wetland thereby affecting aquatic life & biodiversity of this wetland. Chk Annex VI
Unsustainable harvest of biological resources	High	Present	This site is infested with Para Grass. Para Grass is known as an aggressive invader of wetlands
Mining	Medium	Present	
Siltation/Idol immersion	Low	Present	
Encroachment	High	Present	Illegal reclamation making this rich wetland site vulnerable to encroachments. Delineate buffer zone boundaries of this wetland using suitable digital elevation model data to prevent encroachments. There is a dire need to delineate the boundaries, so that this wetland restores its lost glory. Check Annex VI
Spread of invasive species	High	Present	Eichhornia crassipes (Water-hyacinth) highly problematic invasive species largely spread in this wetland. Water-hyacinth mats lower dissolved oxygen concentrations, damaging fish populations. It shades out other aquatic plants & responsible for enormous water loss through evapotranspiration. It lower dissolved oxygen concentrations, damaging fish populations.
Any other, please list	High	Present	Wetland-walking-trails inside this wetland are misused as a road by vehicles. Wetland trails should be maintained by local authorities & strictly ban plying of vehicles. Chk attachment and link- <a href="https://www.clarkcountynv.gov/parks/Pages/WetlandsPark/wp-rules.aspx">https://www.clarkcountynv.gov/parks/Pages/WetlandsPark/wp-rules.aspx</a>

## SECTION 7: NOTIFICATION CATEGORY:

Category

#	Parameters	Information
<b>SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:</b>		
Activity	Relevant for the site	Additional information, if any
Reclamation / filling up	Yes	
Setting up of new industries / expansion of existing industries	No	
Handling or storage / disposal of hazardous substances (except port areas)	Yes	Check Annex VI
Solid Waste Dumping	Yes	Check Annex VI
Sink for untreated sewage/industrial effluent	No	
Construction activities (except boat jetties)	Yes	
Any other, please list	No	

**SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:**

Activity	Relevant for the site	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention	No	
Harvesting of resources (living / non-living)	No	
Grazing	No	
Discharge of treated sewage/ effluent / wastewater	Yes	
Construction of boat jetties, and facilities for temporary use, as pantoon bridges	Yes	
Aquaculture, agriculture and horticulture activities within the wetland boundaries.	Yes	
Any other, please list	No	Demarcate buffer zone boundaries of this wetland using suitable digital elevation model data to prevent encroachments. There is a dire need to demarcate the boundaries, so that this wetland restores its lost glory.

**SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:**

NA

Attached

Wetland File:

Additional Documents:

Annex I to VI

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PCB Report

Revenue Data

**OWNERSHIP DETAILS:**

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	176/A/1/B (Divanman)	0.11.10	Khan And D: Local Borad	Yes
Government	176/A/1/A (Divanman)	47.50.00	Kajman	Yes
Government	177 (Divanman)	42.56.00	Bin Akari Pad	Yes
Government	178 (Divanman)	39.22.00	Bin Akari Pad	Yes
Government	137/1 (Divanman)	34.47.30	Bin Akari Pad	Yes
Government	299 (Divanman)	2.66.00	Khanjan (chulne Village)	Yes
Government	410/A1/A 1/A 1	212.67	Khojan (Gass Village)	Yes
Government	412	3.23.30	Bin Akari Pad (Gass Village)	Yes

OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	36 A	3.36.0	Bin Akari Khajan Land (Achole Village)	Yes
Government	299	2.66.00	Khanjan (chulne Village)	Yes

Palghar

## Serial Number: 72

## Wetland Information as per Atlas

Wetland Code:	15346
Tehsil:	Vikramgad
District:	Palghar
Area (In Hectares):	6.41
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.81
Longitude:	73.07

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Dolhari Khurd Talav		
1.2 (a)	Name of Tehsil:	Vikramgad		
1.2 (b)	Name of Village:	Dolhari kh		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.81 Longitude: 73.07		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Grampanchayat Dolhari		
1.8	Existing Land use of wetland:	Ground Water Recharging		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose, Other		
Other Details:		1		
Additional Documents:				
Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Forest Department	Yes

Serial Number: 73				
Wetland Information as per Atlas				
Wetland Code:	15615			
Tehsil:	Wasal			
District:	Palghar			
Area (In Hectares):	17.12			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.40			
Longitude:	72.78			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Malayi Lake		
1.2 (a)	Name of Tehsil:	Wasal		
1.2 (b)	Name of Village:	Niramal		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.40 Longitude: 72.78		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Vasai-Virar Municipal Corporation		
1.8	Existing Land use of wetland:	Ground Water Recharge, Fishing,		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to VI				
Revenue Data				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
PCB Water Sample				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	32.29.10	Vasai-Virar Municipal Corporation	Yes
Government	No Survey Number	2.41.00	Gavhan	Yes

## Serial Number: 74

## Wetland Information as per Atlas

Wetland Code:	15635
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	8.96
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.40
Longitude:	72.78

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	VIMAL TALAV
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Niramal
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.40 Longitude: 72.78
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Vasai-Virar Municipal Corporation
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing, cultural and religious Activities

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to VI

Revenue Data

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

PCB Report

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	32.29.10	Vasai-Virar Municipal Corporation	Yes
Government	No Survey Number	2.41.00	Garthan	Yes

Serial Number: 75				
Wetland Information as per Atlas				
Wetland Code:	15700			
Tehsil:	Wasai			
District:	Palghar			
Area (In Hectares):	6.98			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.37			
Longitude:	72.88			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Juchandra Pazar Talav		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of village:	Juchandra		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.37 Longitude: 72.88		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Zilla Parishad		
1.8	Existing Land use of wetland :	Ground Water Recharging, Water Supply for Drinking,		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
Revenue Data				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	134/6/D	0.51.0	Juha Parishad	Yes
Government	134/18/2	0.18.0	Juha Parishad	Yes
Government	139/1	0.01.1	Juha Parishad	Yes
Government	139/2	0.04.5	Juha Parishad	Yes
Government	139/3/B	0.02.3	Juha Parishad	Yes
Government	142/1	0.18.5	Juha Parishad	Yes

## Serial Number: 76

## Wetland Information as per Atlas

Wetland Code:	15614
Tehsil:	Wasal
District:	Palghar
Area (In Hectares):	2.29
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.42
Longitude:	72.80

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Chakreshwar Talav
1.2 (a)	Name of Tehsil:	Wasal
1.2 (b)	Name of Village:	Samelpada
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.42 Longitude: 72.80
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Chakreshwar Mahadev Mandir Trust
1.8	Existing Land use of wetland:	Ground Water Recharging, Recreation

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex VI:

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

PCB Report

OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	Not Available	Chakreshwar Mahadev Mandir Trust	Yes

Serial Number: 77				
Wetland Information as per Atlas				
Wetland Code:	15716			
Tehsil:	Wasal			
District:	Paighar			
Area (In Hectares):	3.21			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.42			
Longitude:	72.80			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Umrare Talav		
1.2 (a)	Name of Tehsil:	Wasal		
1.2 (b)	Name of Village:	Umarale		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.42 Longitude: 72.80		
1.6	Name of the protected area (please write <input type="checkbox"/> "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	vasai virar municipal corporation		
1.8	Existing Land use of wetland :	Water storage (flood control), Groundwater recharge, Wetland product for villagers like fishing		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
PCB Report				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	No Survey Number	3.80.77	Vasai-Virar Municipal Corporation	Yes

## Serial Number: 78

## Wetland Information as per Atlas

Wetland Code:	15653
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	5.99
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.41
Longitude:	72.80

## Wetland Information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Gass Motha Talav		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Gass		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and seconds):	Latitude: 19.41 Longitude: 72.80		
1.6	Name of the protected area (please write 'not applicable' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Municipal Corporation		
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	NO Survey Number	9.60.0	Vasai-Virar Municipal Corporation	Yes

Serial Number: 79				
Wetland Information as per Atlas				
Wetland Code:	15718			
Tehsil:	Wasai			
District:	Palghar			
Area (In Hectares):	3.23			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.38			
Longitude:	72.86			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Rajavli Khadan		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Rajavali		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.38 Longitude: 72.86		
1.6	Name of the protected area (please write 'N/A' if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Applicable		
1.8	Existing Land use of wetland:	Khadan		
Reason for marking wetland as "Not Verified":		Other		
Other Details:		1		
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 80

## Wetland Information as per Atlas

Wetland Code:	15652
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	7.67
Wetland Type (1):	Coastal
Wetland Type (2):	Natural
Wetland Type (3):	Salt marsh
Latitude:	19.41
Longitude:	72.81

## Wetland Information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Khajan Land
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Diwanman/Gass/Arhole/Chulne
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.41 Longitude: 72.81
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Same as wetland code 0117
1.8	Existing Land use of wetland :	Same as wetland code 0117
2.1	Area of wetland (Ha) :	7.67
2.2	Wetland type:	Natural (Inland), Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m) :	Average Depth: Same as wetland code 0117 Maximum Depth: Same as wetland code 0117 Highest ever recorded depth: Same as wetland code 0117
2.4	Elevation (above mean sea level) (m):	Same as wetland code 0117
2.5 (a)	Main source of water:	Rainfall, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	(< 5.5)
2.5 (e)	Water salinity:	Brackish (0.5 to 30 g/l)
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	Same as wetland code 0117
2.6 (b)	Temperature (C):	Minimum Temperature: Same as wetland code 0117 Maximum Temperature: Same as wetland code 0117
2.6 (c)	Humidity (C):	Minimum Humidity: Same as wetland code 0117 Maximum Humidity: Same as wetland code 0117

#	Parameters	Information
2.7	Area of zone of influence (in ha):	Same as wetland code 0117
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%):	Same as wetland code 0117
ii	Grassland/Shrubland (%):	Same as wetland code 0117
iii	Agriculture (%):	Same as wetland code 0117
iv	Settlements (Rural) (%):	Same as wetland code 0117
v	Settlements (Urban) (%):	Same as wetland code 0117
vi	Industrial (%):	Same as wetland code 0117
3.1	List of plant species present in wetland:	Same as wetland code 0117
3.2	List of animal species present in wetland:	Same as wetland code 0117
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Same as wetland code 0117
3.4	Major plant invasive alien species and extent of invasion:	Same as wetland code 0117
3.5	Major animal invasive alien species and extent of invasion:	Same as wetland code 0117

**SECTION 4: ECOSYSTEM SERVICES:**

Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	Same as wetland code 0117
Source of water for agriculture	Yes	Same as wetland code 0117
Fisheries	Yes	Same as wetland code 0117
Cultivation of aquatic food plants	No	
Medicinal plants	No	
Is a recreational site	No	
Buffering communities from extreme events as floods and storms	Yes	
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	No	
Is a site for recreation and aquatic sport	No	
Source/cultivation noteworthy food plants species	No	
Habitat for noteworthy animal species	Yes	Same as wetland code 0117
Habitat for migratory water birds	Yes	Same as wetland code 0117
Mining	No	
Any other, please list	No	

**SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES:**

#	Parameters	Information		
		Relevant for the site	Does this negatively impact the wetland's ecological health	Brief description
	Nature of right and privilege			
	Community Fishing (without any lease or permission from government department)	Yes	No	Same as wetland code 0117
	Fishing under lease from government department	Yes	No	Same as wetland code 0117
	Harvest of plants (without any lease or permission from government department)	No	Not assessed	
	Harvest of plants under lease from government department	No	Not assessed	
	Agriculture or horticulture within wetland	Yes	No	
	Grazing	Yes	No	
	Religious practices	No	No	
	Withdrawal of water for domestic use	No	No	
	Withdrawal of water for agriculture or fisheries	No	No	
	Bathing or wallowing of domestic animals (buffalo, elephant etc.)	Yes	No	
	Drinking water for bovines	Yes	No	
	Plying of boats	No	Not assessed	
	Any other, please list here	No	Not assessed	

## SECTION 6: PRESENT AND POTENTIAL THREATS:

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	Medium	Present	
Pollution (Sewage/solid waste disposal etc.)	High	Present	Same as wetland code 0117
Unsustainable harvest of biological resources	High	Present	Same as wetland code 0117
Mining	Medium	Present	
Siltation/Idol immersion	Medium	Present	
Encroachment	High	Present	Same as wetland code 0117
Spread of invasive species	High	Present	Same as wetland code 0117
Any other, please list	Medium	Present	

## SECTION 7: NOTIFICATION CATEGORY:

Category

## SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:

Activity	Relevant for the site	Additional information, if any
Reclamation / filling up	Yes	Same as wetland code 0117.
Setting up of new industries / expansion of existing industries	No	
Loading or storage / disposal of hazardous substances (except port areas)	Yes	Same as wetland code 0117
Solid Waste Dumping	Yes	Same as wetland code 0117.
Sink for untreated sewage/industrial effluent	No	
Construction activities (except boat jetties)	No	
Any other, please list	No	

## SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:

#	Parameters	Information		
	Activity	Relevant for the site	Additional information, if any	
	Withdrawal of water / impoundment/diversion or any other hydrological intervention	No		
	Harvesting of resources (living / non-living)	No		
	Grazing	No		
	Discharge of treated sewage/ effluent / wastewater	No		
	Construction of boat jetties, and facilities for temporary use, as pantoon bridges	Yes	Same as wetland code 0117	
	Aquaculture, agriculture and horticulture activities within the wetland boundaries	No		
	Any other, please list	No		
<b>SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:</b>				
Same as wetland code 0117				
Wetland File:		Attached		
Additional Documents:				
Same as wetland code 0117				
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Same as wetland code 0117	Same as wetland code 0117	Same as wetland code 0117	Yes

## Serial Number: 81

## Wetland Information as per Atlas

Wetland Code:	15626
Tehsil:	Wasal
District:	Paigar
Area (In Hectares):	7.86
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.39
Longitude:	72.85

## Wetland information submitted by collector office

#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Rajavali Wetland		
1.2 (a)	Name of Tehsil:	Wasal		
1.2 (b)	Name of Village:	Rajavali		
1.3	Name of District:	Paigar		
1.4	State / Union-Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.386900 Longitude: 72.849256		
1.6	Name of the protected area (please write <input type="checkbox"/> not applicable <input type="checkbox"/> if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Applicable		
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation.		
Reason for marking wetland as "Not Verified":				
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Check Revenue Attachment	Check Revenue Attachment	Check Revenue Attachment	Yes

Serial Number: 82				
Wetland Information as per Atlas				
Wetland Code:	15715			
Tehsil:	Wasai			
District:	Paighar			
Area (In Hectares):	29.76			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.44			
Longitude:	72.90			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Pelhar Dam		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Pelhar		
1.3	Name of District:	Paighar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude-19.44 Longitude: 72.90		
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Minor Irrigation Dept		
1.8	Existing Land use of wetland:	Irrigation for Nusal City		
Reason for marking wetland as "Not Verified":		Human made water bodies / tanks specifically constructed for drinking water purpose, Irrigation,		
Other Details:				
Wetland File:		Attached		
Additional Documents:				
Revenue Data:				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Check Attached file	Check Attached file	Check Attached file	Yes

## Serial Number: 83

## Wetland Information as per Atlas

Wetland Code:	15595
Tehsil:	Wasal
District:	Palghar
Area (In Hectares):	2.79
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.41
Longitude:	72.83

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Achole Talav
1.2 (a)	Name of Tehsil:	Wasal
1.2 (b)	Name of Village:	Achole
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.41 Longitude: 72.83
1.6	Name of the protected area (please write "Not applicable" if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Vasai-Virar Municipal Corporation
1.8	Existing Land use of wetland :	Ground Water Recharging, Fishing, recreation

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	3.52	Vasai-Virar Municipal Corporation	Yes

Serial Number: 84		
Wetland Information as per Atlas		
Wetland Code:	15683	
Tehsil:	Wasai	
District:	Paighar	
Area (In Hectares):	11.79	
Wetland Type (1):	Coastal	
Wetland Type (2):	Natural	
Wetland Type (3):	Salt marsh	
Latitude:	19.41	
Longitude:	72.82	
Wetland information submitted by collector office		
#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Khajan Land
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Diwanman/Cass/Achole
1.3	Name of District:	Paighar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.41 Longitude: 72.82
1.6	Name of the protected area (please write 'Not applicable' if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland	Maharashtra Government
1.8	Existing Land use of wetland :	Traditional fishing, Bird Watching, Avifauna study, Bird Photography
2.1	Area of wetland (ha) :	11.79
2.2	Wetland type:	Natural (Inland), Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m) :	Average Depth: 1.5 Maximum Depth: 2 Highest ever recorded depth: 2
2.4	Elevation (above mean sea level) (m):	1
2.5 (a)	Main source of water:	Rainfall, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	(5.5 to 7.4)
2.5 (e)	Water salinity:	Brackish (0.5 to 30 g/l)
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	2317
2.6 (b)	Temperature (C):	Minimum Temperature: 16 Maximum Temperature: 38
2.6 (c)	Humidity (C):	Minimum Humidity: 65 Maximum Humidity: 85

#	Parameters	Information
2.7	Area of zone of influence (in ha):	Same as wetland code 10117
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%):	Same as wetland code 10117
ii	Grassland/Shrubland (%):	Same as wetland code 10117
iii	Agriculture (%):	Same as wetland code 10117
iv	Settlements (Rural) (%):	Same as wetland code 10117
v	Settlements (Urban) (%):	Same as wetland code 10117
vi	Industrial (%):	Same as wetland code 10117
3.1	List of plant species present in wetland:	Same as wetland code 10117
3.2	List of animal species present in wetland:	Same as wetland code 10117
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Same as wetland code 10117
3.4	Major plant invasive alien species and extent of invasion:	Same as wetland code 10117
3.5	Major animal invasive alien species and extent of invasion:	Same as wetland code 10117

## SECTION 4: ECOSYSTEM SERVICES:

Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	Same as wetland code 10117
Source of water for agriculture	Yes	Same as wetland code 10117
Fisheries	Yes	Same as wetland code 10117
Cultivation of aquatic food plants	No	
Medicinal plants	No	
Is a recreational site	Yes	Same as wetland code 10117
Buffering communities from extreme events as floods and storms	Yes	
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	No	
Is a site for recreation and aquatic sport	Yes	Same as wetland code 10117
Source/cultivation noteworthy food plants species	No	
Habitat for noteworthy animal species	Yes	Same as wetland code 10117
Habitat for migratory water birds	Yes	Same as wetland code 10117
Mining	No	
Any other, please list	No	

## SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES:

#	Parameters	Information		
	Nature of right and privilege	Relevant for the site	Does this negatively impact the wetland's ecological health	Brief description
	Community Fishing (without any lease or permission from government department)	Yes	No	Same as wetland code 10117
	Fishing under lease from government department	No	Not assessed	
	Harvest of plants (without any lease or permission from government department)	Yes	Yes	Same as wetland code 10117
	Harvest of plants under lease from government department	No	Not assessed	
	Agriculture or horticulture within wetland	No	Not assessed	
	Grazing	Yes	No	Same as wetland code 10117
	Religious practices	No	Not assessed	
	Withdrawal of water for domestic use	No	Not assessed	
	Withdrawal of water for agriculture or fisheries	No	Not assessed	
	Bathing or wallowing of domestic animals (buffalo, elephant etc.)	No	Not assessed	
	Drinking water for bovines	No	Not assessed	
	Plying of boats	No	Not assessed	
	Any other, please list here	No	Not assessed	
<b>SECTION 6: PRESENT AND POTENTIAL THREATS:</b>				
	Threat	Degree	Present or Potential	Additional information, if any
	Changes in water inflow and outflow	Medium	Present	
	Pollution (Sewage/solid waste disposal etc.)	High	Present	Same as wetland code 10117
	Unsustainable harvest of biological resources	High	Present	Same as wetland code 10117
	Mining	Low	Present	
	Siltation/Idol immersion	Low	Present	
	Encroachment	High	Present	Same as wetland code 10117
	Spread of invasive species	High	Present	Same as wetland code 10117
	Any other, please list	High	Present	Same as wetland code 10117
<b>SECTION 7: NOTIFICATION CATEGORY:</b>				
Category				
<b>SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:</b>				
	Activity	Relevant for the site	Additional information, if any	
	Reclamation / filling up	No		
	Setting up of new industries / expansion of existing industries	No		
	Handling or storage / disposal of hazardous substances (except port areas)	No		
	Solid Waste Dumping	No		
	Sink for untreated sewage/industrial effluent	No		
	Construction activities (except boat jetties)	No		
	Any other, please list	No		
<b>SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:</b>				

#	Parameters	Information	
		Relevant for the site	Additional information, if any
	Activity		
	Withdrawal of water / impoundment/diversion or any other hydrological intervention	No	
	Harvesting of resources (living / non-living)	No	
	Grazing	No	
	Discharge of treated sewage/ effluent / wastewater	No	
	Construction of boat jetties, and facilities for temporary use, as pantoon bridges	No	
	Aquaculture, agriculture and horticulture activities within the wetland boundaries	No	
	Any other, please list	No	

**SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:**

Same as wetland code 10117

OWNERSHIP DETAILS			
Type of Institution	Survey Number	Area	Name of owner
Government	Same as wetland code 10117	Same as wetland code 10117	Same as wetland code 10117
			Is Wetland
			Yes



Serial Number: 85				
Wetland Information as per Atlas				
Wetland Code:	15658			
Tehsil:	Wasai			
District:	Palghar			
Area (In Hectares):	2.37			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.37			
Longitude:	72.91			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Khodan		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Chinchoti		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.37 Longitude: 72.91		
1.6	Name of the protected area (please write # if not applicable) (If the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Not Available		
1.8	Existing Land use of wetland:	Mining		
Reason for marking wetland as "Not Verified":		Other		
Other Details:		1		
Wetland File:		Attached		
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

## Serial Number: 86

## Wetland Information as per Atlas

Wetland Code:	15596
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	33.61
Wetland Type (1):	Coastal
Wetland Type (2):	Natural
Wetland Type (3):	Salt marsh
Latitude:	19.40
Longitude:	72.82

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	Yes
1.1	Name of the Wetland:	Khajan Land
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Diwanman/Gass/Achole
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, to degree, minutes and second):	Latitude: 19.40 Longitude: 72.82
1.6	Name of the protected area (please write "not applicable" if the wetland is not located in a protected area):	Same as wetland code 10117
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Same as wetland code 10117
1.8	Existing land use of wetland:	Same as wetland code 10117
2.1	Area of wetland (ha):	33.61
2.2	Wetland type:	Natural (Inland), Permanent freshwater marshes, Shrub-dominated wetlands,
2.3	Depth (m):	Average Depth: Same as wetland code 10117 Maximum Depth: Same as wetland code 10117 Highest ever recorded depth: Same as wetland code 10117
2.4	Elevation (above mean sea level) (m):	Same as wetland code 10117
2.5 (a)	Main source of water:	Rainfall, Catchment runoff,
2.5 (b)	Water permanence:	Mostly permanent
2.5 (c)	Destination of water from wetland:	Feeds groundwater
2.5 (d)	Water pH:	(< 5.5)
2.5 (e)	Water salinity:	Fresh (< 0.5 g/l)
2.5 (f)	Nutrients in water:	Not known
2.6 (a)	Annual Rainfall /Snowfall(mm):	Same as wetland code 10117
2.6 (b)	Temperature (C):	Minimum Temperature: Same as wetland code 10117 Maximum Temperature: Same as wetland code 10117

#	Parameters	Information
2.6 (c)	Humidity (C):	Minimum Humidity: Same as wetland code 10117 Maximum Humidity: Same as wetland code 10117
2.7	Area of zone of influence (in ha):	Same as wetland code 10117
2.8	Major land use within zone of influence (provide as approximate % of catchment area):	
i	Forests (%):	Same as wetland code 10117
ii	Grassland/Shrubland (%):	Same as wetland code 10117
iii	Agriculture (%):	Same as wetland code 10117
iv	Settlements (Rural) (%):	Same as wetland code 10117
v	Settlements (Urban) (%):	Same as wetland code 10117
vi	Industrial (%):	Same as wetland code 10117
3.1	List of plant species present in wetland:	Same as wetland code 10117
3.2	List of animal species present in wetland:	Same as wetland code 10117
3.3	Species of conservation significance (rare, endangered, threatened, endemic species):	Same as wetland code 10117
3.4	Major plant invasive alien species and extent of invasion:	Same as wetland code 10117
3.5	Major animal invasive alien species and extent of invasion:	Same as wetland code 10117

**SECTION 4: ECOSYSTEM SERVICES:**

Importance	Relevant for the site	Details
Source of drinking water for people living and around	Yes	Same as wetland code 10117
Source of water for agriculture	Yes	Same as wetland code 10117
Fisheries	Yes	Same as wetland code 10117
Cultivation of aquatic food plants	No	
Medicinal plants	No	
Is a recreational site	Yes	Same as wetland code 10117
Buffering communities from extreme events as floods and storms	Yes	Same as wetland code 10117
Groundwater recharge	Yes	
Water purification	Yes	
Acts as a sink for sediments	Yes	
Has significant cultural and religious values	No	
Is a site for recreation and aquatic sport	No	
Source/cultivation noteworthy food plants species	Yes	Same as wetland code 10117
Habitat for noteworthy animal species	Yes	Same as wetland code 10117
Habitat for migratory water birds	Yes	Same as wetland code 10117
Mining	No	
Any other, please list	No	

**SECTION 5: PRE-EXISTING RIGHTS AND PRIVILEGES:**

#	Parameters		Information	
	Nature of right and privilege	Relevant for the site	Does this negatively impact the wetlands/its ecological health	Brief description
	Community Fishing (without any lease or permission from government department)	Yes	No	Same as wetland code 10117
	Fishing under lease from government department	Yes	No	Same as wetland code 10117
	Harvest of plants (without any lease or permission from government department)	No	Not assessed	
	Harvest of plants under lease from government department	No	Not assessed	
	Agriculture or horticulture within wetland	No	Not assessed	
	Grazing	Yes	No	Same as wetland code 10117
	Religious practices	No	Not assessed	
	Withdrawal of water for domestic use	No	Not assessed	
	Withdrawal of water for agriculture or fisheries	No	Not assessed	
	Bathing or wallowing of domestic animals (buffalo, elephant etc.)	Yes	Not assessed	Same as wetland code 10117
	Drinking water for bovines	Yes	No	Same as wetland code 10117
	Plying of boats	No	Not assessed	
	Any other, please list here	No	Not assessed	

## SECTION 6: PRESENT AND POTENTIAL THREATS:

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	Medium	Present	
Pollution (Sewage/solid waste disposal etc.)	Low	Present	
Unsustainable harvest of biological resources	Low	Present	
Mining	Low	Present	
Siltation/Idol immersion	Low	Present	
Encroachment	High	Present	Same as wetland code 10117
Spread of invasive species	High	Present	Same as wetland code 10117
Any other, please list	High	Present	Same as wetland code 10117

## SECTION 7: NOTIFICATION CATEGORY:

Category

## SECTION 8: ACTIVITIES PROPOSED TO BE PROHIBITED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:

Activity	Relevant for the site	Additional information, if any
Reclamation / filling up	No	
Setting up of new industries / expansion of existing industries	No	
Handling or storage / disposal of hazardous substances (except port areas)	Yes	Same as wetland code 10117
Solid Waste Dumping	Yes	Same as wetland code 10117
Sink for untreated sewage/industrial effluent	Yes	
Construction activities (except boat jetties)	Yes	Same as wetland code 10117
Any other, please list	No	

## SECTION 9: ACTIVITIES PROPOSED TO BE REGULATED UNDER WETLANDS (CONSERVATION AND MANAGEMENT) RULES, 2017:

#	Parameters	Information		
	Activity	Relevant for the site	Additional information, if any	
	Withdrawal of water / impoundment/diversion or any other hydrological intervention	No		
	Harvesting of resources (living / non-living)	No		
	Grazing	No		
	Discharge of treated sewage/ effluent / wastewater	Yes	Same as wetland code 10117	
	Construction of boat jetties, and facilities for temporary use, as pantoon bridges	Yes	Same as wetland code 10117	
	Aquaculture, agriculture and horticulture activities within the wetland boundaries	No		
	Any other, please list	No		
<b>SECTION 10: LISTING OF AVAILABLE SCIENTIFIC RESOURCES, REPORTS PERTAINING TO THE WETLAND:</b>				
Same as wetland code 10117				
Wetland File:		Attached		
Additional Documents:				
Same as wetland code 10117				
<b>OWNERSHIP DETAILS:</b>				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Same as wetland code 10117	Same as wetland code 10117	Same as wetland code 10117	Yes

## Serial Number: 87

## Wetland Information as per Atlas

Wetland Code:	15646
Tehsil:	Wasai
District:	Palghar
Area (In Hectares):	25.37
Wetland Type (1):	Inland
Wetland Type (2):	Man-made
Wetland Type (3):	Tank/pond (man-made)
Latitude:	19.50
Longitude:	72.95

## Wetland information submitted by collector office

#	Parameters	Information
1	Wetland Verified:	No
1.1	Name of the Wetland:	Hattipada Pazar Talav
1.2 (a)	Name of Tehsil:	Wasai
1.2 (b)	Name of Village:	Bhatane
1.3	Name of District:	Palghar
1.4	State / Union Territory:	Maharashtra
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and seconds):	Latitude: 19.50 Longitude: 72.95
1.6	Name of the protected area (please write 'N/A' not applicable if the wetland is not located in a protected area):	Not Applicable
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland:	Zilha Parishad
1.8	Existing Land use of wetland:	Agriculture, Water storage (flood control), Groundwater recharge, Reservoir of biodiversity, Wetland product for villagers like fishing, local vegetation

Reason for marking wetland as "Not Verified":

Other Details:

Wetland File:

Attached

Additional Documents:

Annex I to Annex VI

Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning

Revenue Data

## OWNERSHIP DETAILS:

Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Check Revenue Data in Attachment	Check Revenue Data in Attachment	Check Revenue Data in Attachment	Yes

Serial Number: 88				
Wetland Information as per Atlas				
Wetland Code:	15633			
Tehsil:	Wasai			
District:	Palghar			
Area (In Hectares):	12.64			
Wetland Type (1):	Inland			
Wetland Type (2):	Man-made			
Wetland Type (3):	Tank/pond (man-made)			
Latitude:	19.46			
Longitude:	72.83			
Wetland information submitted by collector office				
#	Parameters	Information		
1	Wetland Verified:	No		
1.1	Name of the Wetland:	Paparkhind Talav		
1.2 (a)	Name of Tehsil:	Wasai		
1.2 (b)	Name of Village:	Virar		
1.3	Name of District:	Palghar		
1.4	State / Union Territory:	Maharashtra		
1.5	Geographical coordinates (Latitude and Longitude, in degree, minutes and second):	Latitude: 19.46 Longitude: 72.83		
1.6	Name of the protected area (please write a "not applicable" if the wetland is not located in a protected area):	Not Applicable		
1.7	Name of the State Government/UT Administration Department/Agency which has jurisdiction over the wetland :	Yasai-Virar Municipal Corporation		
1.8	Existing Land use of wetland :	Ground Water Recharging		
Reason for marking wetland as "Not Verified"				
Other Details:				
Wetland File:				Attached
Additional Documents:				
Annex I to Annex VI				
Role of Architect / Landscape Architect in Conservation, Restoration and Management of Wetlands through Sensitive Design and Planning				
OWNERSHIP DETAILS:				
Type of Institution	Survey Number	Area	Name of owner	Is Wetland
Government	Not Available	Not Available	Not Available	Yes

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IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.303 OF 2018  
WITH  
INTERIM APPLICATION NO. 2312 OF 2022  
WITH  
INTERIM APPLICATION NO. 1072 OF 2021

M/s Kale Entertainment and Resorts Pvt  
Ltd. through its Director .. Petitioner  
Versus  
Union of India through the Secretary and Ors... Respondent

\*\*\*\*\*

Mr. Atul Damle Senior Advocate i/b Pushpraj Singh for the  
Petitioner.  
Ms. Swati Sagvekar for Respondent Nos. 2 and 3.  
Mr. Shrirang Katneshwarkar i/b Mr. Foss Anthony Floriyan  
for the Intervenor.

\*\*\*\*\*

CORAM: A. A. SAYED &  
ABHAY AHUJA, JJ.  
DATE : 12<sup>th</sup> APRIL 2022

**P.C. :-**

1. The grievance of the Petitioner is that it's Application for revised development permission made on 22<sup>nd</sup> September 2017, is not being considered by the Respondent-Corporation despite the fact that it's land does not fall under the category of Wetland as per Wetland Rules, 2010.

2. In PIL No. 87 of 2013, the following order was passed on 14<sup>th</sup> October 2013.

“ By order dated 16th September, 2013, we had directed the State Government to take a

decision whether they propose to adopt the Wetland Atlas prepared by the Central Government, and whether they would like to prepare a brief document in respect of Wetland Atlas for the State of Maharashtra as envisaged under Rules 6(2) and 6(3) of the Wetland Rules, 2010. Unfortunately, the said direction does not appear to have been incorporated in our order dated 16th September, 2013. We, therefore, now direct the Secretary, Department of Environment and the Secretary of Forest Department, State of Maharashtra to take a decision whether they propose to adopt Wetland Atlas, prepared by the Central Government under the said Rules and whether they would like to prepare their own brief document in respect of Wetland Atlas for the State of Maharashtra. If the State of Maharashtra does not propose to adopt the Wetland Atlas prepared by the Central Government, the Secretary, Department of Environment and the Secretary of Forest Department, State of Maharashtra to inform this Court the time frame within which the said brief document shall be prepared for the State of Maharashtra.

2. In the meantime, however, we deem it fit and proper to give a direction, in respect of the areas which have been identified as Wetland Areas in the Wetland Atlas by the Central Government, that no reclamation of land and any kind of construction shall be permitted without leave of this Court. The Secretary, Urban Development Department, State of Maharashtra is directed to issue a circular, informing the direction given by this Court to all the Corporations and the Zilha Parishads. Stand over to 29th October, 2013.

(emphasis supplied)

3. Pursuant to the directions in the aforesaid PIL and the

Y.S.Patil

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orders passed by this Court in the above Writ Petition, the State Government has prepared the brief document in respect of Wetlands for State of Maharashtra. It is an admitted position before the Court that Village Sasunavghar, District Palghar, whereat the property of the Petitioner is situate, does not form part of Wetlands declared in the brief document for Palghar District, Maharashtra.

4. In view of the above, there is now no impediment in the Respondent-Corporation considering the Application dated 1<sup>st</sup> July 2021 of the Petitioner for revised development permission.

5. In the circumstances, the Respondents are directed to process the Application dated 1-7-2017 filed by the Petitioner for Revised Development permission at the earliest.

6. The Writ Petition is allowed in the aforesaid terms. The Interim Application Nos. 2312 of 2022 and 1072 of 2021 do not survive and to stand disposed of.

(ABHAY AHUJA, J.)

(A. A. SAYED, J.)

Digitally  
Signed by  
Y.S.PATIL  
Sd/-  
Y.S.PATIL  
26/04/2022



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IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO.7132 OF 2021

VASANT  
ANANDRAO  
IDHOL

Digitally signed by  
VASANT  
ANANDRAO IDHOL  
Date: 2022.10.12  
18:43:27 +0530

A.V.F. Enterprises ...Petitioner  
V/s.  
State of Maharashtra & Ors. ...Respondents

Mr.Atul Damle, Senior Counsel with Mr.Sujit Lahoti, Mr.Parth Shah and Mr.Aniket Worlikar i/b Mr.Sunit Lahoti & Associates for the Petitioner.

Mr.A.I. Patel, Addl. Government Pleader with Mrs.A.A. Purav, AGP for the State - Respondent Nos.1 and 2.

Ms.Swati H. Sagvekar for the Respondent No.3.

**CORAM : R.D. DHANUKA &  
KAMAL KHATA, JJ.**  
**DATE : 10TH OCTOBER, 2022.**

**P.C. :-**

1. Leave to amend is granted to the petitioner to correct the description of the property in paragraph 11 (i), (ii) and (iii). The amendment shall be carried out forthwith. Reverification is dispensed with. The amendment shall also be carried out in the copies supplied to the respondents.

2. Rule. Mr.Patel, learned Additional Government Pleader waives service for the respondent nos.1 and 2. Ms.Sagvekar waives service for the respondent no.3. Rule is made returnable forthwith.

3. By this petition filed under Article 226 of the Constitution of India, the petitioner prays for a declaration that the land bearing Survey No.47/3B, 47/10, 48/2, 48/3A and 48/5C admeasuring 6250 sq. mtrs. situated at Chandrapada, Naigaon (East), Taluka Vasai, District Palghar is not a wetland as described under the Wetland (Conservation and Management) Rules, 2017.
4. Mr.Damle, learned senior counsel for the petitioner invited our attention to various exhibits annexed to the petition and also to the exhibits of the affidavit in reply filed by the Tahsildar Revenue Collector Office, Palghar and submitted that though in the communication dated 6<sup>th</sup> August, 2021 from the Municipal Corporation, it was contended that the land of the petitioner was included in the wetland according to the Government Resolution dated 18<sup>th</sup> December, 2013, the subsequent records produced by the State Government, including the report dated 7<sup>th</sup> March, 2022 would clearly indicate that the land of the petitioner was not included as wetland even in the brief document. He submitted that the affidavit in reply filed by the State Government, is thus contrary to the subsequent reports placed on record by the deponent of the affidavit and thus the contentions raised in the affidavit in reply are contrary to the documents on record and shall be ignored.
5. It is submitted by the learned senior counsel that the facts

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of this case and the facts before this Court in Writ Petitions No.4096 of 2022 and 6893 of 2022, which are separately disposed off by an order passed by this Court today are identical.

6. Mr.Patel, learned Additional Government Pleader could not dispute that the reports that were subsequently placed on record along with the affidavit in reply filed by the State Government clearly indicate that the land in question of the petitioner does not fall in the category of wetland in the brief document or otherwise. In our view, the stand taken by the State Government in the affidavit in reply is contrary to the factual position on record and thus cannot be accepted.

7. In our view, the facts of this case are identical to the facts in Writ Petitions No.4096 of 2022 and 6893 of 2022, which petitions are allowed by a separate order passed by this Court today, the order passed in the said two writ petitions would apply to the facts of this case.

8. We accordingly pass the following order :-

a). The writ petition is allowed in terms of paragraph 11(i) and (iii). The respondent nos.2 and 3 are directed to grant permission to undertake the construction / redevelopment activities on the land described in paragraph 11 (i) subject to compliance of any other legal requirements.

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- b). Rule is made absolute accordingly.
- c). There shall be no order as to costs. Parties to act on the authenticated copy of this order.

*(KAMAL KHATA, J.)*

*(R.D. DHANUKA, J.)*



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION NO. 6893 OF 2022**

Anthony John Pereira,  
Age: 75 years, Occ. Business.  
Indian inhabitant having his office  
at Building No. 21-B, Shop No. 6,  
Amol Nagar, Naigaum (West),  
Taluka, Vasai, Pin No. 401 207  
District-Palghar.

...Petitioner.

V/s.

1. Vasai-Virar City Municipal Corporation, a body constituted under the provisions of the Maharashtra Municipal Corporation Act, 1949, having its registered office at Virar(East), Taluka Vasai, District Thane Pin No. 401 305.
  2. Deputy Director of Town Planning, Vasai Virar Municipal Corporation having its office at Main Office, Virar, Tal: Vasai, Dist: Palghar-401305.
  3. State of Maharashtra, through its Department of Environment Forest and Climate change, Mantralaya, Mumbai 400 032.
  4. The District Collector, Palghar, State of Maharashtra, having its office at Parshvanath-9, CIDCO Corner, Palghar, Taluka, District- Palghar.
- ...Respondents.

**WITH  
WRIT PETITION NO. 4096 OF 2022**



1. Mr. Jones J. Pereira.
2. Vegas J. Pereira.  
R/o. Jones Palance, Durga Nala,  
Vadavali, Vasai (West),  
Dist. Palghar.  
(Partners of J.V. Builders,  
a partnership firm having their  
office at Opp. Umele Church,  
Naigaon Church, Tal. Vasai,  
Dist. Palghar.

...Petitioners.

V/s.

1. State of Maharashtra  
through the Chief Secretary  
Environment Department  
Mantralaya, Mumbai 400 032.
2. The Municipal Commissioner  
Head Office-Vasai-Virar city  
Municipal Corporation,  
Opp. Virar Police Station,  
Bazar Ward, Virar(East),  
Tal. Vasai, Dist. Palghar.
3. Deputy Director of Town  
Planning Department,  
Head Office, Vasai-Virar City  
Municipal Corporation,  
Opp. Virar Police Station,  
Bazar Ward, Virar(East),  
Tal. Vasai, Dist. Palghar 401305.
4. The Collector, Dist. Palghar.

...Respondents.

Mr. Atul Damle, Sr. Counsel a/w. Mr. Abbas Zaidy i/b. Zohair and  
Company for Petitioner in WP 6893 of 2022.

Mr. R.R. Salvi a/w. Mr. Ausgre Corvalho i/b. Ms. Suvarna Telgote, for  
Petitioners in WP 4096 of 2022.

Talwalkar



Mr. A.I. Patel, Addl. G.P. a/w. Mr. R.P. Kadam, AGP for Respondent Nos. 3 and 4-State in WP 6893/2022 and for Respondent No. 1 in WP 4096/2022.

Ms. Swati Sagvekar for Respondent Nos. 1 and 2- VVCMC in WP 6893/2022 and for Respondent Nos. 2 and 3 in WP 4096/2022.

**CORAM : R.D. DHANUKA &  
KAMAL KHATA, JJ.  
DATED : OCTOBER 10, 2022**

**P.C. :**

1. Leave to amend is granted as prayed in Writ Petition No. 4096 of 2022 to include the description of the property in the prayer clause. Amendment to be carried out forthwith.
2. Heard the learned Counsel for the Petitioners in both the Petitions and the learned Counsel for the Respondents.
3. Rule. Rule is made returnable forthwith with the consent of the parties.
4. The reliefs sought by the Petitioners in both these petitions are identical. The Petitioners seek a declaration that the respective lands of the Petitioner bearing Survey Nos. 245 to 281 situated at

Juichandra, Taluka Vasai, Dist. Palghar containing Layout file No. BP-356/VP-0737 do not form part of the Wetlands in the Brief Documents prepared for Palghar District, Maharashtra. Accordingly, the Petitioners seek a Writ of Certiorari against the decision taken by the Respondent No.1 vide letter dated 4<sup>th</sup> April, 2022 in the Writ Petition No. 6893 of 2022. The petitioner in Writ Petition No. 4094 of 2022 has prayed for similar reliefs and also prayed for the quashing of the decision vide letter dated 21<sup>st</sup> August, 2018.

5. Mr. Patel, learned AGP tenders an affidavit in reply in both these matters and invites our attention to the averments made in paragraphs 3 and 4 and the chart describing the properties which are not part of the land mentioned in the report submitted vide letter dated 22/8/2016 by the Collector Office, Palghar.

6. It is thus a common ground that the lands of the Petitioners are not part of the Wetland as per the communication report dated 22/8/2018 by the Collector Office, Palghar. In our view, there shall not be any impediments allowing to carry out development, subject to other compliance. Both the Writ Petitions are made absolute.

Talwalkar



7. Writ Petition No. 6893 of 2022 is allowed in terms of prayer clause (a), (b) and (c).
8. Writ Petition No. 4096 of 2022 is allowed in terms of prayer clause (b).
9. If any permission is applied for construction work in respect of the lands in question, the same shall be considered by the Municipal Corporation expeditiously.
10. Both the Writ Petitions are disposed of accordingly.

**(KAMAL KHATA, J.)**

**(R.D. DHANUKA, J)**





**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION**

**WRIT PETITION NO. 1716 OF 2024**

<b>Lotus Growth Spaces</b>	<b>}</b>	<b>Petitioner</b>
<b>Versus</b>		
<b>Vasai-Virar City Municipal Corporation &amp; Ors.</b>	<b>}</b>	<b>Respondents</b>

Mr. Vishal Kanade with Mr. Samit Shukla, Ms. Saloni Shah and Ms. Sayali Diwadkar i/b. DSK Legal for petitioner.

Ms. Swati Sagvekar for respondents 1 and 2.

Mr. P. P. Kakade, Government Pleader with Mr. O. A. Chandurkar, Additional Government Pleader and Ms. G. R. Raghuwanshi, AGP for respondents 3 and 4.

Mr. Manish Kelkar for respondent no. 5.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. & AMIT BORKAR, J.**

**DATE: 2<sup>nd</sup> JULY 2024**

**P.C.:**

- Stand over to 23<sup>rd</sup> July 2024.**
- The order passed today by us in Writ Petition No. 1683 of 2024 shall be read in this petition as well.

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by JAYANT  
VISHWANATH  
SALUNKE  
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**(AMIT BORKAR, J.)**

**(CHIEF JUSTICE)**





**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION**

**WRIT PETITION NO. 1683 OF 2024**

**Jayashree Harish Patil** } **Petitioner**  
**Versus**  
**Vasai-Virar City Municipal** }  
**Corporation & Ors.** } **Respondents**

Mr. Vishal Kanade with Mr. Samit Shukla, Ms. Saloni Shah and Ms. Sayali Diwadkar i/b. DSK Legal for petitioner.

Ms. Swati Sagvekar for respondents 1 and 2.

Mr. P. P. Kakade, Government Pleader with Mr. O. A. Chandurkar, Additional Government Pleader and Ms. G. R. Raghuwanshi, AGP for respondents 3 and 4.

Mr. Manish Kelkar for respondent no. 5.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &  
AMIT BORKAR, J.**

**DATE: 2<sup>nd</sup> JULY 2024**

**P.C.:**

**1.** Proceedings of this petition under Article 226 of the Constitution of India have been instituted with the prayer to declare that the land bearing Survey Nos. 143/1 and 143/2 situate at village Sasunavghar, Taluka Vasai, District Palghar does not form part of wetlands as per the Wetland (Conservation and Management) Rules, 2017 as per the brief document prepared for Palghar District by the Collector, Palghar.

2. Our attention has been drawn by learned counsel for the petitioner to an order passed by a Division Bench of this Court on 12<sup>th</sup> April 2022 in Writ Petition No. 303 of 2018, wherein, the said writ petition was allowed and the respondents therein were directed to process the application filed by the petitioner in the said writ petition seeking revised development permission.

3. It is the contention of learned counsel for the petitioner that in this matter as well that the subject land of Writ Petition No. 303 of 2018 is situated in the same village, which, though has been identified as a wetland in the Atlas of wetland prepared by the Central Government, however, in the brief document prepared by the State Government under the provisions of the Wetland (Conservation and Management) Rules, 2017, the land in question is not a wetland and hence, there is no legal impediment for the Municipal Corporation concerned to grant permission for development.

4. On the other hand, learned counsel representing the Maharashtra State Wetland Authority (respondent no. 5) has stated that the document relied upon by the petitioner in fact is not the brief document in terms of the provisions of Rule 7 of the Rules; rather, it is only a letter written by the Collector concerned to the Secretary of the Department concerned identifying certain wetlands and since as per the requirement of Rule 7 it is the concerned Department of the State Government which has to ultimately issue the brief document, the reliance placed by learned counsel for the petitioner on the said document/letter dated 22<sup>nd</sup> August 2016 is misplaced and on that basis, the prayers made in the writ petition cannot be granted.

6-WP.1683.2024

5. Replying to the said submission made on behalf the Maharashtra State Wetland Authority, learned counsel for the petitioner has argued that as a matter of fact, it is this very document, i.e. letter dated 22<sup>nd</sup> August 2016 which was described as the brief document by the learned State counsel at the time of hearing of Writ Petition No. 303 of 2018 and hence, the stand being taken by the Maharashtra State Wetland Authority is contrary to the stand taken by the learned State counsel.

6. We, thus, call upon the learned State counsel to file an additional affidavit in reply verifying the aforesaid position and apprising the Court of the time frame within which the process of preparation of brief document shall be carried on and finalized. The said affidavit shall be filed within two weeks after serving a copy thereof on the learned counsel for the petitioner as also learned counsel representing respondent no. 5.

7. Stand over to **23<sup>rd</sup> July 2024.**

JAYANT  
VISHWANATH  
SALUNKE

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**(AMIT BORKAR, J.)**

**(CHIEF JUSTICE)**









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The image shows the front cover of a book. The cover is a dark, textured material, possibly cloth or leatherette, with a faint grid pattern. The grid consists of vertical and horizontal lines forming a series of small squares. The cover is slightly worn, with some scuffing and discoloration, particularly along the edges and in the center. The spine of the book is visible on the right side, showing the binding structure. The overall appearance is that of an old, well-used book.

807



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदणइत (तयार करणे व बुद्धितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- सत्तुनवघर (२४४२०१)

तालुका :- बसई

जिल्हा :- पालघर



10786791831

FU-ID : 10786791831

युगापन क्रमांक व उपविभाग ९९/ब

मुद्दाराचा पत्तला		सोताचे स्थानीक नाव :		
क्षेत्र, एकाक व आकारणी	खाते क्र.	सोताधार्याचे नाव	क्षेत्र आकार पं.अ. फेरकार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.सी.मी	२४०	ग्रीप, स्कायलाइन कंस्ट्रक्शन कंपनी सारंगा अग्निल अग्रपाल	०.१२.३७ ०.३० (३६२३) (३६२३)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र				इतर अधिकार
गिरायत ०.८३.३०	६७३	[ प्रताप सु पुरोहीत ]	०.१७.३३ ३.७० ] (३७१५)	[ अकृषिक वापर ] (३८१९)
वागायत -		[ सजोब एम पुरोहीत ]	]	(३७१५)
एकुण		साप्ताईक क्षेत्र	०.००.०० ०	
ला.फे.सेंश ०.८३.३०				
ब) पोटकराव क्षेत्र (लागवड अचोप्य)				
वर्ग (अ) -		मे लोटस ग्रीप स्पेसेस तर्फे मालीदार शोधेश एम नंदा	०.५६.७० १.३५ (४१०२)	सजोब प्रताप सु पुरोहीत व सजोब एम पुरोहीत
वर्ग (ब) -		मे लोटस ग्रीप स्पेसेस तर्फे मालीदार शोधेश एम नंदा	(४१०२)	सापेक्षते कुळमुळकारावर आरका मे लोटस ग्रीप स्पेस तर्फे मालीदार शोधेश एम नंदा व सजोब नंदा शोधेश
एकुण				दिसवाळा ०.११.३३ हे आर आरसी ०.३१.३३
पं.अ.क्षेत्र ०.२०.००	८८५	मुकेश न्यालचंद शाह सुरीत मुकेश शाह	(४०४८) (४०४८)	हे आर एनवडा केवळपुरती शारीरिक व सशिक्षण प्रयोगकर्ते अकृषिक आकारणी व सजोबरीत आर आरणा केले ] (३८१९)
		साप्ताईक क्षेत्र	०.०४.६४ ०.११	[ सा. साधिकादार, बसई सापेक्षरीत आरका क सापेक्षते ]
एकुण क्षेत्र (अ+ब)				दिसवाळा ०.११.३३ हे आर आरसी ०.३१.३३
आकारणी २.००	९३१	रिषित नरेंद्र शंभरी हरिषित नरेंद्र शंभरी	(४१०२) (४१०२)	सजोब प्रताप सु पुरोहीत व सजोब एम पुरोहीत
		साप्ताईक क्षेत्र	०.०९.९९ ०.२४	सापेक्षते कुळमुळकारावर आरका मे लोटस ग्रीप स्पेस तर्फे मालीदार शोधेश एम नंदा व सजोब नंदा शोधेश
मुदी किंवा आकारणी				दिसवाळा ०.११.३३ हे आर आरसी ०.३१.३३
				हे आर एनवडा केवळपुरती शारीरिक व सशिक्षण प्रयोगकर्ते अकृषिक आकारणी व सजोबरीत आर आरणा केले ] (३८१९)
				अकृषिक वापर

१०/१२



हा गाव नमुना क्रमांक ७ दिनांक ०५/०४/२०२३ ११:५५:५६ AM रोजी डिजिटल स्वाक्षरीत तयार आहे व गाव नमुना क्रमांक १२ चा वेळ सार्वजनिक अल्लखानुळे ७/१२ अभिलेखावर वर पोचण्याची जरी किंवा काही अडथळाकड नाही.  
७/१२ सार्वजनिक दि. : ०८-०८-२०२४ : ११:०८:१५ PM, वेळता सकाळी साठी <https://digisubara.mahabhara.gov.in/00/> या संकेत स्थळवर जाऊन 3688160081275471 हा क्रमांक घेऊन घ्या.

पृष्ठ क्र. १/३



	<p>मा. सहसिलदार बसई शोधकडील आवेज          क्र.महसूल/क १/टे १/जमिनबाब/कावि          ८१८४/एसआर ८३५/२०२२ व आवेज          क्र.महसूल/क १/टे १/जमिनबाब/कावि          ८१८५/एसआर ८३८/२०२२ दि. २६/०८/२०२२          अन्ये औद्योगिक कारणासाठी मे लोटस ग्रोथ          स्पेसेस तर्फे भागीदार राजेश एस नंदा व मे लोटस          ग्रोथ स्पेसेस तर्फे भागीदार शशिकांत मास्कर भाजे          यांचे वॉत्र ०.७१३३ हे. आर. पुरते रूपांतरित कर व          अक्षिप्त कर भरणा केल्याबाबत नोंद केली आहे. ( ३९५० )</p> <p>प्रलंबित फेरफार : नाही.</p> <p>शेवटचा फेरफार क्रमांक : ४९०२ व दिनांक :          ०१/०४/२०२४</p>
<p>जुने फेरफार क्र : (४९६) (२६११) (२९५८) (३४५२) (३५६६) (३६२३) (३७३५) (३७४६) (३७५१) (३९५०) (४०४८) (४०६६)</p>	<p>सीमा आणि भुमापन बिन्दू :</p>



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गाव नमुना बारा (पिकांची नोंदवही)										
[ महाराष्ट्र जमीन मसुला अधिकार अभिलेख आणि नोंदवही (सवार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव - छत्रपुत्रधर (१४४२०१)			तालुका - वरुई					जिल्हा - पालघर		
भूभाषण क्रमांक व उपविभाग			१९/ब							
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२०१८-१९	संपूर्ण वर्ष							ओस.	०.८३७०	
२०१९-२०	संपूर्ण वर्ष							ओस.	०.८३७०	
२०२३-२४	खरीप	२७०*						गवत पड	०.९२३७	
		७६०*						गवत पड	०.७९३३	

टीप :-\*\* सध्याची नोंद नोंदवहीत आहे हात घेण्यात आलेली आहे





811

गाव नमुना बारा - बाय

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 गाव नमुना बारा - बाय  
 ता. बारा, ज. मालपूर



गाव नमुना बारा (पिकांची नोंदवही)										
[ महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवही (तयार करणे व सुविधित ठेवणे) नियम १९७६ यातील नियम २१ ]										
गाव :- ससुनवघर (१४४२०१)			तालुका :- वसई				जिल्हा :- पालघर			
मुनापत्र क्रमांक व उपविभाग		११/क								
वर्ष	हंगाम	खाने क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध असलेली जमीन		शेरा
			पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	एकलप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					आर.सी.सी	आर.सी.सी			आर.सी.सी	
२०१६-१७	संपूर्ण वर्ष								शेरा	१.२३२०
२०१८-१९	संपूर्ण वर्ष								शेरा	१.२३२०
२०१९-२०	संपूर्ण वर्ष								शेरा	१.२३२०

टीप :- सदरची नोंद नोंदवहीद्वारे द्वारे घेण्यात आलेली आहे



8/5/17



महाराष्ट्र शासन

गाव नमुना सार (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंददफ्ता (उधार करणे व सुस्थितीत ठेवणे) नियम १९७५ यातील नियम ३,५,६ आणि ७]

गाव - सधुनवधर (१५४/२०१)

तालुका - बसई

जिल्हा - पालघर



PJ-ID : 19408437347

मुद्रापत्र क्रमांक व उपविभाग १००/१

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क्षेत्र, एकक व आकारणी	खाले क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	जुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.पी.पी	२७०	[ ज्योत स्वामीरावदेन ज्योतबाबा ज्योती ] [ सावंगल स्वामिन सावंगल ]				(३५६४) (३५६४)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र							इतर अधिकार
जिरायत ०.४०.९०	६७३	[ प्रताप गुरुपुरोहित ]	०.४०.९०	०.९७		(३८४५)	इतर
बागायत -		[ सतीश एस पुरोहित ]				(३८४५)	महाराष्ट्र शासन राजपत्र असाधारण भाग चार, जानेवारी १, २०१६ नुसार इस्तांलरमाच्या दिनांकापासून पाच वर्षांच्या कालावधीच्या आत अशा जमिनीचा लष्करीक वापर करावयाचा आहे तसेच सवर ७/५२ चा भौतिकी पुरावा म्हणून वापर करता येणार नाही. (३८४५)
एकुण		— सामाईक क्षेत्र —	०.००.००	०			
ला.पी.क्षेत्र ०.७०.९०	७६०	[ से.होटेस योग्य खेलेस सर्वे सावंगल राजेश ] [ से.होटेस योग्य खेलेस सर्वे सावंगल ]				(३९७०) (३९७०)	इतर
ब) पीटसरत क्षेत्र (लागवड असोय)		[ से.होटेस योग्य खेलेस सर्वे सावंगल ]				(३९७०)	इतर
घर्ष (अ) -		अधिकार सावंगल भटारे					इतर
घर्ष (ब) -							इतर
एकुण	८४४	मे. पिंदोसाफी सिस्टन्स इंडिया प्रा. लि. सर्वे सावंगल गिरीश साह	०.४०.९०	०.९७		(३९७०)	इतर
पो.ख.क्षेत्र ०.००.००							इतर
एकुण क्षेत्र ०.४०.९० (अ+ब)							इतर
आकारणी ०.९७							इतर
जुडी फिल अधिकारणी							इतर
जुने फेरफार क्र : (२६०) (२३१) (२६३२) (२९५८) (३४३८) (३५६४) (३८४५) (४०७१)							सौभाग्य आणि मुद्रापत्र क्र. १/२



हा गाव नमुना क्रमांक ७ दिनांक २४/०६/२०२४ २६५१२८ AM रोजी डिजिटल साक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा अद्ययावत असाव्यामुळे ४/१२ अधिकार वर कोणत्याही सही दिवाळ्याची आवश्यकता नाही.  
७/५२ ताब्यातील दि. २०८-०६-२०२४ : १५३८ ४२ १४६, संपत्ती पत्रकालीनपणे <https://agrisaibara.mahatml.gov.in/dsr/> वी संकेत सावंगल जाऊन 360810601123241 हा क्रमांक वापरता.

पृष्ठ क्र. १/२



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गाव नमुना बारा (पिकाची नोंदवही)											
[ महाराष्ट्र जमीन महसूल अधिकार अधिनियम आणि नोंदवही (तयार करणे व सुविधीत ठेवणे) नियम १९७१ यातील नियम २९ ]											
गाव :- ससुनवघर (१४४२०१)			तालुका :- वसई				जिल्हा :- पालघर				
मुद्रापत्र क्रमांक व उपविभाग			१००/१								
वर्ष	हंगाम	खाले क्रमांक	पिकासाठी क्षेत्राचा संपूर्ण					लागवडीसाठी उपलब्ध नसलेली जमीन		शेघ	
			पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	ऊजळ सिंचित	जल सिंचनाचे साधन	एकप	शेघ		
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	
					हे.आर.सी.पी	हे.आर.सी.पी				हे.आर.सी.पी	
२०१८-१९	संपूर्ण वर्ष								औस.	०.४०९०	
२०१९-२०	संपूर्ण वर्ष								औस.	०.४०९०	

टीप :-\*\* बादरची नोंद नोंदवहीत शीघ द्वारे घेणेत आलेली आहे.



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गांधी जयन्ती कार्ड - 1947

क्र.सं.	नाम	पता	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.	व्य.सं.
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नवाडी... ता. पसर, वि. भादपर



गाव नमुना बारा (पिकांची नोंदवही)											
[ महाराष्ट्र जमीन मंडळ अधिकार अधिलेख आणि नोंदवही (द्वारा करणे व सुविधीत ठेवणे) नियम १९७१ यातील नियम २९ ]											
गाव :- ससुनवघर (१४४२०१)			तालुका :- वसई				जिल्हा :- पालघर				
मूलापन क्रमांक व उपविभाग			२००/२								
वर्ष	हंगाम	खाते क्रमांक	पिकावतलील क्षेत्राचा संपत्तील					लागवडीसाठी उपलब्ध नसलेली जमीन		क्षेत्र	
			पिकाचा प्रकार	पिकांचे माव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र		
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	
					डि.आर.पी.सी		डि.आर.पी.सी			डि.आर.पी.सी	
२०१८-१९	संपूर्ण वर्ष								ओस.	०.९६४०	
२०१९-२०	संपूर्ण वर्ष								ओस.	०.९६४०	

टीप :- सरकारी गॅव मोबाइल ॲप द्वारे घेणेत आलेली आहे



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गाव मजुरा बाय - चानू

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महाराष्ट्र शासन

गाय नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदधरा (लघार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाय - सलून वधर (१४४२०१)

तालुका - वरई

जिल्हा - पालघर



PJ-ID : 37943661957

समापन क्रमांक व तपविभाग १००/३

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मुद्धारणा पद्धती		मोगवटादार वर्ग - १		शेताचे स्थानिक नाव :			
क्षेत्र, एकक व आकारणी	रकत क्र.	मोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.पो.सी	३७०	प्रोप. स्कायलाइन कॅन्ट्रिफेशन कंपनी सारना अनिल अग्रवाल	०.१२.३४	०.२९		(३६२३) (३६२३)	कुळचे नाव व खंड
आ लागवड पो.ख क्षेत्र सिंचयत १.२५.०० बागायत - एकुण ला.को. क्षेत्र १.२५.००	६७३	[ प्रभाव सुपुत्रोहीत [ मजबूत एम सुपुत्रोहीत सागाईत क्षेत्र	१.२२.५६	२.६७		(३७३५) (३७३५)	इतर अधिकार [अकृषिक तापट] (३७१५) [मा. महामिनादार, वरई गावेकडील आदेश क्र सा.सु.क.क. ७/२९/७/महामिनादार/कापि ४४५२/एकवार ५/२/२०२१ दि.१७/०१/२०२१ अन्वये अन्वये प्रभाव सुपुत्रोहीत व मजबूत एम सुपुत्रोहीत आदेशाचे मुळमुळाकारकारक मे जोटस जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत
कु.पोटखरान क्षेत्र (लागवड अयोग्य) वर्ग (अ) - वर्ग (ब) - एकुण पो.ख क्षेत्र ०.००.००	७८१	मै. लोटस प्रोप स्पेसेस तर्फे मजबूत एम सुपुत्रोहीत एत नंदा मै. लोटस प्रोप स्पेसेस तर्फे मजबूत एम सुपुत्रोहीत भातकर म्हाडे	०.००.२८	०.०१		(४०९०) (४०९०)	अकृषिक आकारणी व अन्वयेकरीत कर करणा जेती (३८३४) (३८३४)
एकुण क्षेत्र (अ-ब)	८५०	मै. सुरोहित एटी.क. तर्फे मजबूत एम सुपुत्रोहीत शेखराल रामसुबोहित	०.१३.९३	०.३३		(३९७९)	[मा. महामिनादार, वरई गावेकडील आदेश क्र सा.सु.क.क. ७/२९/७/महामिनादार/कापि ४४५२/एकवार ५/२/२०२१ दि.१७/०१/२०२१ अन्वये अन्वये प्रभाव सुपुत्रोहीत व मजबूत एम सुपुत्रोहीत आदेशाचे मुळमुळाकारकारक मे जोटस जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत
आकारणी २.९६	८५१	मै. ताखा इंटरनेशनल प्रा. लि.	०.१८.५८	०.४४		(३९९३)	[मा. महामिनादार, वरई गावेकडील आदेश क्र सा.सु.क.क. ७/२९/७/महामिनादार/कापि ४४५२/एकवार ५/२/२०२१ दि.१७/०१/२०२१ अन्वये अन्वये प्रभाव सुपुत्रोहीत व मजबूत एम सुपुत्रोहीत आदेशाचे मुळमुळाकारकारक मे जोटस जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत
जुळी किंवा आकारणी	८७२	कुपाल रामलाल पटेल फौजिलक पुनमचंद साह टीपिकत कुपाल पटेल हिनायू पुनमचंद साह सागाईत क्षेत्र	०.१०.००	०.२४		(४०४०) (४०४०) (४०४०) (४०४०)	अकृषिक आकारणी व अन्वयेकरीत कर करणा जेती (३७१५) (३७१५)
	९५७	अंजुन बागजोभाई धरलंढीया रवी पुरपोचम धरलंढीया सागाईत क्षेत्र	०.१०.००	०.२४		(४०८६) (४०८६)	[मा. महामिनादार, वरई गावेकडील आदेश क्र सा.सु.क.क. ७/२९/७/महामिनादार/कापि ४४५२/एकवार ५/२/२०२१ दि.१७/०१/२०२१ अन्वये अन्वये प्रभाव सुपुत्रोहीत व मजबूत एम सुपुत्रोहीत आदेशाचे मुळमुळाकारकारक मे जोटस जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत जोग जोगस तर्फे मजबूत एम सुपुत्रोहीत व मजबूत
	९२६	अब्दुल कादिर एम मोधरी आसिक जमाल खान सागाईत क्षेत्र	०.१०.००	०.२४		(४०८८) (४०८८)	अकृषिक आकारणी व अन्वयेकरीत कर करणा जेती (३७१५) (३७१५)



हा गाय नमुना क्रमांक ७ दिनांक ०१/०४/२०२२ मध्ये ३२३५१ PM रीती सिविलत स्वामतीत जोट आहे व गाय नमुना प्रमाण १२ का देता सर्वजमाणा अन्वयेकरीत ७/२९ अनिलेखार वर.  
मोगवटादी सही मोगवटादी आकारणीसाठी आहे.  
७/२९ अन्वयेकरीत दि. ०८-०८-२०२१ : १५:०९:२९ PM, वेबसा पडताळणीसाठी <https://digital.maharashtra.gov.in/dar/> या संकेत पडताळण जाळण 360810561283917 हा क्रमांक  
दिसता.

पृष्ठ क्र. १/३



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१२०	पोपटलाल मोरारजी गाला एच यु एक टाई कला पोपटलाल मोरारजी गाला	०.१०.००	०.२४	(४०८९)	<p>[अधुनिक शब्द] (३९५१)</p> <p>मा. तहशिलदार वसई यांचेकडील खादेश क.महसूल/क १/टे १/जमिनबाध/कावि ८५८९/एसआर ६९२/२०२२ वि. २५/०५/२०२२</p> <p>अन्वये औद्योगिक कारणासाठी ये. लोडस ग्रीव स्पेसेस टाई मागील वरतेश एच नंदा व अशिकांत भास्कर म्हात्रे यांचे क्षेत्र ०.३८/०९ हे. आर. पुरते रुपांतरित कर व अर्थव्यवस्था मरणा केल्याबाबत नोंद घेऊन घेतले. (३९५१)</p> <p>मा. तहशिलदार वसई यांचेकडील खादेश क.महसूल/क १/टे १/जमिनबाध/कावि ८५८९/एसआर ८३६/२०२२ व आवेश क.महसूल/क १/टे १/जमिनबाध/कावि ८५०९/एसआर ८३९/२०२२ वि. २६/०८/२०२२</p> <p>अन्वये औद्योगिक कारणासाठी ये. लोडस ग्रीव स्पेसेस टाई मागील वरतेश एच नंदा व अशिकांत भास्कर म्हात्रे यांचे क्षेत्र ०.३३७९ हे. आर. पुरते रुपांतरित कर व अर्थव्यवस्था मरणा केल्याबाबत नोंद घेऊन घेतले. (३९५१)</p> <p>अलंबित करदार : नाही.</p> <p>शेवटचा करदार क्रमांक : ४९२९ व दिनांक : ०३/०६/२०२४</p>
१२१	शैली दर्शन शाह दर्शन जितेंद्र शाह शाहीक क्षेत्र	०.०९.००	०.०२	(४०९०) (४०९०)	
<p>कुणे करदार क्र. : (१०४८) (२२७३) (२६१०) (२९५८) (३४३८) (३५६४) (३६२३) (३७३७) (३७७५) (३७९०) (३७९२) (३७९५) (३८३४) (३८७४) (३८७२) (३९७५) (३९९३) (४०४०) (४०८६) (४०८८) (४०८९) (४१२५)</p>					<p>सीमा आणि घुमाना विधे :</p>



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गाव नमुना वारा ( पिछांची नोंदवही )										
[ महासत्तु प्रमीन महसुल अधिकार अभिलेख आणि नोंदवही (सधार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव :- सातुपनगर (१७४२०१)			सातुपन :- वसई				जिल्हा :- पालघर			
भूमापन क्रमांक व रूपरेखा			१००/३							
वर्ष	हंगाम	खारी क्रमांक	पिकाखालील शेजाचा रूपशील					लागवडीसाठी घेतलेल्या मसालेची प्रती		शेरा
			पिकाचा प्रकार	पिकाचे नाव	जत सिंचित	अजत सिंचित	जल सिंचनाचे साधन	शक्य	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.ची.पी	हे.आर.ची.पी			हे.आर.ची.पी	
२०१८-१९	संपूर्ण वर्ष							ओस.	१.२५००	
२०१९-२०	संपूर्ण वर्ष							ओस.	१.२५००	
२०२१-२२	रब्बी	७६०	पिपळ	कैली (कापणीची)	०.६०००		शेततळे			
२०२३-२४	खरीप	२७०*						गवत पड	०.१२३४	
		७६०*						गवत पड	१.१२००	
		७८१*						गवत पड	०.३८८७	
		८५०*						गवत पड	०.१३९३	
		८५१*						गवत पड	०.१८५८	

टीप :- \* शेतपत्री नोंद नसल्यास शेंप द्वारे घेण्यात आलेली आहे

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महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अनिलेख पत्रक )

[ महाराष्ट्र जमीन महसूल अधिकार अनिलेख आणि नोंदबद्धा तयार करणे व सुस्थितीत ठेवणे ] नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- समुलबधर (९३४२०१)

तालुका :- मसई

जिल्हा :- पालघर



PJ-ID : 35447303965

भुनापन क्रमांक व उपविभाग १००/४

35447302965

गुंथारना पद्धती		भोगवट्यादार वर्ग - १		प्रेताचे स्थानीक गाव :			
शेज, एकक व आकारणी	खारी क्र.	भोगवट्यादाराचे नाव	शेज	आकार	मौ.क्र.	फेरफार क्र	कृक, सर्व स इतर अधिकार
शेजाचे एकक आर.सी.सी	२७०	[ <u>सुरेशा मणिल श्यामल</u> ]				(३६२५)	कुलाचे नाव व खंड
		[ <u>प्रो. प्रकाशरावदास प्रदीपदास शिंदे</u> ]				(३६२५)	
अकृषिक शेज							इतर अधिकार
मिन शेती	७५.९०.००	मे लोटस ग्रोव स्पेसिअल वर्क मशीनार राजेश एत नंदा	७५.९०.००	७५९.००		(३९४१)	अकृषिक वापर मा. राहसिलदार वसाई अधिकारील आवेश
मिन शेती आकारणी	७५९.००	मे लोटस ग्रोव स्पेसिअल वर्क मशीनार शिविकांत शास्कर म्हावे				(३९४१)	क्र.महसूल/क १/टे १/जमिनबाब/कावि ६५०७/एतआर ६५८/२०२२ व आवेश क्र.महसूल/क १/टे १/जमिनबाब/कावि ६५०९/एतआर ६५९/२०२२ दि. २८/०६/२०२२
		[ <u>अनिलेख बंधना प्रोप्रीएटर्स प्रा लि.</u> ]				(३८७९)	अन्वये औद्योगिक कारणासाठी रुपांतरित कर व अकृषिक कर भरणा केल्याबाबत नोंद केली असे. ( ३९४१ )
							प्रलंबित फेरफार : नाही.
							शेजटया फेरफार क्रमांक : ३९४१ व दिनांक : ०५/०१/२०२३
जुने फेरफार क्र : (२०८५) (२२१५) (२६०७) (२९५८) (३४३८) (३६२५) (३८०५) (३८७९) (३९४१)							सीमा आणि भुनापन चिन्हे :



हा गाव नमुना क्रमांक ३ दिनांक ३५/०७/२०२३ ०१:३०:५९ PM रोजी किर्लोल नवकरित वेला आवडे व गाव नमुना क्रमांक १२ या वेला सर्वजनांचित अंतर्जातुके ४/१२ अंकिती व्यावर सर. अंतर्जातुकी सही किर्लोलची आठवणता नाही.  
४/१२ तावतलीक दि. ०८-०८-२०२४ : १५:०१:३६ PM, वेला म्हालाअंकीसाठी <https://digitalsignatures.mah.nthrcs.gov.in/dse/> या संकेता रमजावर जाकन 360830081255751 हा क्रमांक वापरता.

पृष्ठ क्र. १/२








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गणन नमूना कार्य - भाग

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 सा. वि. वि. पालघर



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अगिलेख पत्रक)

[ महाराष्ट्र स्थानीय महसूल अधिकार अगिलेख आणि नोंदवहा (तयार करणे व सुल्लिखित ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव - सतुनवघर (९४२२०१)

ताजुका - वसई

जिल्हा - पालघर



PJ-ID : 12394321347

मुनापत्र क्रमांक व उपविभाग १०१/अ

12394321347

मुनापत्र पद्धती शींगवहादार वर्ग - १

शेताचे स्थानीय नाव :

क्षेत्र, एकक व आकारणी	साते क्र.	शींगवहादाराने गाव	क्षेत्र	आकार	पो.सं.	फेरकार क्र	कुल, खंड व इतर अधिकार
क्षेत्राचे एकक हे आर.सी.सी.	२७०	[ अर्जेश अतिल लखामल ] [ शींग अर्जेश अतिल लखामल अर्जेश ]				(३९०४) (३९०४)	कुलाचे नाव व खंड
अ) शींगवहाद शींग क्षेत्र							इतर अधिकार
शिरामत ०.४४.५०	६६२	मनीष एम. पुरोहित	०.१४.७८	०.६२		(३९०४)	जायगील भाषण
बागायत -							मा. तहशिलदार वसई बांधकामील आवेश
एकूण	६७३	[ मनीष एम. पुरोहित ]				(३९१३)	क्र.महसूल/क ४/टे १/पनिगबाह/कावि
सा.पो. क्षेत्र ०.४४.५०		[ अर्जेश अतिल लखामल ]				(३९१३)	६५१७/एसआर ६५७/२०२२ दि. २८/०६/२०२२
ब) पोटखण्ड क्षेत्र (लागवहाद अर्जेश)		सायईक क्षेत्र	०.००.००	०			अन्वये शींगवहाद कारणासाठी मे लॉटस शींग
घर्भ (अ) -	६६०	मे लॉटस शींग स्पेसेस लॉट गाणीदार राजेश एम मंदा	०.१९.५१	०.८२		(४०८७)	स्पेसेस लॉट गाणीदार राजेश एम मंदा मे लॉटस
घर्भ (ब) -		मे लॉटस शींग स्पेसेस लॉट गाणीदार राजेश				(४०८७)	शींग स्पेसेस लॉट गाणीदार राजेशांत भास्कर म्हात्रे
एकूण							चाचे क्षेत्र ०.२९.४२ हे. आर. पुरते संपादरीत कर व
पो.सं. क्षेत्र ०.००.००							जायगील कर भरणा केल्याबाबत नोंद केली जते. (३९४४)
एकूण क्षेत्र (अ+ब)	९१८	नरेंद्र कुमार शाह	०.९०.२१	०.४३		(४०८७)	प्रलंबित फेरकार : नाही.
आकारणी १.८८							शींगवहाद फेरकार क्रमांक : ४०८७ व दिनांक : २६/०२/२०२४
जुडी विद्या अकारणी							

जुने फेरकार क्र. : (२६०) (५२८) (९३४) (९३७) (२६३२) (२९५८) (३७३८) (३९६४) (३६२३) (३९१३) (३९४४) (३००४)

सीमा आणि मुनापत्र मिन्हे :



हा गाव नमुना क्रमांक ० दिनांक २६/०२/२०२४ १२:३५:२५ PM रोजी डिजिटल स्वतंत्ररीत केल्या आहे व गाव नमुना क्रमांक १२ वा शेट स्वतंत्ररीत अडवल्यामुळे ७/१२ अगिलेखान्वय पर  
जोगवहादी नाही जोगवहादी आडवल्यावहा नाही.  
M/१२ काढा लॉट दि. : ०६-०८-२०२४ : १५:०९:५१ PM. शींगवहाद पडताकणीसाठी <https://digiassess.mahabhud.gov.in/oh/> या संकेत स्थळावर जाऊन 368806000271551 हा क्रमांक  
वापरवा.

पृष्ठ क्र. १/२



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गाव नमुना बारा (पिकाची नोंदवही)										
[ महाराष्ट्र जमीन मद्दतुल अधिकार अधिलेख आणि नोंदवही (संघार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव :- सद्युनवघर (१४४२०१)			तालुका :- वसई				जिल्हा :- पालघर			
मुद्रापत्र क्रमांक व उपविभाग		२०१/अ								
पिकाखालील शेताचा तपशील								सामग्रीसाठी उपलब्ध असलेली जमीन		शेरा
वर्ष	हंगाम	सहारे क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	रकम	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.पी.सी	हे.आर.पी.सी			हे.आर.पी.सी	
२०१८-१९	संपूर्ण वर्ष							कोस.	०.४४५०	
२०१९-२०	संपूर्ण वर्ष							कोस.	०.४४५०	
२०२२-२३	खरीप	६७३*	निर्मेल	भात		०.२९७२				

टीप : \* सदरची नोंद मोबाइल ऑप हार्ड घेजेत झालेली आहे



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गार प्रगती धारा - चालू

क्र.सं.	दिनांक	विवरण	प्रमाण	विवरण	प्रमाण
2003		जोडा 2-23-8		खुद	
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2005		जोडा 2-23-8		खुद	
2006					
2007		जोडा 2-23-8		खुद	
2008					
2009		जोडा 2-23-8		खुद	
2010					
2011		जोडा 2-23-8		खुद	
2012					
2013		जोडा 2-23-8		खुद	
2014					
2015		जोडा 2-23-8		खुद	
2016					
2017		जोडा 2-23-8		खुद	
2018					
2019		जोडा 2-23-8		खुद	
2020					
2021		जोडा 2-23-8		खुद	
2022					
2023		जोडा 2-23-8		खुद	
2024					
2025		जोडा 2-23-8		खुद	
2026					
2027		जोडा 2-23-8		खुद	
2028					
2029		जोडा 2-23-8		खुद	
2030					
2031		जोडा 2-23-8		खुद	
2032					
2033		जोडा 2-23-8		खुद	
2034					
2035		जोडा 2-23-8		खुद	
2036					
2037		जोडा 2-23-8		खुद	
2038					
2039		जोडा 2-23-8		खुद	
2040					
2041		जोडा 2-23-8		खुद	
2042					
2043		जोडा 2-23-8		खुद	
2044					
2045		जोडा 2-23-8		खुद	
2046					
2047		जोडा 2-23-8		खुद	
2048					
2049		जोडा 2-23-8		खुद	
2050					

गार प्रगती धारा - चालू  
 गा. प्रगती धारा - चालू



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गाव नमुना बारा ( पिकांची नोंदवही )										
[ महाराष्ट्र जमीन महसूल अधिकाऱ अभिलेख आणि नोंदवही (सवार करणे व सुविधितोत ठेवणे) विधम १९७१ चातील नियम २६ ]										
गाव :- ससुभववर (१७४२०१)			तालुका :- वरुई				जिल्हा :- पालघर			
भूसापन क्रमांक व उपविभाग			१०१/३							
पिकाखालील क्षेत्राचा तपशील								छागवडीनाटी उपलब्ध नसलेली जमीन		शेरा
वर्ष	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	सजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	शेरा
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					आर.सी.सी	आर.सी.सी			आर.सी.सी	
२०१८-१९	संपूर्ण वर्ष							ओस.	१.२३४०	
२०१९-२०	संपूर्ण वर्ष							ओस.	१.२३४०	
२०२३-२४	खरीप	६६२						गवत पड	१.२३००	

टीप :- सदरची नोंद मोबाइल ऑप द्वारे घेण्यात आलेली आहे

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Form No. 19-20 (New) dated 1-1-2002  
 R.D. No. 10022 24 of 19-10-01  
 Govt. of Madhya Pradesh, 4-7-60 From D. D. P. & S. Board.

म.प्र. शा.सं.  
 म.प्र. शा.सं.

**गाय नमूना सात (अधिकार अभिलेख पत्रक)**

(मध्यप्रदेश जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (नयात करण व पुनर्गतीत ठेवणे) नियम, १९७९ यातील नियम २, ४, ६)

गाय **ससुनधर**

तालुका **वस्ती**



भूमापन क्रमांक <b>१०१</b>	भूमापन क्रमांकचा उपविभाग <b>केडी</b>	भूमापना पत्राची क्रमांक <b>६८३</b>	भूमापन टोकाचा रकम <b>२६०९</b>	घात रकम <b>९</b>
गायक व पारितोषक माल	<b>३</b>	सांभगा अनिम अग्रवाल प्रोप. स्कायमार्झिन् कं.द्र.श.व. कंपनी <b>२९५८</b>		हस्ताक्षर माल
सावधानीपूर्वक क्षेत्र	हेक्टर	अन		इतर अधिकार
	<b>०-९७-९</b>			
एकक	<b>०-९७-९</b>			
पारितोषाव व सावधानीपूर्वक मालाचे:-				
माल (अ)				
माल (ब)				
एकक				
मालाची		माल	माल	
माली किंवा मालाचे अधिकारी				मालाची मालाचे माल
		<b>२-८१</b>		

**गाय नमूना बारा (भिराची नोंदवही)**

(मध्यप्रदेश जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (नयात करण व पुनर्गतीत ठेवणे) नियम, १९७९ यातील नियम २)

माल क्रमांक	पारितोषाव व सावधानीपूर्वक मालाचे							सावधानीपूर्वक मालाचे मालाची मालाची		मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे
	मालाचे मालाचे मालाचे				मालाचे मालाचे मालाचे			मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे		
	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे	मालाचे मालाचे मालाचे				
२००३											मालाचे मालाचे मालाचे
२००४											मालाचे मालाचे मालाचे
२००५											मालाचे मालाचे मालाचे
२००६											मालाचे मालाचे मालाचे
२००७											मालाचे मालाचे मालाचे
२००८											मालाचे मालाचे मालाचे
२००९											मालाचे मालाचे मालाचे
२०१०											मालाचे मालाचे मालाचे
२०११											मालाचे मालाचे मालाचे
२०१२											मालाचे मालाचे मालाचे
२०१३											मालाचे मालाचे मालाचे
२०१४											मालाचे मालाचे मालाचे
२०१५											मालाचे मालाचे मालाचे

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गणित सहायक पाठ्य-पुस्तक

क्र.सं.	वर्ष	विषय	पृ.सं.	मूल्य
2003		गणित-1		2003
2004		गणित-2		2004
2005		गणित-3		2005
2006		गणित-4		2006
2007		गणित-5		2007
2008		गणित-6		2008
2009		गणित-7		2009
2010		गणित-8		2010
2011		गणित-9		2011
2012		गणित-10		2012
2013		गणित-11		2013
2014		गणित-12		2014
2015		गणित-13		2015
2016		गणित-14		2016
2017		गणित-15		2017
2018		गणित-16		2018
2019		गणित-17		2019
2020		गणित-18		2020
2021		गणित-19		2021
2022		गणित-20		2022
2023		गणित-21		2023
2024		गणित-22		2024
2025		गणित-23		2025
2026		गणित-24		2026
2027		गणित-25		2027
2028		गणित-26		2028
2029		गणित-27		2029
2030		गणित-28		2030
2031		गणित-29		2031
2032		गणित-30		2032

  
 तत्परि निदेशनाथर  
 तत्परि नि. तत्परि

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महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवज्रा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम १,५,६ आणि ७]

गाव :- ससूनवघर (१४४२०१)

तालुका :- बसई

जिल्हा :- पालघर



24380486348

FJ-ID : 24380486348

मुद्रापत्र क्रमांक व संपदिनांक १०१/४

जुवारेचा पद्धती		भोगवट्यादारचे वर्ग :- १		शेताचे स्थानीय नाव :			
क्षेत्र, एकक व आकारणी	खाने क्र.	भोगवट्यादारचे नाव	क्षेत्र	आकार	पो.सं.	फेरफार क्र	मुक्त, खंड व इतर अधिकार
शेताचे एकाक डे आर. बी. सी	२७०	सारंगा जगिण अन्नवाल प्रोप. स्कायलाइन कंट्रोलिंग कंपनी	०.३६.४६	१.०५		(३५६४) (३५६४)	मुक्ताचे नाव व खंड
क) लागवड भोग क्षेत्र							इतर अधिकार
जिरायत	०.१४.९०	[ प्रताप नु पुरोहीत ]	०.६०.४४	१.४६		(३८४४)	इतर
घानायत	-	[ अशोक एम पुरोहीत ]				(३८४४)	महाराष्ट्र शासन राजपत्र अस्तित्वात भाग चार, पानेवारी १, २०१६ नुसार इस्तित्वातल्या
एकुण		साप्ताहिक क्षेत्र	०.००.००	०			विनाकारणातून पाव वर्षाच्या कालावधीच्या आत
ला. बी. क्षेत्र	०.१७.९०						जव्हा जमिनीचा अस्तित्वात वापर करावयाचा आहे
ग) पोटखराब क्षेत्र (लागवड अयोग्य)		मे लोटस ग्रोथ स्पेसेस सर्व्ही मशीनार खाजेश एस नंदा	०.३४.४४	१.०८		(४०४४)	तसेच सदर ४/१२ चा शेवकरी पुरावा म्हणून वापर
वर्ग (अ)	-	मे लोटस ग्रोथ स्पेसेस सर्व्ही मशीनार इशिकॉन				(४०४४)	करता येणार नाही. (३८४४)
वर्ग (क)	-	भारकर खाजेश					प्रलंबित फेरफार : नाही.
एकुण		मुकेश न्यालयद साह				(४०२०)	
पो. ख. क्षेत्र	०.००.००	सुरील मुकेश साह				(४०२०)	शेताचा फेरफार क्रमांक : ४१२९ व दिनांक : ०३/०७/२०२४
एकुण क्षेत्र	०.१७.९०	साप्ताहिक क्षेत्र	०.१४.४९	०.४९			
(अ+क)							
आकारणी	२.८९	मे अर्जुनचे टेकनिक प्रा लि सर्व्ही डायरेक्टर इतुळ इन्व्हास मोमाया	०.०९.२९	०.२४		(४०४४)	
जुडी कित्त आकारणी							



हा गाव नमुना क्रमांक ४ दिनांक ०३/०७/२०२४ १४:३५:१८ PM रोजी डिजिटल साक्षरतेत केला आहे व गाव नमुना क्रमांक १२ चा वेब साईटवरील अस्तित्वात ४/१२ अभिलेखावर वर कोणत्याही त्ही विजयवाची अस्तित्वात नाही.  
४/१२ साक्षरतेत दि. ०८-०८-२०२४ : १५:५०:०५ PM, तैयार पद्धतशाहीतरी <https://digitalsebar.maharashtra.gov.in/dsr/> या संकेत स्थळावर जाऊन 3608160001243912 हा क्रमांक वापरावा.



गाव नमुना द्वारा (पिकाची नोंदवही)										
[ महाराष्ट्र जमीन मदतसुल अधिकार अधिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव :- सतुंगवघर (९४४२०९)			तालुका :- वसई					जिल्हा :- पालघर		
भूसापन क्रमांक व उपविभाग		१०९/ड								
वर्ष	हंगाम	खारी क्रमांक	पिकाचा प्रकार	पिकाखालील वेजाचा संपत्तील				लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
				पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	रचरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.ची.मी	हे.आर.ची.मी			हे.आर.ची.मी	
२०१८-१९	संपूर्ण वर्ष							ओस.	०.९७९०	
२०१९-२०	संपूर्ण वर्ष							ओस.	०.९७९०	
२०२३-२४	खरीप	२७०*						गवत पट	०.३६४०	

टीप : \*\* सदरची नोंद मोबाइल ऑप द्वारे घेणेत आलेली आहे





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महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख प्रकल्प)

[ महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवहा (समार करणे व सुस्थितीत ठेवणे) नियम १२०१ यातील नियम ३,५,६ आणि ७ ]

गाव :- सुभुजवघर (१४१२०१)

तालुका :- बरई

जिल्हा :- पालघर



20301106599

PJ-ID : 20301106599 सुभाषण क्रमांक व संपदिभाग १०४/१/२

सुभाषण पद्धती सौगवटादार वर्ग - १

संतापे स्वामीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	सौगवटादारचे नाव	क्षेत्र	आकार	पो.स.	फेरफार क्र.	कुल, खंड व इतर अधिकार
क्षेत्राचे एकक डे.आर.सी.सी.	२७९	[ सारंगभा अजित अण्णासाहेब ] [ से.सहायदासजीन संदेरावराव जांभवी ]				(३१०४) (३१०४)	कुळाचे नाव व खंड
अ) लामवड शीम्य क्षेत्र							इतर अधिकार
मिरासत १,२११.६०	६६२	मनोज एन. पुरोहित	०.२५.२६	१.४७		(३१०७)	अक्षयिक नापर
सागासत -							मा. सहायसिद्धदार बसाई यांचेकडील आदेश
एकुल	४६०	मे लोटस ग्रोथ स्पेसेस तर्फे भागीदार राजेश एस गंधा	०.८२.४१	५.४६		(४०४५)	क्र.महसूल/क ५/टे १/जमिननाम/कावि
सा.पो. क्षेत्र १,२११.६०		मे लोटस ग्रोथ स्पेसेस तर्फे भागीदार शशिकांत मारकर म्हाजे				(४०४५)	६४९७/एसवार ६४८/२०२२, आदेश क्र.महसूल/क ५/टे १/जमिननाम/कावि ६४९८/एसवार ६४९/२०२२ व आदेश क्र.महसूल/क ५/टे १/जमिननाम/कावि ६४९९/एसवार ६५०/२०२२
ब) पोटधरांग क्षेत्र (लामवड अक्षीय)							दि. २८/०६/२०२२ अन्वये औद्योगिक कारणासाठी
वर्ग (अ) -	८८४	गिरव नलीनभाई वंशी	०.१३.९३	०.९७		(४०४५)	मे लोटस ग्रोथ स्पेसेस तर्फे भागीदार राजेश एस गंधा व मे लोटस ग्रोथ स्पेसेस तर्फे भागीदार शशिकांत मारकर म्हाजे यांचे क्षेत्र ०.९६३४ डे.आर.पुरते कपातरीत कर व अक्षयिक कर नरणा केल्याबाबत नोंद कोटी असे. ( ३१३९ )
वर्ग (ब) -							प्रलंबित फेरफार : नाही.
एकुल							सौगवटा फेरफार क्रमांक : ४०४५ व दिनांक : १६/११/२०२३
पो.स. क्षेत्र ०,००.००							
एकुल क्षेत्र (अ+ब)	१,२११.६०						
आकारणी ८.५६							
पुढील किंवा शिरोप आकारणी							

जुने फेरफार क्र. : (१००३) (२२०५) (२२१६) (३१०३) (३१०३) (३५४०) (३७७८) (३९०४) (३९०७) (३९४१)

सौना आणि सुभाषण शिन्हे :



हा गाव नमुना क्रमांक ४ दिनांक १६/११/२०२३ ०९:३१:२४ AM रोजी डिजिटल स्वाक्षरीत कोटा आहे व गाव नमुना क्रमांक १२ या वेळी स्वयंचालित असल्यामुळे ४/१२ अदिनेदार वर कोट्यासाठी सही शिक्क्याची आवश्यकता नाही.

पृथक क्र. १/२

४/१२ कोट्यासाठी दि. : ०८-०८-२०२४ : १५:१०:३२ AM, वेबसाईट पत्ताकाळीसाठी <https://digitalsubara.mahathumi.gov.in/oa/> या संकेत स्थळार जाऊन 3608108801262479 हा क्रमांक वापरता.

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गाव नमुना बारा ( पिकांची शोधवडी )										
[ महाराष्ट्र जमीन महसूल अधिकार कमिनेट आणि नोंदवड्या (शुध्दा करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव :- सासुनवधर (१४४२०१)			तालुका :- बरई				जिल्हा :- पालघर			
मूल्यांकन क्रमांक व उपविभाग		१०४/१/२								
			पिकाखालील शेताचा तपशील					लागवडीसाठी तपलब्ध नसलेली जमीन		जेरा
वर्ष	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	आजल सिंचित	जल सिंचनाचे साधन	रबरुप	हेक्टर	(११)
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.सी.पी	हे.आर.सी.पी			हे.आर.सी.पी	
२०१८-१९	संपूर्ण वर्ष							औस.	१.२१६०	
२०१९-२०	संपूर्ण वर्ष							औस.	१.२१६०	
२०२२-२३	संपूर्ण वर्ष	६६२*	निर्मळ	केळी (कापणीची)	०.९९३४		अन्य सर्व्हे मंथर नसतील सुध्दा नसतील			
२०२३-२४	खरीप	६६२*						गवत पट	०.९९३४	

टीप :- \* सदरची गोंद मोबाइल अॅप द्वारे घेता आलेली आहे

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वि.सं. १९५३-५४-१९-६३-एचएचएच १०१ १२०  
 व.सं. N.D. No. (0022/24 of 19-10-54)  
 No. 10, Dock Road, Fort, Bombay 2.

पुस्तक नमूना सार (आधारित अभिलेख संकलन)

(आधारित संशोधन संस्थान संशोधन अभिलेख आणि नोंदवतया (व्यापार करणं व सुविधित करणं) विषय, १९५१) भारतीय नियम १९५१

नाव सख्खमल

तासुका सख्ख



क्रमांक संख्या	प्रकाशक नावा वत्या ज्याबिजात	प्रकाशक पत्राणि	योगवहावापि नाम
१०५	श्री. पं. क.	१३	विज्ञान गुरुकुल धापीव
			जाम्बूपाद जगन्नाथ देवुवाप
			नरत्ननारायण जगन्नाथ देवुवाप
			जयंतीळाळ वेपारळाळ संघळा
			ज्वालन जयंतीळाळ प्रळाळ
			शकुळ जयंतीळाळ प्रळाळ
			वेपारी
			ज्वालन डिशारभाई वबाधिया
			ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ
			ज्वालनेन भाळुभाई वेकरीया उर्फ
			ज्वालनेन पुढवेळनेन वबाधिया
			ज्वालनेन शिरगाळाळ ज्वालनेन उर्फ
			ज्वालनेन भोपाळभाई वबाधिया

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पु. वा. नं. १६०६२

क्र.	दिनांक	निकाशादीन वेपारळाळ प्रळाळ						ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ
		सिध वेपारळाळ प्रळाळ			विशेष वेपारळाळ प्रळाळ						
		ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ	ज्वालनेन उर्फ ह्वालिन ज्वालनेन उर्फ				

Handwritten notes on the left margin: ४५/६५, ३५/३६, ३६/३७, ३७/३८, ३८/३९, ३९/४०, ४०/४१, ४१/४२, ४२/४३, ४३/४४, ४४/४५, ४५/४६, ४६/४७, ४७/४८, ४८/४९, ४९/५०, ५०/५१, ५१/५२, ५२/५३, ५३/५४, ५४/५५, ५५/५६, ५६/५७, ५७/५८, ५८/५९, ५९/६०, ६०/६१, ६१/६२, ६२/६३, ६३/६४, ६४/६५, ६५/६६, ६६/६७, ६७/६८, ६८/६९, ६९/७०, ७०/७१, ७१/७२, ७२/७३, ७३/७४, ७४/७५, ७५/७६, ७६/७७, ७७/७८, ७८/७९, ७९/८०, ८०/८१, ८१/८२, ८२/८३, ८३/८४, ८४/८५, ८५/८६, ८६/८७, ८७/८८, ८८/८९, ८९/९०, ९०/९१, ९१/९२, ९२/९३, ९३/९४, ९४/९५, ९५/९६, ९६/९७, ९७/९८, ९८/९९, ९९/१००.

Handwritten notes on the right margin: ५, २४, ३७, ४३, ४६, ४९, ५२, ५५, ५८, ६१, ६४, ६७, ७०, ७३, ७६, ७९, ८२, ८५, ८८, ९१, ९४, ९७, १००.

271

298

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महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- साधुनवघर (१४४२०१)

तालुका :- बसई

जिल्हा :- पालघर



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PU-0 : 20368204207

मुद्रापत्र क्रमांक व तपविभाग १०४/१

मुद्रापत्रा पहाती		भोगवटादार वर्ग - १		छेताचे स्थानीक नाव :			
क्षेत्र, एकक व आकारणी	छाते क्र.	भोगवटादारचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र.	मुळ, खंड व इतर अधिकार
छेताचे एकक ई.अ.र.पो.नी	२७०	[ प्रोथ जमिनमालकान कोटव्हाज जांभवी ] [ जयशंका अशितक तपव्हाज ]				(३९०४) (३९०४)	मुळाचे नाव व संख्या
अ) लागवड योग्य क्षेत्र							इतर अधिकार
जिन्दावत	०.७३.१०	ननाज एम. पुरोहित	०.५२.३७	१.८५		(३९०६)	अभूषिक वापर
बागावत	-						मा. तहशिलदार बसई यांचेकडील आदेश
एकुल	७६०	ने लोटस प्रोथ स्पेसेस लॉफ भागीदार राजेश एच नंदा	०.६०.७३	९.०९		(३९४८)	क्र.महसूल/क १/टे १/जमिनबाब/कावि ६५५२/एसआर ६५३/२०२२ व आवेश
ला.पो. क्षेत्र	०.७३.१०	ने लोटस प्रोथ स्पेसेस लॉफ भागीदार शशिकांत भास्कर म्हात्रे				(३९४८)	क्र.महसूल/क १/टे १/जमिनबाब/कावि ६५५३/एसआर ६५१/२०२२ दि. २८/०६/२०२२
ब) पोटखराब क्षेत्र (असंगवड आवेश्य)							अन्वये औद्योगिक कारणासाठी ने लोटस प्रोथ स्पेसेस लॉफ भागीदार राजेश एच नंदा व ने लोटस प्रोथ स्पेसेस लॉफ भागीदार शशिकांत भास्कर म्हात्रे यांचे क्षेत्र ०.६०७३ हे. आर. पुरते रूपांतरित कर व अभूषिक कर मरणा केल्याबाबत नोंद केली आहे. (३९४८)
वर्ग (अ)	-						प्रलंबित फेरफार : नाही.
वर्ग (ब)	-						छेताचा फेरफार क्रमांक : ३९४४ व दिनांक : ०८/०६/२०२३
एकुल क्षेत्र (अ+ब)	०.७३.१०						
आकारणी	१०.६४						
जुडी किंवा आकारणी	विशेष						
जुने फेरफार क्र : (६३३) (८८७) (२६२७) (२९५८) (३२२७) (३४५५) (३५४०) (३९०४) (३९०६) (३९४४)							सीमा आणि मुद्रापत्र चिन्हे :



हा गाव नमुना क्रमांक ७ दिनांक ०८/०६/२०२३-२३-२५-३८ PM सोनी डिजिटल स्वाक्षरीत केला आहे व १४४ नमुना क्रमांक १३ चा वेळ रजिस्ट्रारपुढे अर्जासोबत ठेवावा. कोणत्याही त्रुटी किंवा त्रुटी आढळल्यास नाही. ७/१२ आरक्षण दि. १०८-०८-२०२४ : १५.३१.३५ PM, किंवा पत्रवाचणीसाठी <https://digitalabns.mahabhm.gov.in/dar/> या वेबसाइटवर जाऊन 3608106601247512 हा क्रमांक वापरावा.



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गाव नमुना बाटा (पिकांची नोंदवही)										
[ महाराष्ट्र जमीन मंडळ अधिकार अधिलेख आणि नोंदवही (समार करणे व सुविधित क्षेत्रे) नियम १९७१ यातील नियम २९ ]										
गाव :- सतुनवधर (१४४२०१)			तालुका :- बसई					जिल्हा :- पालघर		
युगायन क्रमांक व उपविभाग			१०५/१							
वर्ष	हंगाम	खाते क्रमांक	पिकांखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
			पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्थळ	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.वी.नी	हे.आर.वी.नी			हे.आर.वी.नी	
२०१८-१९	संपूर्ण वर्ष							ओस.	०.४३१०	
२०१९-२०	संपूर्ण वर्ष							ओस.	०.४३१०	
२०२२-२३	संपूर्ण वर्ष	६६२*	निर्यत	कोठी (कापणीची)	०.६०४३		अन्य सध्दे नं. नविल विहित			
२०२३-२४	अधीप	६६२*						गवत पट	०.६०४३	

टीप : \* सदरची नोंद मॅग्झिल ऑन द्वारे घेणेत आलेली आहे

सं.सं.पु. १४३२-२११-१३१६२-१३१६२/१३१६२  
 O.P. No. 10027/25 of 18-09-2019

सं.सं.पु. १४३२  
 R.V. 24/18

**गाव नमुना सार (अधिकार अभिलेख पत्रक)**

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[महाराष्ट्र जमीन मालकी अधिकार अधिनियम आणि तोडवहादा (तयार करणे व सुविधनीय ठेवणे) नियम, १९७१ चातील नियम १, २, ६ आणि ७]

गाव - सकुनडक

तालुका पलघाट

भूमापन क्रमांक	भूमापन क्रमांकाचा उपविभाग	भूमापना एकरी	अंगणवाडी/गाव	सार्ते क्रमांक
१९२	१	१९२	सुकुनडक	१९२
संलग्न नकाशा क्रमांक			सुकुनडक	
सांगवडी/पोस्ट क्षेत्र	हेक्टर	आर		
	१.४२			
पोस्टमध्ये (भाषणे/दोघोघ वगैरे)				
अने (आ)				
अने (आ)				
अक्षराणी				
पूर्वी किंवा नंतरचा अक्षराणी				

२९०८  
 सुक्रे संजय के. काप  
 कंपनी शा. कि.



२९०८  
 साबंगा अनिल अवतवाल  
 घोष. रकापलाइण क. पू. वराण  
 कंपनी २९५०

000008

सीमा आणि भूमापन चिन्ह  
 000090

**गाव नमुना बारा (पिकाची नोंदवही)**

[महाराष्ट्र जमीन मालकी अधिकार अधिनियम आणि तोडवहादा (तयार करणे व सुविधनीय ठेवणे) नियम, १९७१ चातील नियम २१]

वर्ष	हेक्टर	पिकासाठी क्षेत्राचा तपशील							सांगवडीसाठी उपलब्ध नसलेली क्षेत्राची		वर्ष	वर्ष
		निर्यात पिकासाठी क्षेत्र				निर्यात पिकासाठी क्षेत्र			वर्ष			
		पिकाचे नाव	हे. आ.	हे. आ.	हे. आ.	पिकाचे नाव	हे. आ.	हे. आ.	वर्ष	वर्ष		
		हे. आ.	हे. आ.	हे. आ.	हे. आ.	हे. आ.	हे. आ.	वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			
								वर्ष	वर्ष			

६९/१९६  
 ६५/१६६  
 ६६/१६६  
 ६७/१६६  
 ६८/१६६  
 ६९/१६६  
 ७०/१६६  
 ७१/१६६  
 ७२/१६६

वर्ष १-४२-७  
 वर्ष १-४२-५  
 वर्ष १-४२-५  
 वर्ष १-४२-५  
 वर्ष १-४२-५  
 वर्ष १-४२-५  
 वर्ष १-४२-५

834

747



853



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अगिलेख पत्रक)

[ महाराष्ट्र कमीन गटतुल अधिकार अगिलेख आणि नोंदवह्या (साधार करणे व सुविधितोव वेगवे) नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- सजुपबधर (१७४२०९)      तालुका :- मसई      जिल्हा :- पालघर

RJ-ID : 36815333986      मूलापन क्रमांक व तपविभाग      १९२/२      36815333986

सुधारणा पद्धती		मोगवटादार वर्ग-१		शेताचे स्थानिक नाव :			
क्षेत्र, एकक व आकारणी	खाते क्र.	मोगवटादाराचे नाव	क्षेत्र	आकार	पौ.ख.	फेरफार क्र	मुळ, खंड व इतर अधिकार
क्षेत्राचे एकक ते आर.बी.बी	२००	[ प्रोप. स्वाम्यसंपन्न कॉट्टक्यान मॉबेली, [ मोगवटा अगिलेख अगिलेख ]				(३९०४)	मुळगाणे नाव व खंड
३० लागवड योग्य क्षेत्र							इतर अधिकार
खिरायत	९.४२.५०	मनोज एम. पुरोहित	०.०८.००	०.९९		(३९९५)	अकृषिक वापर
सामान्य	-						मा. तहसिलदार वसई चांचेकडील आदेश
एकुल		मे लोटस ग्रोव स्पेशल टर्फे मानीदार राजेश	०.५९.०८	१.४०		(४०२२)	क.महसूल/क १/टे १/जमिनबाब/कावि
ता.पो. क्षेत्र	९.४२.५०	एस नंदा				(४०२२)	६५००/एसआर ६४४/२०२२ व आदेश
ब) पोटखराब क्षेत्र		मे लोटस ग्रोव स्पेशल टर्फे मानीदार शशिकांत				(४०२२)	क.महसूल/क १/टे १/जमिनबाब/कावि
(लागवड अयोग्य)		मालकर म्हात्रे					६५०९/एसआर ६४६/२०२२ दि. २८/०६/२०२२
वर्ग (अ)	-	राजेश एस नंदा	०.६६.५३	१.५०		(३९९५)	अन्वये औद्योगिक कारणासाठी मे लोटस ग्रोव
वर्ग (ब)	-						स्पेशल टर्फे मानीदार राजेश एस नंदा व मे लोटस
एकुल		गोविंद मावजीभाई गोठी				(४०२२)	ग्रोव स्पेशल टर्फे मानीदार शशिकांत मालकर म्हात्रे
पौ.ख क्षेत्र	०.००.००	राजेश मावजी गोठी				(४०२२)	यांचे क्षेत्र ०.६८३४ हे. वार. पुरते रुपांतरित कर व
एकुल क्षेत्र	९.४२.५०	शिवेश रमलजी कविश				(४०२२)	अकृषिक कर मरणा केल्याबाबत नोंद केली असे. (
(अ+ब)		सामाईक क्षेत्र	०.०९.२९	०.२२			३९४४)
आकारणी	३.३८						प्रलंबित फेरफार : नाही.
मुळी किंवा	विशेष						मोगवटा फेरफार क्रमांक : ४०२२ व दिनांक :
अकारणी							१८/०९/२०२३
जुने फेरफार क्र : (४८३) (२६०८) (२९५८) (३५६५) (३८५९) (३९०४) (३९९५) (३९९७)							सोमा आणि मूलापन दिन्हे :



## गाव नमुना बारा (पिकाची नोंदवही)

[ महाराष्ट्र जमीन मंडळीत अधिकार अभिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३९ ]

गाव :- सवुनवघर (१४४२०१)

तालुका :- वसई

जिल्हा :- पालघर

मुमाने क्रमांक व संचालनालय ११२/२

वर्ष	हंगाम	सारी क्रमांक	पिकाखालील क्षेत्राचा तपशील					सांगणटीसाठी उपलब्ध नसलेली जमीन		टीरा	
			पिकाचा प्रकार	पिकाचे नाव	जळ स्थिति	जपल स्थिति	जळ स्थितीचे साधन	जपल	क्षेत्र		
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	
					हे.आर.ची.मी		हे.आर.ची.मी			हे.आर.ची.मी	
२०१८-१९	संपूर्ण वर्ष							कोस.	१.४२५०		
			निर्मळ	गाव			०.००००				
२०१९-२०	संपूर्ण वर्ष							कोस.	१.४२५०		
			निर्मळ	गाव			०.००००				
२०२२-२३	खरीप	६६२*	निर्मळ	गाव			१.३४५०				
२०२३-२४	खरीप	६६२*						गवस पट	१.३४००		

टीप :- \* सदरची नोंद नोवाडल ऑफ ट्रांस घोषित झालेली आहे

गाव नमुना सार (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन सवनास अधिकार अभिलेख आणि योजनाद्वारा (सवनास करणे व सविस्तीर ठेवणे) नियम, १९७१ मधील नियम ३, २, ६ आणि ७]

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गाव - खरुनवाडी

तालुका - खरस

७९



न्यायालय क्रमांक	न्यायालय क्रमांक/व्यक्तिगत	सुधारणा पत्रकी	४८२ (२२३९)
१६२	पं.क.		श्री. ए.ए. को. काप.
सोसायटी स्थानिक नाव			२६२००
जमिनीची मालकी क्षेत्र	हेक्टर	आर	१-१२-०
			२१२००॥ अनिल अक्षवाल
			प्रोप. स्कामला ६९ क्यू. ६०
सोसायटी (सावनासीय मालकी)			२०४९
३४ (अ)			
३४ (ब)			
जमावली			
पुढी किंवा विशेष जमावली			

साले क्रमांक  
२  
नकाशे  
२४  
सुधारणा अधिकार  
सीमा आणि अज्ञान चिन्हे

०००१००

०००१०१

गाव नमुना द्वारा (पिकाची नोंदवही)


[महाराष्ट्र जमीन सवनास अधिकार अभिलेख आणि योजनाद्वारा (सवनास करणे व सविस्तीर ठेवणे) नियम, १९७१ मधील नियम २९]

५४६५  
३४१६  
३६१५  
३४१६  
३६१५  
३६१५  
३६१५  
३६१५

क्र.	वेळ	पिकासाठी क्षेत्रांचा सपशील						जमिनीचे क्षेत्र	जमिनीचे क्षेत्र	जमिनीचे क्षेत्र	जमिनीचे क्षेत्र	जमिनीचे क्षेत्र			
		पिकासाठी क्षेत्र			किरीट पिकासाठी क्षेत्र										
		पिकासाठी क्षेत्र	पिकासाठी क्षेत्र	पिकासाठी क्षेत्र	पिकासाठी क्षेत्र	पिकासाठी क्षेत्र	पिकासाठी क्षेत्र								
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		हे. आ.	हे. आ.		हे. आ.	हे. आ.		हे. आ.	हे. आ.	हे. आ.		हे. आ.	हे. आ.		हे. आ.
												ओवा १-१२-०		खुडी	
												कांद १-१२-०		२५	
												कांद १-१२-०		२५	
												ओवा १-१२-०		३	
												ओवा १-१२-०		३	
												१-१२-०			
												१-१२-०			
												कांद १-१२-०		खरस	

751

857

 महाराष्ट्र शासन <b>गाय नमुना सात (अधिकार अभिलेख पत्रक)</b> [ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवद्दा हस्तांतर करणे व सुस्थितीत ठेवणे ] नियम १९७१ यातील नियम ३, ५, ६ आणि ७							
गाय :- सलुनवयर (१७४/२०११)		तालुका :- बसई			जिल्हा :- पालघर		
FJ-ID : 20356557145		मुनापन क्रमांक व उपविभाग १९२/३			20356557145		
मुदरणा पद्धती सौगवटादार बर्न - १				शेताचे स्थानीक नाव :			
क्षेत्र, एकक व आकारणी	खाते क्र.	सौगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
शेताचे एकक हे आर.पी.मी	२७०	[ प्रारंभिक अधिकार ] [ प्रथम स्वाम्याकडून अंदाजनाम आंदाजी ]			I II	(३९८८) (३९८८)	मुळामे गव व खंड
अ) लागवड योग्य क्षेत्र							इतर अधिकार
जिरादयत १,१२.००	६६२	मनोज एन. पुरोहित	१,१२.००	२.६२		(३९८८)	प्रस्तावित फेरफार : नाही.
सागायत -							सोदका फेरफार क्रमांक : ३९८८ व दिनांक : २५/०६/२०२३
एकुण							
आ.पी. क्षेत्र १,९२.००							
ब) सोदकाय क्षेत्र (लागवड अयोग्य)							
बर्न (अ) -							
बर्न (ब) -							
एकुण							
पो.ख. क्षेत्र ०,००,००							
एकुण क्षेत्र (अ+ब)							
१,९२,००							
साकारणी २,६२							
जुडी किंवा आकारणी							
विशेष							
जुने फेरफार क्र : (अ) (२३३८) (२६२७) (२९५८) (३४४७)							सीमा आणि मुनापन विन्डे :



हा गाय नमुना क्रमांक ४ दिनांक २५/०६/२०२३ १२:०० PM रोजी डिजिटल स्वाक्षरीय जेला काढे व गाय नमुना क्रमांक १३ या जेला सार्वजनिक अखत्यारुळे ७/१२ अधिकार्यावर पर  
 नोंदवद्दाची सही जिरादयाची साकारवकना नवी.  
 ४/१२ आयातक वि. : ०८-०८-२०२४ : १५:११-०६ PM. वेबसाईट <https://ajitabkshah.mahabhumi.gov.in/dar/> वा सेलिंग स्वाक्षरीय जाकन 30888000349340 हा सापेक्ष  
 वाचरावा.

पृष्ठ क्र. १/२



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## गाव नमुना बारा ( पिकाची नोंदवही )

[ महाराष्ट्र जमीन महसूल अधिकार अधिनियम आणि नोंदवही (लेवाय करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]

गाव :- साह्यनवघर ( १४४२०१ )

तालुका :- यशई

जिल्हा :- पालघर

दुन्यापन क्रमांक व उपविभाग ११२/३

वर्ष	हंगाम	खेती क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा	
			पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	बाजळ सिंचित	जल सिंचनाचे साधन	एकर	क्षेत्र		
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	
					ई.आर.पी.सी	ई.आर.पी.सी				ई.आर.पी.सी	
२०१८-१९	संपूर्ण वर्ष							ओस.	१.१२००		
२०१९-२०	संपूर्ण वर्ष							ओस.	१.१२००		

टीप :-\*\* सदरची नोंद मोबाइल अॅप द्वारे घेतून आलेली आहे



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गणतन्त्र न्याय - गणतन्त्र


क्र.सं.	विवरण	प्रमाण	दिनांक	विवरण	प्रमाण	दिनांक
2001/01				विद्युत		
2001/02				विद्युत		
2001/03				विद्युत		
2001/04				विद्युत		
2001/05				विद्युत		
2001/06				विद्युत		
2001/07				विद्युत		
2001/08				विद्युत		
2001/09				विद्युत		
2001/10				विद्युत		
2001/11				विद्युत		
2001/12				विद्युत		
2002/01				विद्युत		
2002/02				विद्युत		
2002/03				विद्युत		
2002/04				विद्युत		
2002/05				विद्युत		
2002/06				विद्युत		
2002/07				विद्युत		
2002/08				विद्युत		
2002/09				विद्युत		
2002/10				विद्युत		
2002/11				विद्युत		
2002/12				विद्युत		
2003/01				विद्युत		
2003/02				विद्युत		
2003/03				विद्युत		
2003/04				विद्युत		
2003/05				विद्युत		
2003/06				विद्युत		
2003/07				विद्युत		
2003/08				विद्युत		
2003/09				विद्युत		
2003/10				विद्युत		
2003/11				विद्युत		
2003/12				विद्युत		

000100

000100

गणतन्त्र न्याय - गणतन्त्र  
ता. बसं. सं. गणतन्त्र

86/



**राज्य नमुना सात (अधिकार अभिलेख पत्रक)**  
 (महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३.५.६ आणि ४)

गाव :- सलुंगवण (१४४२०१)

PJ-ID : 13246277923

तालुका :- वसाई

मुद्रापत्र क्रमांक व तपविभाग १९३/३

जिल्हा :- पालघर

13246277923

सुधारणा पत्रकी मोगवटदार वर्ग - १

वेताचे स्थानिक नाव :

क्षेत्र, एकाक व आकारणी	खाले क्र.	मोगवटदारचे नाव	क्षेत्र	आकार	यो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
वेताचे एकाक हे.आर.वी.सी	२४०	[सईबा ललित लखवट]				(३९०४)	कुळाचे नाव व खंड
		[श्रीम. लखवट लखवट लखवट]				(३९०४)	
अ) लागवट योग्य क्षेत्र							इतर अधिकार
जिरायत ०.३५.९०	६६२	मनोल एम. पुरोहित	०.०३.८५	०.०४		(३८९७)	अनुधिक बाण
वागवट -							मा. पत्रविलेख वसाई संघेकडील आवेश
एखुण	५६०	मै लोटस ग्रोथ स्पेसेस लॉई भागीदार राजेश एस नंदा	०.३२.०५	०.५५		(३९४५)	क्र.महसूल/क १/टे १/जमिनबाण/कादि ६५०२/एखुण ६४४/२०२२ दि. २८/०६/२०२२
सब यो. क्षेत्र ०.३५.९०						(३९४५)	अन्वये औद्योगिक कारणासाठी मै लोटस ग्रोथ स्पेसेस लॉई भागीदार राजेश एस नंदा व मै लोटस ग्रोथ स्पेसेस लॉई भागीदार राजेश एस नंदा यांचे लोटस ग्रोथ स्पेसेस लॉई भागीदार राजेश एस नंदा यांचे क्षेत्र ०.३२०५ हे. आर. पुरते रुपांतरित कर व अनुधिक कर भरणा केल्याबाबत नोंद घेवली आहे. (३९४५)
ब) पोटखरान क्षेत्र (लागवट अयोग्य)							[पत्रक] ४०२०
वर्ग (अ) -							[यो. शिक्कील मुद्रा नं. ५५/२०२२ न्याय प्रसिध्द.] ४०३०
वर्ग (ब) -							
एखुण							
यो.ख क्षेत्र ०.००.००							
एखुण क्षेत्र ०.३५.९० (अ-ब)							प्रलपित फेरफार : नाही.
आकारणी ०.३३							शेवटचा फेरफार क्रमांक : ४०३० व दिनांक : २९/०८/२०२३
जुटी किंवा अकारणी							
जुने फेरफार क्र : (६९६) (२६३५) (२९५८) (३२५१) (३४४७) (३५५५) (३५६६) (३६२४) (३८९७) (३९०७)							सीमा आणि मुद्रापत्र किर्ते :



हा पत्र नमुना अर्थात ३ दिनांक २९/०८/२०२३ ०३:२९:३५ PM रोपी किर्तिलेख सादर करीत आहे व या नमुना क्रमांक १२ या वेळी तयार झालेले अखत्यारीत अंश १२ अंशितेव्यक्त कर

जमिनबाणही सही किर्तिलेखी आणविलेला नाही.

०९/१२ वायव्य दि. : ०८-०८-२०२३ : १५:१३:२६ PM, वेळापत्रक किर्तिलेखीसाठी <https://digitalservices.mahathunt.gov.in/dep/> या वेळीत सादर करणे 3608160082550148 हा क्रमांक वापरला.

पृष्ठ क्र. १/२



गाव नमुना बारा ( पिकांची नोंदवही )

[ महाराष्ट्र जमीन महसूल अधिकाऱ् जमिलेख आणि नोंदवही (ताब्याऱ् करणे व सुशिक्षीत ठेवणे) नियम १९७१ यातील नियम २१ ]

गाव :- सधुनवघर (१४४२०१)

तालुका :- वसई

जिल्हा :- पालघर

भूगणन क्रमांक व खपडिभाग ११३/३

वर्षे	हंगाम	खाते क्रमांक	पिकाखालील क्षेत्राचा तपशील					लगवडीसाठी तपलब्ध मसलेली जमीन		हारा
			पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	एकक	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.वी.सी	हे.आर.वी.सी			हे.आर.वी.सी	
२०१८-१९	संपूर्ण वर्ष							ओसा.	०.३५९०	
२०१९-२०	संपूर्ण वर्ष							ओसा.	०.३५९०	
२०२२-२३	खरीप	६६२*	निर्मळ	मास		०.३२०५				
२०२३-२४	खरीप	६६२*						मजत पट्ट	०.३२०५	

टीप :- \* सरकारी नोंद मधील क्षेत्राचे क्षेत्र मसलेली आहे




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गाव नमुना बांध - बांध

क्र.सं.	वर्ष	वर्ग	प्रकार	मूल्य	विवरण	टिप
2000					मिठा 0-88-3	मिठा
2001					मिठा 0-88-3	मिठा
2002					मिठा 0-88-3	मिठा
2003					मिठा 0-88-3	मिठा
2004					मिठा 0-88-3	मिठा
2005					मिठा 0-88-3	मिठा
2006					मिठा 0-88-3	मिठा
2007					मिठा 0-88-3	मिठा
2008					मिठा 0-88-3	मिठा
2009					मिठा 0-88-3	मिठा
2010					मिठा 0-88-3	मिठा
2011					मिठा 0-88-3	मिठा
2012					मिठा 0-88-3	मिठा
2013					मिठा 0-88-3	मिठा
2014					मिठा 0-88-3	मिठा
2015					मिठा 0-88-3	मिठा
2016					मिठा 0-88-3	मिठा
2017					मिठा 0-88-3	मिठा
2018					मिठा 0-88-3	मिठा
2019					मिठा 0-88-3	मिठा
2020					मिठा 0-88-3	मिठा
2021					मिठा 0-88-3	मिठा
2022					मिठा 0-88-3	मिठा
2023					मिठा 0-88-3	मिठा
2024					मिठा 0-88-3	मिठा
2025					मिठा 0-88-3	मिठा
2026					मिठा 0-88-3	मिठा
2027					मिठा 0-88-3	मिठा
2028					मिठा 0-88-3	मिठा
2029					मिठा 0-88-3	मिठा
2030					मिठा 0-88-3	मिठा
2031					मिठा 0-88-3	मिठा
2032					मिठा 0-88-3	मिठा
2033					मिठा 0-88-3	मिठा
2034					मिठा 0-88-3	मिठा
2035					मिठा 0-88-3	मिठा
2036					मिठा 0-88-3	मिठा
2037					मिठा 0-88-3	मिठा
2038					मिठा 0-88-3	मिठा
2039					मिठा 0-88-3	मिठा
2040					मिठा 0-88-3	मिठा
2041					मिठा 0-88-3	मिठा
2042					मिठा 0-88-3	मिठा
2043					मिठा 0-88-3	मिठा
2044					मिठा 0-88-3	मिठा
2045					मिठा 0-88-3	मिठा
2046					मिठा 0-88-3	मिठा
2047					मिठा 0-88-3	मिठा
2048					मिठा 0-88-3	मिठा
2049					मिठा 0-88-3	मिठा
2050					मिठा 0-88-3	मिठा

नामने  नानवधर  
गा. नमुना बांध - बांध

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महाराष्ट्र शासन  
गाव नमुना सात (अधिकार अभिलेख पत्रक)

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवद्या (तापार करणे व सुस्थितीत ठेवणे) नियम १९७१ सातील नियम ३,५,६ आणि ७ ]

गाव > सह्यनगर (९४४२०१)      तालुका :- वसई      जिल्हा > पालघर

FJ-ID : 29100977694      मूलापन क्रमांक व उपविभाग      १९३/४      28100977694

पुढारणा पद्धती      सौम्यवटादार वर्ग -१      शेताचे स्वामीक नाव :

क्षेत्र, एकाक व आकारणी	छाते क्र.	सौम्यवटादाराने नाव	क्षेत्र	आकार	पो.ख.	गौरफार क्र.	वृत्त, खंड व इतर अधिकार
संबंधित एकाक हे आर.चौ.नी	२४०	[ <u>अज्ञाना अविना अग्रवाल</u> [ <u>श्रीम. स्वामीलालदास इंद्रलालदास सोपनी</u>				(३८५१) (३८५१)	वृत्ताचे नाव व खंड
या लागवड योग्य क्षेत्र						(३८५१)	इतर अधिकार
खिरायत ०.३६.३०	६६२	मनोज दाम. पुरोहित	०.५६.३०	१.०२		(३८५१)	अकृषिक ताप
बागायत -						(३९४६)	मा. तहसिलदार वसई यांचेकडील आवेज
एकूण	७६२	मे लोटस ग्रोथ स्पेसेस शर्क भागीदार राजेश एस नंदा	०.९०.००	०.१८		(३९४६)	क्र.महा/कक/१/टे १/जमिनदाब/काबि
ला.पो. क्षेत्र ०.३६.३०		मे लोटस ग्रोथ स्पेसेस शर्क भागीदार शशिधरदास भास्कर म्हात्रे				(३९४६)	६५०३/एस्तजार ६४५/२०२२ दि. २८/०६/२०२२
या नोंदखराब क्षेत्र (लागवड असोय)						(३८७९)	अन्वये औद्योगिक कारणास्तटी मे लोटस ग्रोथ स्पेसेस शर्क भागीदार राजेश एस नंदा व मे लोटस ग्रोथ स्पेसेस शर्क भागीदार शशिधरदास भास्कर म्हात्रे यांचे क्षेत्र ०.१००० हे. आर. मुरते रुपांतरीत कर व अकृषिक कर भरणा केल्याबाबत नोंद केली जाते. (३९४६)
वर्ग (क) -	७६४	[ <u>उत्तमराजे इंदुबा गोरोठकर पा लि.</u>				(३८७९)	वोंजा
वर्ग (ख) -							मा. तहसिलदार सो.वसई यांचेकडील आवेज
एकूण							क्र.महा/कक-१/टे-गोणळमिज/अएन/एस्तजार-०२
पो.ख क्षेत्र ०.००.००							दिनांक ०९/०२/२०२४ आन्वये १५ मे. लोटस ग्रोथ स्पेसेस शर्क भागीदार राजेश एस नंदा, शशिधरदास भास्कर म्हात्रे श्री.मनोज दाम पुरोहित यांच्या दि.२५/०४.२०२४- चा अनाधिकृत गौरवपत्र भरणाचा बंधनात्मक होजा ठेवला आहे. (४९९३)
एकूण क्षेत्र ०.६६.३० (३५-४)							प्रलंबित फेरफार : नाही.
आकारणी १.२०							शेवटचा फेरफार क्रमांक : ४९९३ व दिनांक : ०५/०४/२०२४
जुटी किंवा आकारणी							
							सीमा आणि मूलापन चिन्हे :

जुने फेरफार क्र. : (७९४) (२०८५) (२२९४) (२६०४) (२९५८) (३४४४) (३५२४) (३६२४) (३८०४) (३८७९)



गाव नमुना बारा (पिकाची नोंदवही)										
[ महाराष्ट्र जमीन महसूल अधिकार अधिनियम आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]										
गाव :- सच्चुनवधर (९४४३०१)			तालुका :- वरुई				जिल्हा :- पालघर			
भूमापन क्रमांक व तपविभाग १९३/४			विक्रयशालील क्षेत्राचा तपशील					लागवडीसाठी चरदारचा नसलेली जमीन		शेरा
वर्ष	संगण	खाते क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	शेरा	शेरा	(११)
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					है.आर.चौ.मी	है.आर.चौ.मी			है.आर.चौ.मी	
२०१८-१९	संपूर्ण वर्ष							ओस.	०.६६३०	
२०१९-२०	संपूर्ण वर्ष							ओस.	०.६६३०	
२०२१-२४	खरीप	६६२*						गवत पट	०.५६३०	

टीप :- \* खरवी नोंद सोबाइल क्षेत्र द्वारे घेण्यात आलेली जागे